LOK SABHA DEBATES

Seventh Session (Third Lok Sabha)



LOK SABHA SECRETARIAT New Delhi

CONTENTS

Vol. 42 Saturday, April 4, 1964 Chaitra 15, 1886 (Saka)

	Columns
Oral Answers to Questions—	
Short Notice Question No. 17	917378
Notice from Supreme Court	9178—81
Calling Attention to Matter of Urgent Public Importance—	
Clash at Kursela Railway Station in Bihar .	9181—83
Business of the House	918385
Demands for Grants	9186
Ministry of Industry .	. 9186— 926 0
•	
Shri Achal Singh .	. 9186—89
Shri Liladhar Kotoki	. 9189—94
Shri Bahajahari Mahato	9194—97
Shri Chandrabhan Singh	9197—9200
Shri Shivaji Rao S. Deshmukh	920006
Dr. Ram Manohar Lohia	920615
Shri Heda .	9215-20
Shri Pratap Singh .	9220—26
Dr. L. M. Singhvi .	9226 -33
Shri Muthu Gounder	9233 37
Shri Tulsidas Jadhav	923741
Shri Kanungo	924158
Ministry of Works, Housing and Rehabilitation	. 9260-9342
Shri Tridib Kumar Chaudhuri	9262 -71
Shrimati Shashank Manjari .	9271-75
Shri A. C. Guha .	927586
Shri G. Mohanty	. 928690
Shri S. M. Banerjee	. 9290-9300
Shri Uikey	9303-11
Shrimati Jyotsna Chanda	. 931216
Shri Basappa	931621
Shri Hari Vishnu Kamath	9321-34
Shri D. D. Chakrayarti	022442

9173

LOK SABHA

Saturday, April 4, 1964/Chaitra 15, 1886 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair]

ORAL ANSWERS TO QUESTIONS

SHORT NOTICE QUESTION

विल्ली में ग्रग्निकाण्ड

+

श्री बड़े:

भी कछवाय:

श्री स० ला० वर्माः

भी प्रकाशवीर शास्त्री:

श्री राम सेवक यादव :

श्री ग्रोंकार लाल देखाः

श्री स्वंलः

श्री यशपालसिंहः

श्री वजराज सिंहः

श्री शिंकड़े:

20.

डा० राम मनोहर लोहिया:

श्री विश्राम प्रसाद:

श्री दिनेन भट्टाचार्यः

श्री रा० बहन्नाः

श्री नाथ पाई:

श्री हरिविष्णुकामतः

श्रीमती रेणु चक्रवर्ती :

श्री प्र०चं० बरुग्राः

श्री दी० चं० शर्माः

श्री वारियरः

भ्रीकिशन पटनायकः

9174

क्या **गृह-कार्य** मंत्री यह बताने की **इ**ला करेंगे कि :

- (क) क्या यह सर्च है कि २७ मार्च, १९६४ को सफ़दरजंग हवाई श्रड्डे के पास श्राग लग गई;
- (ख) क्या उक्त आग में वहां का सारा वाजार और सब झोंपड़ियां यल गई जिसमें
 दस लाख रुपये के अधिक का नुकसान हुआ। ; कु
- (ग) क्या यह सच है कि फायर क्रिगेड .
 वहां यहुत देर से अर्थात् आग लगने के एक घण्टे बाद पहुंचा;
- (घ) क्यायह सच है कि फायर क्रिगेड वहां पहुंचने के बाद पाति की व्यवस्था नहीं हुई; ग्रीर
- (ङ) जिनास श्राम के नुकसार हुआ है क्या सरकार का उनको मदद देने का इरादा है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्रो हायी) : (क्) जी, हीं।

- (स) कुल २६० स्टालों और झुभियों मैं ने २६० स्टाल और आठ झुभिगतां नस्ट हो गईं। कुल हानि लगभग ३.६५ लाख रुपये की हुई।
- (ग) तथा (घ). जं, नती । यह रिपोर्ट मिली कि आग रात के साई आठ और पौने नौ के संख्या लगी। थी। सफदरजंग फायर स्टेशन को यह मुचना = घण कर १४ मिनट पर भागी। तथा दो फायर इंजिन, जिनमें से प्रत्येष में ६०० गैलन पानः था, घटनास्थल पर ६ बजे पहुंच गए। जंट नुरुल ही आग की और लगीये गये। पानी प्राप्त करने में कोई पिटनाई नहीं हुई, व्योंक

लगमग १०० फुट के फ़ासले पर ही हाइ-ड्रैन्ट्स थे।

(ङ) दिल्ली नगर निगम ने प्रत्येक दुकानदार की १०० ६पये तथा प्रत्येक झुग्गी वाले को २५ ६पये की सहायता देने का निगंय किया है। जिन व्यक्तियों की १५० ६पये से अधिक को हानि हुई है, उन्हें दिल्ली प्रशासन द्वारा हानि को मात्रा के ५० प्रतिशत तक (प्रत्येक मामले मैं अधिकतम राधा २,००० ६पये) के ऋण दियं जायेंगे। इस सन्यन्ध में कुल दो लाख काये व्यय होने का अनुमान है।

(a) Yes.

(b) out of a total of 297 stalls and jhuggis, 260 stalls and eight jhuggis were destroyed. The total loss is estimated at about Rs. 3:65 lakhs.

(c) and (d) No. The fire is reported to have broken out some time between 8-30 P.M. and 8-45 P.M. The Safdarjang Fire Station got the news at 8-54 P.M. and two fire engines reached the spot at 9 P.M. with supplies of 600 gailons of water each. The jets were immediately directed at the fire. There was no difficulty about water supply as hydrants were available at a distance of about 100 feet.

(e) The Delhi Municipal Corporation has decided to give a cash relief of Rs. 100/- each to the shopkeeper and Rs. 25/- each to the jhuggi-dweller. Loans to the extent of 50 per cent of the loss subject to an overall ceiling of Rs. 2,000/- in each case will be given by the Delhi Administration to those who have suffered a loss of over Rs. 150/-. The total expenditure on this account is expected to be about Rs. 2 lakhs.]

श्री बड़े : क्या यह सच है कि जब = बज कर ४० मिनट पर आग लगी और, जैसा कि मंत्री महोदय ने कहा है, ६ बजे फ़ायर-ब्रिगेट बड़ां पर पहुंचा, तो बहां पर पानी न होने के कारण बागीचे में से पानी लेना पड़ा था ? श्री हाथी: पौने ६ बजे के पहले या बाद ? श्रीबडें: पौने नौ बजे के बाद ।

श्री हाथी: पौने ६ बजे के बाद जब

श्री हायी : पौने ६ बजे के बाद जब फ़ायर इंजिन वहां पहुंच गए, तो नजदोक से पानी लेने की जरूरत नहीं थी।

श्री बड़े: क्या यह सच है कि दिल्ली फार्पोरेशन के पास सफ़िशेंट एमाउ॰ट न होने के कारण उसने केन्द्रीय सरकार को लिखा है? क्या केन्द्रीय सरकार यह समझती है कि उन लोगों को और मदद देने की जरूरत है और क्या उसकी उन लोगों को मदद देने की इच्छा है?

भी हाथी: चीफ़ कमिश्नर को प्रोजी-जनज ३१ तारीख़ को आई थीं। उन के पास पैसा नडींथा, इसलिए मेंट्रल गवर्नमेंट ने उसी दिन दो लाख काथा मंजूर भिया।

श्री कछवाय : क्या यह सत्य है कि दिल्ली में यह पहला घटना नहीं है, बिल्क इस के पूर्व भी दिल्ली में एक घटना हुई है, िसमें १४० झिलाबों जल गई थीं ? इस प्रकार बार-वार खाग लगने के पीछे, जिसमें हजारों आदिमधों की हानि होती है, क्या किनी पा हाथ है ? यह भी देखा क्या है कि मदद देने के सम्बन्ध में जोगों से वायदे किये जाते हैं, लेकिन बाद में जनको पूछा नहीं जाता है। में यह जानना चाहना हूं कि जो दो लाख रुप्या बांटने का निश्च्य क्या गया है, वह कब तक वितरण होगा, ताकि वे लोग जल्दी अने अपने अपने काम धंत्रों में लग जायें।

श्री हाथी: माननीय सहस्य ने दो तीन सवाल पूछे हैं। एक तो उन्होंने यह पूछा है कि यह जो जाग लगी है, इसमें किसी का हाथ है या नहीं। इस जाग का जो कारण अभी तक मालूम हुआ है, वह यह है कि एक जाप में पैट्रोमैक्स के फटने से आग लग गई। जहां तक एपया देने का प्रश्न है, जैसा कि मैंने बताया है, ३१ तारोख़ को चीफ़ कमिश्नर की प्रोपोजल्ज आई और उसी दिन हमने वह रक्रम मंजूर कर ली। मैं भ्राशा करता हूं भ्रौर चाहता हूं कि जिन लोगों को पैसा देना है, मदद देनो है, उनको जल्दी से जल्दी मिला जाये।

श्री बड़ें: मंत्री महोदय ने बताया है कि तीन लाख से कुछ उत्तर का नुकसान हुआ है। मैं यह जानना चाहता हूं कि वहां के पैट्रोमैंदस, साइकल्ज और काकरी के दुकानदारों को दुकानों का इन्जोरेंस हुआ या या नहीं और हानि का जो अनुमान लगाया गया है, वह किस दृष्टि ने किया गया है।

श्री हाथी: उनका इन्लोरेंस हुआ है या नहीं, इसका मूझे पता नहीं है। लेकिन पहले दिन उनको बता दिया गया था कि उनका जितना नुकसान हो, वे उसकी लिस्ट बना कर श्रीर एस्टीमेट्स बना कर दें श्रीर किर चीफ़ कमिन्नर उसकी जान करेंगे।

Shri Joachim Alva: May I know whether the hon. Minister is aware that after the state of emergency, caused by Chinese aggression, was declared, our fire fighting equipment in Delhi and in other important cities was to be up-to-date and better than before? If so, is the state of fire protection and preparedness in Safdarjung better than what it was before the state of emergency or is it in the same state prior to the declaration of emergency?

Shri Hathi: The very fact that they received this news at about 8-54 P.M. they reached the place at 9.00 P.M. and the fire was extinguished at 10.25 P.M. shows that it is quite efficient.

Shri Shinkre: Are Government considering any steps so that these petty small shops are located and spread out in such a way that in future fire does not easily spread out like this?

Shri Hathi: In this case these shops and jhuggies had thatched roofing with grass. The Ministry of Works, Housing and Rehabilitation had already constructed cement concrete platforms and these people were to be shifted within a week or so when the fire took place. Arrangement for roofing is also being made. They are alive to the problem.

श्री अवल सिंह: क्या मंत्रा महोदय यह बताने की कृपा करेंगे कि जिल दुकानों में आग लगी थी, क्या वे इन्जोर्ड थीं ?

श्री हाथी : मैंने इसका जवाब दे दिया है।

श्री यशपाल सिंह : क्या यह सच है कि जब वहां पर सब जल कर राख हो गया, तब कायर ब्रिगेड वहां पर पहुंचा ? क्या सरकार इस बात पर भी गौर कर रही है कि पैट्रोमैवड क्हीं फटते हैं, जहां डलैंक्ट्रिफकेश्यन नहीं है श्रीर इसलिए यह जो इतनी इस्पॉटेंस्ट जगह है—हवाई श्राड़े के पास है—बह कब तक इलैंक्ट्रिफाई हो जायगी ?

श्री हाथी: बह तो एक घलन वयेस्टयन है कि वहां पर इलीक्ट्राफ़केणन कब होगा। कायर-भिगेड के पहुंचने के शारे में मैंने बता दिया है।

श्री सू० ला० वर्मा : श्राग लगने के किनाने दिन के बाद श्रन्य सरकारी श्रांधकारी बहां पर पहुंचे ?

Shri Hathi: Within half-an-hour the police and the S.P.M. on duty reached there.

Shri Bade: That is wrong.

Shri Hathl: You may say it is wrong.

11.09 hrs.

NOTICE FROM SUPREME COURT

Mr. Speaker: As I told the House yesterday, I convened a meeting of the group leaders yesterday, and almost all groups were represented. Besides them I had invited a few other distinguished Members as well. We had had very useful discussions. Of course, variant and even divergent views were expressed on this subject.

APRIL 4, 1964

[Mr. Speaker]

After these discussions my considered view is that this House need not send any special representative as the reference to the Supreme Court was necessitated by a special set of circumstances that arose on account of a chain of events in the U.P. State. I hope the House agrees with this.

Hon. Members: Yes.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification, Sir. If I heard you aright, you said that various divergent views were expressed at the meeting held yesterday. It would have been much better if there had been a unanimous view. But that was not possible apparently. You have just now been pleased to state further that the meeting decided not unanimously but by a majority. . .

Mr. Speaker: There was no decision. I only heard their views. There was no decision. No votes were taken.

Shri Hari Vishnu Kamath: You have decided that this House need not be represented in the Suprema Court at the hearing that comes off next week or whenever it may be. It is obvious that whatever decision the Supreme Court will give on this constitutional issue will be binding upon House

Mr. Speaker: I would ask the hon. Member not to go into those things as to what will be the effect and what will happen at this stage.

Shri Hari Vishnu Kamath: I will not go into that, Sir: I only want to say that the Supreme Court has summoned or requested or invited all the Legislatures in the country and also the Central Legislature. I am not going into the question of sovereignty, supremacy and all that. But this is a constitutional crisis arising out of this unusual, extraordinary and unique tussle between the UP Vidhan Sabha...

Mr. Speaker: Order, order.

Shri Hari Vishnu Kamath: I do not want to go into the merits; I am only stating the facts. (Interruptions).

Mr. Speaker: Order, order. It would not be in the interest of this House or of the crisis that has arisen that we should discuss it. I would request him not to proceed with it.

Shri Hari Vishnu Kamath: I am not discussing it, Sir.

Mr. Speaker: He is discussing it. That is discussion. He calls it a constitutional crisis.

Shri Hari Vishnu Kamath: It is a statement of fact. I am not discussing the merits of it. All the papers have said so.

Mr. Speaker: The papers might say.

Shri Hari Vishnu Kamath: Yesterday those very words have been usedconstitutional crisis, constitutional conflict, tussle, etc.

Mr. Speaker: Even if we take that decision, different interpretations would be put on that if certain speeches are made and in the light of these, this might be misunderstood.

Shri Hari Vishnu Kamath: All right, Sir. On a point of information. Is this decision final so far as the entire hearing is concerned or, supposing some developments take place later on, will it be open to revision?

Mr. Speaker: I cannot say about the developments that might take place subsequently. Who can say about it? But this is the present decision that we have arrived at and I would request the House to agree to that. I hope hon. Members would agree to

Hon. Members: Yes.

Shri Bade (Khargone): With due respect, we agree we should not take any part in the proceedings. But you have given a very pithy opinion and a very small judgment that this House will not be represented there there was some discussion with party leaders. If two or three reasons may be given for this decision it will be better.

of Urgent Public
Importance

Mr. Speaker: I cannot agree to that.

Shri Tridib Kumar Chaudhuri (Berhampur): I wanted to seek information from you and also if possible from the Government on one point. It appears that this summoning of the various legislatures including the Lok Sabha was done at the instance of an application by the Attorney General. As I understand it, the Attorney General is appearing on behalf of the Union of India. Does that represent the view of the Government and the ruling party? That is the only point.

Mr. Speaker: I cannot say about that.

Shri Shinkre (Marmagoa): Although I do not wish to question the wisdom of your decision, may I permit myself a few observations?

Mr. Speaker: I have said that no discussion should take place.

Shri Shinkre: Can the House have at least a brief outline of the reasons at the back of this decision?

Mr. Speaker: He can come to me and I will explain it.

11.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CLASH AT KURSELA RAILWAY STATION

Shri P. K. Deo (Kalahandi): I call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported killing of some persons and injuries to several others in a clash at Kursela railway station in Bihar on the 27th March, 1964."

The Minister of Railways (Shri Dasappa): On 26-3-1964, some cons-

tables of the Andhra Pradesh Special Police Battalion stationed at Manipur Road were returning home on leave by 4 Up Assam Mail. They were travelling in the rear portion of the train in a third class compartment, in which a party of Haj pilgrims and others were also travelling. The train had left Katihar and it was approaching Kursela; it is reported that following some altercation, one of the 'pilgrims drew out a dagger and stabbed a constable, a female passenger and her child. The constable and the female passenger succumbed to the injuries on the spot. Thereafter, a clash ensued in the compartment and in the meanwhile the train reached Kursela station on the North Eastern Railway at about 1-30 P.M. Hearing the commotion in the compartment, other passengers in the train joined the clash.

The Superintendent of Police and District Magistrate, Purnea who arrived on the scene with a confingent of the local police brought the situation under control.

It is reported that during the clash, 3 persons died on the spot, 11 were seriously injured and 55 sustained minor injuries. Four of the seriously injured are reported to have since died.

A medical relief van was rushed to Kursela from Katihar and the Railway & Civil Medical Officers rendered medical assistance to the injured. The dead and injured were removed in the medical van to Katihar hospital.

A case has been registered with the Government Railway Police at Thana Bihpur under Sections 302, 304, 148, 149, 336 and 337 of the Indian Penal Code. 57 persons in all, including 38 who were injured, were arrested. Eight daggers and some knives were recovered from the possession of some of the passengers. The Government Railway Police, Bihar, in cooperation with the Railway Protection Force, have taken necessary precautionary steps.

Shri P. K. Deo: In view of the strained communal relations in East Pakistan, is it not advisable on the part of Government that in all the border States where there is any such apprehension, or some Haj pilgrims are travelling in a train, necessary protection be given by the civil authorities?

Shri Dasappa: May I say, Sir, that this is purely a question of law and order and not connected with the railways as such? But I may assure the House and the hon. Member that all precautions are now taken to escort these trains with adequate police force, reinforced by Railway Protection Force.

श्री यशपाल सिंह (कैराना) ये लोग के गरे हैं, इनमें में किदने सरकारी भादनी है और किदने गैर-सरकारी ?

Shri Dasappa: My information is that two of them at any rate are of the Andhra Police. So, they are Government servants.

11.18 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I rise to announce that the Government business in this House during the week commencing 6th April will consist of:

- (1) Further discussion and voting on the Demands for grants relating to the Ministry of Works, Housing and Rehabilitation; and
- (2) Discussion and voting on the Demands for Grants relating to the Ministries of Community Development and Co-operation, Steel, Mines and Heavy Engineering, External Affairs and Home Affairs.

Shri Hari Vishnu Kamath (Hoshangaþad): Sir, on a point of clarification. I have a two-fold, rather three-fold request to make. First of all, if I

heard him right, I think he began with the words "Ministry of Works, Hous-ing and Rehabilitation", the first item and then went on. Now, by the time he appears before the House next Saturday-I believe we are working next Saturda, also-we will be somewhere near three weeks that to the end of the session. I would be grateful, and I am sure my colleagues too would be grateful, if on that day next week-I am giving advance notice-he will indicate to us as to the duration of the session, as to when it will come to a close-there are some rumours floating but I do not want to go into that-so that we can adjust our subsequent programme accordingly.

As a corollary to that I would be happy if he will let us know next Saturday as to what legislation is being taken up in this session so that we can prepare for those Bills. We should not be taken unawares, and he will kindly let us know next Saturday the Bills that are coming up this session for consideration and passing.

Lastly, some three weeks ago, I believe, when I raised the issue of the scrutiny of expenditure of the two Houses of Parliament, on that day after a brief discussion you were pleased to say:—

"As far as the suggestions made today are concerned, I am thankful to all Members for what they have done and I will do what is feasible and proper in the circumstances. I will consider them and I will do whatever is feasible and proper."

I want to know whether you will be pleased to tell the House whether they are still under your active consideration or whether the consideration of the suggestions has been concluded.

Mr. Speaker: I have thought over the matter in detail and have considered every aspect of it. It is not possible to have the Demands of the two parliamentary departments of the Lok Sabha and the Rajya Sabha discussed by this House. That cannot be done because there is nobody to answer that. A suggestion was made in one daily newspaper (The Hindustan Times) that the Minister of Parliamentary Affairs might be given the charge of the administration of the Lok Sabha.

Shri Hari Vishnu Kamath: Administration?

Mr. Speaker: Yes, administration. That is not possible in any case and it should not occur to anybody that the administration of the Lok Sabha can be handed over to any Minister. . . . (Interruption).

Then comes the question of how to exercise a check or control or have some examination of the demands that are made. I hav, decided, though this year it cannot be possible, that before they are placed before me. I constitute a committee-most probably of the Chairman of the Public Accounts Committee, the Chairman of the Estimates Committee and one other hon. Member, be he the Speaker or someone else, that is, of three Members-to go into the counts, look into them, scrutinise them and then they will be placed before me. After I have certified them, there ought not to be any check.

Shri Satya Narayan Sinha: He asked a three-fold question one of which you have answered.

Shri Hari Vishnu Kamath: Twofold for you.

Mr. Speaker: It is only a request that on the 11th he should tell how long the session will last and what are the Bills to be passed.

Shri Satyo Narayan Sinha: All can say at present is that I will try.

11.23 hrs.

DEMANDS FOR GRANTS-Contd.

MINISTRY OF INDUSTRY-Contd.

Mr. Speaker: The House will take up further discussion and voting on the Demands for Grants under the control of the Ministry of Industry. . . No hon. Member is getting up?

Shri Hari Vishnu Kamath (Hoshangabad): How much time more?

Mr. Speaker: 2 hours and 50 minutes.

श्री ग्रचल सिंह (ग्रागरा) ग्रध्यक्ष महोदय, हमारे देश में इण्डल्ट्री बहुत महत्वपूर्ण विषय हो चका है क्योंकि बर्गर उद्योगों के किसी देश की ग्राधिक समस्यायें हल नहीं हो सकती हैं। बड़ी खशी का विषय है कि इस डिपार्टमेंट ने पिछले वर्षों में काफी उन्नति की है और इसकी बजह से देश की प्रास्पेरिटी वढी है। लेकिन ग्राज पब्लिक सेक्टर ग्रीर प्राइवेट संस्टर में जो इण्डस्ट्री का काम हो रहा है उस पर थोड़ा सा विचार करने की श्रावश्यकता है। प्राइवेट सैक्टर में जो लिमिटेड कम्पनीज के डाइरेक्टर होते हैं वह सारा काम करते हैं ग्राँर वे लोग काफी फायदा उठाते हैं. जर्बाक पाँब्लक सैक्टर में जो हमारी प्रोजैक्टस हैं या कंसर्न्स हैं, उनमें से किसी किसी में तो घाटा होता है। इस का कारण यह है कि पब्लिक प्रोजैक्टम जो होती हैं उनमें श्रोवरहेड चार्जेज काफी पड आते हैं।

भिणाल के तीर पर जो हुआरा स्माल स्केल इण्डस्ट्रीज कारपोरेशन है, श्रगर यह किसी प्राइवेट कीएने के हाथ में होना तो उनमें ज्यादा फायदा होना । इस डिपार्टमेंट में भी चूंक श्रोवरहेड आर्जेंट काफी हो जाते हैं इसिलये डिपार्टमें जाना होना चाहिये उतना नहीं होता है । जो हमारा स्माल स्केल इंडस्ट्रीज सेक्टर है उसका एक काम फारेन कण्ड्रीज में माल सण्लाई करना भी है । खास

^{*}Moved with the recommendation of the President.

[थी ग्रचल सिंह]

9187

तौर से मैं जते के उद्योग के बारे में माननीय मन्त्री जी का ध्यान श्राकृष्ट करूंगा कि श्रव तक छोटे होटे सँक्टर जो थे उनको जो ग्रार्डर बाहर से ब्राते थे उनका पुरा करने का काम दिया जाता था ग्रीर वे लीग सप्लाई किया करते थे। मैंने एक प्रश्न पुछा था कि क्या कोई ऐसी बात है। के जो छुटे सैक्टर्स हैं उनको मिला कर ग्रन्स बनाये भारते हैं। उसके उत्तर में मझे बतलाया गया क ऐसी बार नहीं है। लेकिन श्रभी मुझे मालुम हथा है कि छोटे छं टे सेक्टर्स को निकाल कर उनके ग्रुप्य मुकर्रर किये काते हैं। इसका नतीया यह होगा कि जो छंटे सैक्टर्स हैं उनको अपना काम करने का मीका नहीं मिलेगा और उनको जो जीविका मिल रही है वह खत्म हो आयंगी क्योंकि जो तीन चार ग्रप्स होंगे वे लोग छोटे सैक्टर्स से कास करायेंगे लेकिन जो लाभ उनको गवर्नमेंट से होगा वह उत्तित रूप में छंड़े से स्टर्म को नहीं देंगे। इसीसबे में समझता हं कि जो छोटे सैक्टर हैं उनको प्रोत्साहन (दय) आनः चाहिये बजाय इसके का हम ग्रंप भिन्दम की चला कर उनके द्वारा काम करायें । इस तरह से काम भी ग्रच्छ। होगा ग्रीर सप्लाई भी ज्यादा हो सकेगी ।

खादी के बारे में, जा कि हमारे देश के वास्ते एक बहुत ही आवश्यक विलेश इंडम्ट्री है, एक नई प्रणाली लागू की गई है। अब तक जो रिवेट मिलता था १६ परसेन्ट का उसको न देकर अब बुनाई मुक्त की आयेगी। यह एक एक्सपेरीमेंट है जो कि अब किया जा रहा है। इस के बारे में विनोबा भावे ने जो प्रकाश डाला था कई वर्ष हुए उस चील को काम में लाया जा रहा है। हमें देखना है कि यह कहां तक सक्सेसफुल हो सकता है। यह तो ठीक है जो लोग देहात में रहते हैं उनको खाली समय होता है। उस समय में वे कताई कर सकते हैं। इस तरह से उनका मृत फी बुना आ सकता है। और अपड़ा बहुत कम कीमत में उनको मिल सकता है को ही कास्ट

होगी। कताई तो उनकी स्वयम् की होगी ब्रीर बुनाई फी हो आयेगी। इस तरह से उनकी काफी राहत मिल सकती है। लेकिन देखना यह है कि यह स्कीम कहां तक कामयाब हो सकती है।

इसके अलावा लाइसेंस के बारे में मैं कहंगा कि जिन लोगों का लाइसेंस दिये जाते हैं वे लोग उनका दुरुप्योग करते हैं। क्योंकि ज्यादातर लाइसेंस के ऊपर रा मैटी।रधल भिलता है। वे लोग रा भैटी रयस लेकर उस को दूसरों की बेच देते हैं बजाय इसके कि वे स्वयम उसका सामान बना कर फायदा उठायें। इसलिये मैं मन्त्री महोदय से चाहंगा कि जो भी रा मैटीरियल दिया आय लोगों को उसकी पूरी आंच पड़ताल होनी चाहिये कि किस को वह भिलना चाहिये और किस की न मिलना चाहिये और िस को वह मिलता है। वह उसका पुरा इस्तेमाल करता है या नहीं, वह उसको ब्लैक मार्केट में तो नहीं वेचता है। क्यों।क इससे बड़ा कराशन होता है । मैं भ्राधा करता है कि मन्त्री महोदय इस पर पुरा ध्यान देंगे । मैं साथ में यह भी भुझाव देना चाहता हं कि जिस तरह से पहिलक सर्विस कमीशन में चुनाव होते वक्त लोगों के बारे में आंच पड़ताल की जाती है उसी प्रकार से जिन लोगों को लाइसेंस दिये आयें उनके बारे में पूरी जांच पड़ताल होने के बाद वे दिये आयें।

हमारे देश में घड़ी का काम शुरू हुआ है लेकिन हमारे देश की घड़ियां उतनी सस्ती नहीं बनतीं जितनी यह घड़ियां जो विदेशों से आती हैं। हम देखते हैं कि विदेशों से काफी घड़ियां स्मगल होकर आती हैं क्योंकि वहां सस्ती बनती हैं और स्मगल होने के बाद यहां की घड़ियों से सस्ती बिकती हैं। इसलिये मैं चाहुंगा कि हमारे देश में जो घड़ियां बनती हैं उनमें इस बात की और ध्यान दिया आय कि यहां पर सस्ती और अच्छी घड़ियां बनें िससे कि स्मगलिंग कक सके और लोगों को अच्छा माल मिल सके। मैं मन्त्री महांदय से कहूंगा कि हमारी इण्डस्ट्रीज ने काफी उन्नित की है क्योंकि जो सामान पहले यहां बहुत कम बनता रहा है वह ग्रव काफी बनने लगा है। मसला साइकिल उद्योग है। पहले यहां मुश्किल से लाख या डेड लाख साइकिलें बनती थी, लेकिन ग्राज पन्द्रह या बीस लाख बन रही हैं। इसी तरह सं सीने की मशीनें हैं, बिजली के पंखे हैं, मोटरें हैं, जो कि काफी तादाद में बन रहे हैं। यहां तक कि हम उनको विदेशों को भी शेज रहे हैं। बड़े सन्तोष की बात है कि हमारा इंडस्ट्री डिपार्टमेंट काफी तरक्की कर रहा है।

मुझे ब्राझा है कि जो मैंने लाइसेंस के बारे में कहा उस पर पूरा ध्यान दिया जाएगा ब्रीर उनका दुरुपयोग न होने पावे इसका ध्यान रखा जाएगा, नाकि करःशन न बढ़े।

Shri Liladhar Kotoki (Nowgong): The Ministry of Industry deserves commendation for the continuing progress that it has achieved in the matter of industrial production. I welcome the reorganisation of the Ministry because that will enable the Ministry to devote more concerted attention to implementing the Industrial Policy that was resolved in 1956 and that is being pursued through the different Plans.

1 would invite the attention of the hon. Minister to paragraph 15 of the Industrial Policy Resolution which runs as follows:

"In order that industrialisation may benefit the economy of the country as a whole, it is important that disparities in levels of development between different regions should be progressively reduced."

The paragraph then goes on to say:

"Only by securing a balanced and co-ordinated development of the industrial and the agricultural economy in each region can the entire country attain a higher standard of living." This is the policy which the Ministry of Industry has to implement.

Then, I would refer to chapters 10 and 11 of the Mid-term Appraisal of the Third Five Year Plan. I shall not go into the details, but from these chapters we find that there are several sectors where enough progress has not been achieved. I shall particularly deal with the small-scale industries and that also particularly relating to the north-eastern region.

I have always been raising th question of the development of the north-eastern region, because that has assumed a very great importance from the strategic point of view. That is a region which has not been developed quite enough, and my own view is that more attention should be given to making this region as much self-sufficient, in all sectors including industry, as possible. In that context I would submit that there is a lot to be done.

I would draw the attention of the hon. Minister to the Survey of Third Plan implementation (1961-62) 1963-64) and the programme for 1964-65 which has been issued as a supplement to the budget speech of the Finance Minister of Assam this year. Chapter 5 of that survey deals with industries and mining. I do not have into the details, but I time to go would request the hon. Minister to persue this document or this publication of the Government of Assam, and from that he will find out what progress has been made in this sector.

I do admit that quite a headway has been made in industrialising that area. But there again I am sorry to say that the progress is not as much as it should be. There was a seminar on small-scale industries held recently in Assam in my home-town of Nowgong, which was inaugurated by Shri T. N. Singh, Member, Planning Commission, in charge of industries, and attended by the Industries Minister of Assam and also the Director of the

[Shri Liladhar Kotoki]

National Small Industries Corporation. I also participated in that seminar. The complaints that came from entrepreneurs and small-scale industrialists there are manifold. The first pertained to shortage of raw materials. The survey I referred to indicates that some of the industrialists there get only 1/10th of their requirements of raw materials. That means what? That the factories remain idle for most of the year. I request the Minister to look into this. The second difficulty is of finance. It is true the National Small Industries Corporation has evolved a scheme of hire-purchase so far as machinery is concerned. But for recurring expenditure, although there is the Assam Finance Corporation and the Industrial Finance Corporation, enough has not yet been done. There is no commercial bank there which helps these industrialists. This also has to be looked into.

There is one more thing which has not received enough attention, although several organisations have been set up-that is, rural industrialisation. Recently, on 8 March, we had a seminar on rural electrification. That was, of course, mainly for electrification for agriculture. But there the question came about the high rate of electricity in the rural areas. The agriculturists cannot afford that high rate. There itself I suggested that if in each block area an industrial estate is established and the bulk of the electricity is utilised for agro-industries or local industries, then the cost so far as the agricultural sector is concerned for electricity for lift irrigation etc. may be brought down. While we discussed the Demands of the Ministry of Food and Agriculture, this question came up again. I suggest that the Ministries of Industry, Community Development and Food & Agriculture should meet together and appropriate scheme. evolve an think the initiative in this should be taken by the Community Development Ministry, to set up industrial estates. Once they are

up the Industry Ministry come in to suggest what particular industries can be possible to set up in those industrial estates. As a layman, I would admit that you cannot of industries have the same kind everywhere, and that is not necesalso. These rural industrial estates, which I call block industrial estates, should firstly be agro-industrial.

Secondly, it may be forest industry. Thirdly, it may be based on those things which are required for consumption in those areas. If these three things are kept in mind, we can have small industrial estates in each block area, which will bring down the cost of electricity for agricultural purposes also. Not only that. It will raise the economic standard of the rural people, and that is what the Industrial Policy Resoulation, particularly Paragraph 15 to which referred, indicates and aims I would request the Ministry to give more concerted attention to this aspect of the matter.

So far as big industries are concerned, they are doing quite and they will do well, because they are highly organised. The difficulty with the rural people, particularly in my part of the country, is that there is no industrial bias, no tempo has been created there. Therefore, unless industrial estates are established, technical know-how, finance etc., are given, no rural industry will grow. I am quite certain about it. I would request the Minister to give his considered thought and make hisorganisation dealing with industrialisation much more active and consider seriously the suggestion that I have made. I think that is the only way in which you can make the rural people industry-minded.

these industrial estates areestablished in the block areas, the Panchayats may take them as they are trying to do in Orissa. That would gradually inspire the families to have electricity and

9194

improve their cottage industries and handicrafts. Some of the handicrafts in Assam, which are of artistic fineness and great value, like works of ivory, bell metal etc. are in a poor condition now, because of various factors like paucity of raw materials, finance, markets etc., and therefore some of these industries are going to die out. And the Industrial Policy Resolution says, and that is the policy of the Government as a whole and the Planning Commission, that we have to create employment for all the people. And the rural people are mostly either under-employed or unemployed, because with the spread of education, young men who are educated do not like to go back to the antiquated system of agriculture. That is another problem,

So, if industrial estates are established, and an industrial bias tempo are created, I am quite sure that this objective of rural industria-Jisation will become a reality. Otherwise, it will remain in the Plan and the Policy Resolution only.

The same paragraph 15 of the Industrial Policy Resolution says that Government wants industrial co-operatives to grow. In my State, one cooperative sugar mill has been established, and that is now going into production. There is another cooperative jute mill which has been registered, but nothing much has been done so far about it. I would request the Minister to look into it and see why this co-operative jute mill in Assum has not been able to make progress during all these four or five years.

Lastly, there is a complaint from the North-Eastern region that the public sector major industries are not being set up there adequately. Tea industry there is in the private sector. Public sector refinery is of course coming up and one fertiliser factory is also being established at Namrup. Except that, there is no other public sector major industry there. There is one difficulty about the disparity and

imbalance in industrial development in the country; it is there in the policy resolution itself. That is due to the absence of various factors such as raw materials, power, transport, etc. The plan allocation of Rs. 27.5 crores for Assam has already been exhausted. In the remaining years, there will be no electricity programme and consequently no industrialisation also. I request this Ministry to take up the matter with the Irrigation and Power Ministry and the Planning Commission and to see that the additional allocation of 19.5 crores asked for by the State Electricity Board is sanctioned so that in the two years of Third Plan the State may not remain blank in respect of power production. With these words, I support the demands of this Ministry and I also express my thanks to you for giving me this opportunity.

श्री भजहरि महतो (पूर्वलया) . ग्रध्यक्ष महोदय, मैं भ्रापको धन्यवाद देता हूं कि भ्राप ने मझे बोलने का मौका दिया।

अहां तक मेरा और उद्योग धंधों का प्रश्न है मैं निवेदन करना चाहता है कि मेरा सम्बन्ध गांव ग्रीर कृटीर उद्योग धंबों से है। मैं स्वयं एक रचनात्मक कार्यकर्ता होने के कारण सदन का ध्यान लघ ग्रीर कूटीर उद्योग घंधों की श्रांर खींचना पमन्द करूंगा। लघ भ्रीर कृटीर उद्योग अंथों से करोड़ों, करोड़ों लोगों को काम धंधा मिल सकता है। मैं भ्रपने िले का उदाहरण देता हुं। पुरुलिया जिला पश्चिमी बंगाल में एक बहुत पिछड़ा हुआ। जिला है। उस जिले में कच्चा माल बहुत होता है, जैसे लाख, टसर, कपास, चीनी मिटटी, कच्चा लोहा, लकडी ग्रीर वाबई घास श्रादि। इनके के द्वारा वहीं पर बहत लोगों को धंधा मिल सकता है। लेकिन शिल्प कला की भ्रवनति होने के कारण किसान और मजदूर के धंधे में लगातार कमी होती जा रही है। सरकारी पक्ष का कहना है कि मुल्क तरक्की कर रहा है। लेकिन मझे गांव गांव में ग़रीबी ग्रीर बेकारी बढती दिखाई देती है। नगरों में

[श्री भजहरि महतो]

सरकारी इभारतें बढ़ती जा रही हैं। हमारे जिले के गांवों में भुखमरी की घटनाएं होती रहती हैं। सिचाई और कृषि उत्पादन में कोई भी प्रगति नहीं हुई है। कितना मन्तर है लोगों के रहन सहन और श्राय में ? खैर मुझे तो उद्योग धंधों की गहराई में जाना है। कितना भच्छा उद्योग तेल और सावन का है जिसके कि द्वारा लाखों लोगों को काम दिया जा सकता है। उसमें बहुत थोड़ी सी पंजी लगाने से ये उद्योग घंघे पनप सकते हैं लेकिन वह काम भी ठीक तरीक़े से नहीं होता है। मैं सरकार से पूछना चाहता हूं कि क्या कारण है कि देश में सावन, तेल श्रादि जैसी मामुली चीओं का प्रबन्ध विदेशी लोगों श्रौर विदेशी असर की कम्पनियों को करना पड रहा है जिसके कारण करोडों, करोडों रुपया प्रतिवर्ष मुनाफ़ा बाहर चला जाता है । सरकार न केवल उनको सभी प्रकार की सहालयतें देती है, बल्कि मेरा तो चार्ज है कि हमारे एक प्रदेश की सरकार तो ऐसे लोगों के इझारे पर नाचती भी है। ब्राज सारे हिन्दुस्तान के बाजार हिन्दु-म्तान लीवर बदर्स के सावनों, तेलों और डाल्डा से पटे पड़े हैं। यह क्या माजरा है ? मैं नहीं नमझता कि इनके आगे ग्रामोद्योग की चीजें टिकेंगी भी । मैं समझमा हं कि गांधीजी की बात हमने नहीं मानी है, बल्कि हमने उनकी शिक्षा और अनुभवों की अबहेलना की है और यही सारी मसीवतें की जड़ है।

मैं सरकार से यह पूछता चाहता हूं, कि चीनी कम्युनिज्म ने सेनायों के साथ साथ हम पर विचारों का भी जो आक्रमण किया है, वह उस का सामना कैसे करेगी। खेती और ग्रामोद्योगों को जो सहायता देकर वह लाखों लोगों को काम दिला रही है, क्या उस महायता को बन्द करके ? क्या मिल उद्योग, बड़े बड़े सरकारी कल-कारखाने और योजनायें खड़ी करके लाखों लोगों की रोजी-रोटी छीन कर के ? क्या सरकार बता सकती है कि कौनसा ऐसा उद्योग है, कौनसी ऐसी मिल है, कौन सी ऐसी योजना है, कौनसा ऐसा मन्त्रालय है, जो बहुत ही कम पूंजी की लागत तथा रहायता से २३ लाख लोगों को काम दे सकता है ? श्राज सरकार के विभाग इन छोटे छोटे ग्रामी-दोगों को बढ़ाने के बजाय उन को कम करने श्रीर परेशान करने में मध्यूल है, अश्राक श्राज देश में जहरत ज्यादा से ज्यादा लोगों को श्राजादी के साथ, काम के साथ रोजी-रोटी देने की है।

सरकार की बड़ी बड़ी योजनायें लोगों का भला नहीं कर सकी हैं। सरकार कर्ज लेकर श्रीर भीख मांग कर इन योजनाश्रों में इतना श्रीधक रुपया लगा चुकी है। मैं सम-झता हूं कि इस तरह से देश का भविष्य बिगा-ड़ना उचित नहीं है।

मेरा निवेदन है कि लाख शिल्प क्यों खत्म हो रहा है, भारत सरकार इसकी जांच कर के उसको ठीक तरह से चलाने की कोशिश करें। उस शिल्प में पहले तीस हजार मजदूर काम करते थे। उनको रोजी-रोटी मिलती थी और किसान को भी उत्पादन से नका होता था,। छोटे छोटे ग्रामोद्यांग चलाने के लिए गांवों में विजली जानी चाहिए, ताकि तेल उद्योग और चर्म उद्यांग प्राधुनिक ढंग से गांवों में पनप सकें। तसर, मटका, तांत गौर हथकरघा उद्योगों को को-ग्रापरेटिव के द्वारा चलाने के लिए सहायता देनी चाहिए। चृकि वह जिला एक बहुत पिछड़ा हुआ क्षेत्र है, इस लिए भारत सरकार को उस तरफ विशेष घ्यान देना चाहिए।

विज्ञान की प्रगीत साफ साफ यह चेता-वनी दे रही है कि ख़तरे और लड़ाई के समय गांव वच सकते हैं, लेकिन शहरों का बचना मुश्किल है——छोटे छोटे उद्योग चल सकते है, लेकिन बड़े कल-कारखाने चलना मुश्किल है। अन्त में मेरा यह निवेदन है कि प्रामोद्योगों तथा खेती का संयुक्त समावेश ह्मारे प्राम्य जीवन में हो सके, सरकार को ऐसी व्यवस्था करनी चाहिए ।

Shri Chandrabhan Singh (Bilaspur): Mr. Speaker, Sir, I have heard the hon. Members speaking on this very important subject, and the more I have heard the more I have been confused completely. To my mind, the experiment between capitalism and socialism and their integration is on the doldrums here. While discussing the money, material, the method and the machines, it seems we have all forgotten about the man, the real man, the real purpose for which we are sitting here. When I say 'man', I mean man and women both. Both of them should be healthy in mind and healthy in body. What I am confused about is that people have discussed the cooperative sector, big sector, medium sector and the rest, but they have completely lost sight of the poor villager and the village. I feel that we should prepare a background for a very good reception of their programmes in the villages where 82 per cent of the population of 46 crores live. That is very important.

What a tragedy it is that so far we have not been able to define a village even. I would like to ask the Minister, what is a village? There is no definition of it. Unless and until we define what a village is and what a village unit ought to be and what we are doing for that unit, probably we are all discussing something in the air. I have heard some hon. Members talk about cooperatives, some about the problems and difficulties here and there. So, they are in difficulties and no one seems to understand what is happening there. This is a very sorry state of affairs. The Minister must define what a village is. Once you do that, you can start from that. Let that be our base. Some of the topmost politicians have said that our pyramid is inverted. That is, the base is hanging in the air. The apex is lower down and the structure or society may tumble down the moment

the head or the apex or the leader gives way.

I have been told that an economical unit of a village for a cooperative should consist of 4,000 people. I am not sure about it because I am not an expert; that is what I have been told. So, let there be one village or a collection thereof, let there be a demarcation of land and let a unit be defined as one consisting of 4,000 people. Once you decide the area and the population, that would be your base and you can start from that.

Let us take education of the basic type. I mean that it must be purposeful where dignity of labour should bedefined and should be respected. All the time we find white-collared people working in a white-collared manner. That is the greatest tragedy. We see so much propaganda in paper and press, but hardly anything is going to the real villagers. As I said, let our education be purposeful. Let there be dignity of labour. Let ' everybody who goes to the basic school be trained for some useful purpose. That is very important. No villager wants to leave his village. Let us remember that important point. But there is no law and order in the village and no decent person wants to live in a village. I would ask the hon. Members here: Will they like to live in a village as it is? Some of my friends are laughing, but I know they will not like to stay in the village as it is even for one night. Then, how do you expect our economy to grow. when we have to cater for 82 per cent of our population? I feel our education has got to be purposeful and dignity of labour has got to be nurtured and the manual work, respected and honoured.

Having done that, we have got to increase our technical facilities. In one big division of Madhya Pradesh—Bilaspur where the population of Bilaspur District alone is 21 lakhs; there is no engineering college in that division. They have just started one; it is a pity; it is more or less a sort

[Shri Chandrabhan Singh]

of tamasha to have one engineering college for a population of nearly 50 lakhs. When you come to polytechnics, there is none. Same is the case with small industries; there is hardly any. That is the state of affairs there.

12 hrs.

Sir, I had no intention of taking part in this debate, but I feel, after having heard the speeches here, that we are not laying stress on the proper things. I would, therefore, suggest to the hon. Minister of Industries that he should first define what a village is. Then, when we come to the question of education, let us see that it is aimed to achieve an end. He must also see that such education is purposeful. After that, all types of technical education must be started there. There is such a great need, such a great demand, such a tremendous upsurge in the villages that the poor villager does not know what to do. Most of them have not got facilities even for primary education. Quite a number of them do not know at all what education is and there is great drift.

Let us go to the villages and start out education there. Then, our industries must be based on the villages. Every village must be made self-sufficien: in respect of all the village requirements. The village requirements consist not only of food but flowers, gardens vegetables, toilet articles, cloth and other materials, If you make the villages self-sufficient in these respects-and that is what I understand, the Father of the Nation aimed at-then only we can progress. He wanted our villages to be selfsufficient. We are in the seventeenth year of independence, and that not been understood by us so far. would request the hon. Minister to keep this in mind and around an inunit in the Centre, various units of villages in the periphery, develop Textile, wood work, smithy, leather and suitable type cottage industries. Then only I think. we will be able to see the effect of independence in every hamlet and every home in the villages.

That 15 all, Sir, I have to say on these Demands, which I support.

Shri Shivaji Rao S. Deshmukh (Parbhani): Mr. Speaker, Sir, I am deeply grateful to you for having given me an opportunity to open my mouth for the first time during this session. I am doubly encouraged by the cheers and encouragement which, I see, I am getting from the hon. Minister. This is primarily one of the reasons why I chose to participate, particularly, in this debate.

Sir, as is well known, the sympathies of the present Minister of Industry, particularly for the cottage industries are, if I may be permitted to say so, proverbial. Because of this, I feel inclined to appeal to quarters where I am sure some concrete results will emerge. Therefore, I take this opportunity, with your permission, to congratulate the hon. Minister of Industry for having given an impetus to industrial growth in country though this growth is some extent static and it would have been far better if this growth would have been uniformly distributed. Therefore, regional imbalance apart, I am sure you will agree that it should be the sole concern of the Minister of Industry to see that anything happens to stunt the growth of dustries should be carefully weeded out and it should be his sole charge to see that industrial growth is not merely permitted to be encouraged but, actually, encouraged further.

Therefore, Sir. I have decided to concentrate myself on one or two important aspects of cottage industries. It is a well known fact that almost one-third of the total textiles we produce come from powerlooms. Powerlooms today is happily one of the modestly modernised industry which, we can claim, is run on, perhaps, a scientific basis. If that scientific basis is taken away by acts of

Government and if that modernity is to be set against all obstacles from the acts of this Government, it should be the sole concern of the Minister to see that such obstacles are removed.

I am doubly grateful to the present Minister of Industry because power-loom industries, to my knowledge, owe their very birth and existence to a committee headed by him. Therefore, I am emboldened to say that this particular powerloom industry can claim to be his legitimate child.

Mr. Speaker: Does the Minister also acknowledge this?

Shri Shivaji Rao S. Deshmukh: Remy Minister, Shri having inspected all the powerlooms in existence there, made a public statement that powerloom industry is an illegitimate child of composite mills. So I hope the legitimate father powerloom industry will take enough care to see that his child is not allowed to suffer premature death at his Therefore, if the hon. own hands. Minister is to be saved from the charge of genocide he should take immediate steps to see that the powerloom industry is set in its proper perspective.

From this I will switch over my observation to the first obstacle which to me seems to be the carefully manœuvred operation f composite mills -so-called textile industry-by which they are taking out every conceivable and inconceivable steps to see that the powerloom industry is killed. Therefore, I wish that he should thethoroughly investigate causes. if possible, effects of reasons and. these manœuvres on the powerloom industry.

We were very glad when the hon. Finance Minister on the floor of this House announced tax reliefs. My hon, friend, Shri Kamath, was cryptic in his remark when he said that gramophones, electric bulbs and acids are not consumed by the common man 111 (Ai) LSD—2.

and, naturally, those incentives or reliefs which were announced by the Finance Minister were subjected to strong criticism by Shri Kamath. Now I wish to add to his list by saying that superfine and fine varieties of clothes, which receive proverbial exemptions by this budget are also not consumed by the common man.

In this background, I wish to draw his attention to this fact that total concessions announced to the textile industry are in the nature of reliefs as follows: super-fine varieties per cent, fine varieties 20 per cent, medium fine 37½ per cent medium variety B 40 per cent, coarse variety 67 per cent. So, leaving coarse and medium variety, the total excise rebate announced by the Finance Minister are appreciable when we take into consideration the lot of the composite textile mills. As against this, if we switch our attention to powerloom industry, we find that on 60 count yarn the increase in excise duty is 200 per cent, on 40s it is 188 per cent and on 34 to 46 counts it is 121 per cent. My submission is that this levy on yarn has been made after a very scientific study. But one of the manœuvres of the composite textile mills is to switch over to varn in their own powerlooms, getting woven all in their own mills, further processing it and selling it through their own selling agents as their own commodity. Therefore in the process, they knock off as profits what legitimately should have been an excise duty. My initial reaction when I heard the Finance Minister was that he has cut at the roots of one of the modus operandi of evading excise duty and he be singularly successful in seeing to it that excise duties are not further evaded by textile mills. Then I could not even imagine that the unfortunate victim of this levy would be the powerloom industry. Incidentally, 75 per cent of the powerlooms come from my home State and it would be modest claim if I say that this powerloom industry has almost unlimited scope of expansion in Maharashtra, and if according to our policy decision

[Shri Shivaji Rao S. Deshmukh]

of agro-industrial society if the cessing of cotton to the extent spinning is in the co-operative sector and if the weaving sector is to confine to powerlooms and if powerlooms are modernised and brought up to the mark, as they are today, I see no reason why the entire textile industry in Maharashtra should not cater to the needs of consumers and pass their sole benefits to the common man; thus, weeding out, if possible, the composite textile mills from the of competition. But I find that, the one hand, these textile mills represent to the Asoka Mehta Committee that powerlooms are the single cause for their losses and, on other, they purchase cotton cheapest rates from the cultivators and at the highest rates from their own family agents, charge the highest rates for the yarn if the yarn is to be supplied to the powerlooms and in the process show nominal losses, claim relief from the hon. Finance Minister and actually obtain it. if, we can be so manœuvred in approach to the policy of levying taxes, I think, the proper authority to come into the picture is not the hon Finance Minister but the hon. Industry Minister and we should see to it that no such abolition or of taxation or enhancement of taxation is allowed to take place as a result of manœuvre particularly and, if it takes place, actually he should be in charge to see that it is removed completely, if necessary. Therefore I address my comments particularly to the hon. Minister of Industry in this respect.

I must also place on record my earnest appreciation of the hon. Finance Minister's appreciation of difficulties that are felt by the powerloom industry. I happened to see him only yesterday along with the representatives of the powerloom industry in Maharashtra and he was pleased to promise that he would look into their difficulties and will get their entire economics reviewed by the Central Board of Revenue authorities. My

only request to the hon. Minister of Industry is to see to it that it is not left to the question of economics alone but it is left also to the lot of his department to see that this power-loom industry which comes into being as a result of manœuvres of the textile industry is not allowed to be killed by the same textile industry.

It is an open secret that because of the levy of excise duty on cloth several mills have started their own powerlooms and have in the process evaded excise duties. In order to weed out one of these sectors, powerlooms owning only four looms were exempted from excise duty. Thousands and thousands of powerlooms into being as a result of purchase of almost spent up machinery from the mills at the most exorbitant prices. As has rightly been pointed out the Estimates Committee of this House, not only do the mills charge exorbitant prices for their spares and machinery which are almost broken and scrap but they do not also show the same prices in the books because their book value has no comparison to it. A part which was shown in the book as valued at Rs. 16 was sold to the industry at Rs. 1,600 and shown to the shareholders and directors as sold at Rs. 16.

So, my only submission is that this powerloom industry should not allowed to be hampered further at the hands of the composite mills. As I was drawing the hon Minister's attention to this fact, in order to weed out the creation of powerloom industry, there was a thorough investigation of the unauthorised installation of powerlooms. As a result of that thorough investigation I was told that all units were duly licensed and duties collected from them at the rate Rs. 100 or Rs. 112, whatever it from the powerlooms. But after this again the Finance Ministry issued a notification that all those powerlooms which were licensed after 1st April 1961 should be levied punitive excise

duty at the rate of Rs. 532 per month. When the Ministry itself knows that 95 per cent of the powerlooms are exempted from excise duty, when the Ministry further knows that all powerlooms which were leviable to excise duty continued to be leviable to excise duty in spite of their transfer after that date, this strange notification was perhaps inserted at the behest of the Textile Commissioner and the composite mills only to kill the powerloom industry to the extent of those looms which were acquired after 1st April 1961. So, it boils down to this that after 1st April 1961 the powerlooms came to be transferred to particular licensees not because the units were more than four and therefore leviable to excise duty but because of the so-called broken condition of the machinery itself or because of certain industry being wiped out of existence because of the taxes and levies or manipulations of the textile mills. Therefore, I suggest to the hon. Minister for Industry that he should take up this matter with the Finance Ministry to see to it that mills—if necessary, by legislation are forbidden to provide processed yarn to the powerloom industry and even yarn in the form of beams should be forbidden to be supplied to the powerloom industry. If raw yarn can be supplied to the powerloom industry and if the powerloom industry can help to process it from their own units, then the excise duty on those units should also go and there is a considerable case to see that on whatever yarn is sold to the powerloom industry the excise concession is given

I wish to draw the attention of the hon. Minister to the economics that they have worked out. According to them, the net result of the Budget levies would be that every powerloom unit will be losing at the rate of Rs. 224 per month. If this economics is true, if the industry cannot work economically, it should be the purpose of the Minister for Industry to see that such levies are withdrawn and, if necessary, they are withdrawn much before the Finance

Bill comes up for discussion in this House.

डा० राम मनोहर लोहिया (फर्रुखा-बाद) : ग्रध्यक्ष महोदय, माननीय काननगो जी शायद खुद न जानते हों कि उनका मंत्रालय इस सरकार का सब से बड़ा मंत्रालय है, लेकिन मैं इस बात को कहना चाहता हं। एक तो इसांलये कि उद्योगीकरण देश की सब से बड़ी चीज है ग्रीर दूसरे इसलिए कि पिछले सतरह वर्षों में सरकार की किसी भी सम्बन्ध में कोई नीति नहीं रही, केवल उद्योगी-करण की नीति रही है जिसको मैं खद पसन्द करता हं, हालांकि कि मैं कहना चाहता हं कि उद्योंगीकरण की नीति ग्रसफल रही । ग्रसफल रहने का कारण सब से बडा यह है कि बाकी सब नीतियों को इसके पीछे लगा दिया गया इसके नी के रख दिया गया ग्रीर कह दिया गया कि जब उद्योगीकरण हो जायेगा तो बाकी सब कुछ हो जाएना । लेकिन वास्तव में बाकी सब को न करने के कारण उद्योगी-करण भी नहीं हो पाया । इसका सब से बड़ा कारण यह है कि सरकारी पार्टी एक ग्रंश में तो स्वतन्त्र पार्टी है भ्रौर दूसरे ग्रंश में कम्युनिस्ट पार्टी है। इसलिए वह केवल निजी धंधे भीर सरकारी धंधे की बांझ बहस भ्रापस में चलाया करती है कि कौन सा घंघा ग्रच्छा है। जब तक यह बहस खत्म नहीं होगी तब तक उद्योगीकरण हिन्द्स्तान का नहीं हो सकता । मैं खुद कहना चाहता हूं कि जितना हो सके सरकारी घंधे को बढाया जाए । लेकिन उसके लिए पहली शर्त यह है कि निजी स्रौर सरकारी दोनों धंधों में पैदावार का ग्रधिक से भ्रधिक ग्रंश खपत से बचा कर पंजी के रूप में उद्योगीकरण के लिए लगाया जाए। वह नहीं हो रहा है क्योंकि खपत का ग्राधिनकीकरण हो गया है, खास तौर से सरकारी ग्रंश की खपत का श्राघनिकीकरण हो गया है। इसीलिए मैंने बहुत जोर से कहा कि हिन्दूस्तान की व्यक्तिगत खपत को १००० रु० महीने से नीचे रखा जाये। ग्रगर ऐसा किया जाये तो साल

[डा॰ राम मनोहर लोहिया]

भर में मेरे हिसाब से २५ ग्ररब रुपया ग्रीर सरकार के जो छोटे हिसाब होते हैं उनके हिसःब से १२ ग्ररब रुपया उद्योगी-करण के लिये बच सकता है। लेकिन अब मैंने यह बात कही तो माननीय श्री कृष्णमा-चारी ने कहा कि इस तानाशाही के लिये हिन्दू-स्तान तैयार नहीं होगा । भ्रव इस जवाब पर ग्राप गौर करें। तानाशाही है क्या ? ग्रगर व्यक्तिगत खपत को गिराया जाये तो वह तानाशाही हो जाती है भ्रीर व्यक्ति की खपत को बढाया जाये जिससे कि उद्योगी-करण न हो पाये तो वह बहुत बढ़ कर जनतंत्र हो जाता है या उद्योगीकरण करने का उपाय हो जाता है। यह रूपया कहां से खपत में श्राता है।

हालांकि ग्रापने मुझसे कहा था कि ग्राप श्री कृष्णमाचारी से श्रीर दूसरे मंत्रियों से जवाब दिलवायेंगे, लेकिन मैं फिर से ग्रापको याद दिलाऊं कि ब्रिटिश इंडिया कारपोरेशन कें मैनेजिय एजेंट बाजोरिया साहब ने वह कम्पनी अपने ऊपर जुर्माना लगने के बाद भी हासिल कर ली और उसके चेयरमैन ऐसे हैं जो कि तीन तीन कम्पनियों के चेयरमैन हैं। इसका जवाब मुझे श्रव तक नहीं मिला।

म्राज मैं एक बात यह भी कहना चाहता हं कि माननीय वित्त मंत्री ने अक्तूबर महीने में एक हुक्म निकाला कि जो कोई हिस्से हों उन पर वैंक बहुत बढ़ कर उधार दे सकता है। उधार का ग्रंश बढा दिया ६० सैकड़ा १०० सैकड़ातक कर दिया। उसका क्या परिणाम हम्रा ? इसका ःवाव यह होगा कि कम से उम मात्रयों के कुछ दोस्त लोग जो कि सट्टे बाजार, में हिस्सों में करोड़ों रुपया लगाए हुए थे, इसके फलस्वरूप वह काफी रुपया कमा सके, या काफी ग्रपना नुक्सान बचा सके । तो नतीजा यह है कि खपत की खोज में ग्रादमी कहां तक चला जा सकता है।

12.21 hrs.

प्रकार

[MR. DEPUTY-SPEAKER in the Chair] इस सम्बन्ध में मैं भ्रापको दो वाक्य पढ कर सुनाना चाहता हूं । किसने उनको लिखा है यह मैं बाद को बताऊंगा। वे वाक्य इस

> हैं : ''वाकया

यह है कि बंटवारे के लिये कुछ है ही नहीं हमारे पास । प्रोडक्शन के विना बंटवारा ? अब तक एक पचास गुना सौ गुना व्यादा न हो प्रोडक्शन । इस बंट-वारा करने से हो सकता है हम कुछ इंसांफ करें। इस वक्त किसी मुल्क में भी, हिन्दुस्तान का खास नहीं कहता, ग्रगर ग्राप वहां के चुने हुए हुआर हजार हों, दो हजार हों, करोडों में हजार स्रादमी चुने हुए। उनको ग्राप निकाल दें--।हन्द्रस्तान सं हो जाएं।"

ये वाक्य हैं। मैं समझता हूं कि फोर्ड भ्रौर राकफैलर भी १६वीं सदी में ऐसे वाक्य कहते हुए शर्माते, लेकिन ग्राध्य हिन्दुस्तान वे प्रधान मंत्री साम जवादी होते हुए, इन वाक्यों को कहते हैं. ग्रीर उनकी किताब का नाम है---नेहरू जी अपनी ही भाषा में-- अर्थर लिखने वाले हैं राम नारायण जी चौधरी।

पैदावार का बटवारे से कोई सम्बन्ध नहीं है, बटवारे का पैदावार से कोई सम्बन्ध नहीं है यह कैसी भ्रज्ञान की बातें कह दिया करते हैं, श्रौर फिर भी हिन्द्रस्तान का ग्रीद्योगी-करण करना चाहते हैं। कहां से पैसा श्रावेगा भ्रौद्योगीकरण करने के लिये श्रगर सारा का सारा खत्म हो जाता है ग्राधुनिकीकरण करने के लिए । वह कहते हैं कि ५० गुना या १०० गुना जब पैदावार बढ़ आएगी तब जाकर बटवारे का सवाल उठेगः। मैं कहना

चाहता हं कि पैदावार को बढ़ाने के लिए जरूरी है कि भ्राज बटवारे का मामला ठीक किया जाए । ग्राज जो ऊंची ऊंची तनस्वाहें हैं, सुविधाएं हैं, बड़े बड़े नफे हैं, श्रीर उसके साथ जो जो चीजें हैं ग्रगर उनके ऊपर वह नियंत्रण नहीं लगाते तो पैदावार नहीं बढ़ पाएगी । यह सिद्धान्त बिना अपनाए कैसे कोई समाजवादी वन सकता है, समाज-वादी छोड दीजिये कैसे कोई पंजी वादी या जनतन्त्र वादी बन सकता है। मैं तो तो कहता हं कि कोई मनुष्य श्राज बीसवीं सदी में नहीं रह सकता जो कि ऐसे विचार ग्रपने दिमाग में रखता है ।

Demands

तो यह बहस खत्म करके अब मैं आपसे श्रर्ज करना चाहता हं कि जब तक श्रादमी की खपत की ग्रौर उसकी ग्रामदनी या खर्चे की कोई सीमा हिन्दुस्तान में नहीं बांधी जाती, तब तक ग्रीद्योगीकरण विल्कृत नामिकन है। इसीलिए एक चीज मेरे दिमाग में भ्रा रही है। लोग पूछेंगे कि क्या तुम राष्ट्रीयकरण चाहते हो । अनल में श्रगर सरकार की मैशिनरी ठीक होती, या मझ जैसे आदमी के हाथ में होती, तो मैं फौरन जवाब देता कि हां जितना अधिक हो सके राष्ट्रीयकरण होना चाहिए जितनी जल्दी हो सके होना चाहिए। लेकिन फिलहाल मैं कहना चाहता हं कि खपत को लेकर सीमा बांध दी जाए, जो बड़े घंधे हैं उनका राष्ट्रीयकरण एकदम हो जाए श्रीर जो छोटे धधे हैं उन सब का नियंत्रण खत्म कर दिया जाए । जब तक नियंत्रण रहना है तब तक सरकार के करीब एक करोड कर्म-चारी और अफसर इधर उधर दखल दिया करते हैं ग्रीर पैदावार की बढाने के बजाय उसको रोकते हैं भ्रौर उसमें से श्रपने मनाफे का हिस्सा बटा लिया करते हैं ग्रीर कोई कम ग्रागे नहीं बढ पाता । तो मैं एक विचारा श्रापक सामने रखना चाहता हं कि बड़े उद्योगों का तत्काल राष्ट्रीयकरण कर दिया जाए स्रौर छोटे उद्योग धंधों पर से सब तरह

के नियंत्रण खत्म कर दिए जाए । श्राजकल तो ग्रनेक चीजों पर नियंत्रण हैं, जैसे घोडों पर, इक्कों पर तांगों पर ग्रौर न जाने कितनी छोटी मोटी चीजों पर नियंत्रण हैं, मैंने कुछ मिसाल के लिए बतला दिए । तो इन छोटे नियंत्रणों को फौरन खत्म किया चाहिए ।

इसी के साथ साथ मैं एक चीज यह कहना चाहता हूं कि ग्राज हिन्दुस्तान में सरकारी नौकर का दरजा इतना ऊंचा हो गया है कि बाकी जनता का कोई स्थान ही नहीं रह गया है। मैं एक दो मिसाल दे दं। हर साल गरिमयों के दिनों में मंत्री महोदय लोग किसी ठंडे देश की सैर कर ज≀या करते हैं । उनके लिए कोई न कोई सार्वजनिक काम निकल ग्राया करता है। लेकिन ग्रगर कोई वकील या डाक्टर या व्यापारी देश से बाहर आपना चाहेतो उसको बाहर जाने के लिए पैसा नहीं मिल पाता । ऐसी श्रवस्था में लोगों के मन पर यह ग्रसर पडेगा कि हम चाहे जितना ग्रच्छा काम करें. लेकिन जीवन की अच्छाइयों को पा नहीं सकते. सरकारी नौकर ही उनको पा सकता है, चलो सरकारी नौकर बनो । स्रौर स्विधास्रों का मामला इतना जबर्दस्त हो जाता है कि कि श्राज मैं हिन्दुस्तान के उस ग्रादमी को मुर्ख कहंगा जो कि सरकारी नौकरी से हट कर कोई भ्रौर काम करे। इसका कारण यह है कि दूसरे काम में वह चाहे जितनी कमाई कर ले लेकिन इन्सान वह रहेगा दूसरे दरजे था, क्योंकि पहले दरजे का इन्मान तो सरकारी नौकर है और उन में भी मिनिस्टर । सरकारी नौकरों में बहुत से दरजे हैं।

मैं ग्रापसे ग्रज करूं कि इस देश में ग्रामदनी ग्रौर खर्चे के न जाने कितने ग्रेड चल रहे हैं। श्रभी कुछ दिन हुए मझ मालुस हम्रा कि डाकखानों में ग्रामदनी ग्रौर खच े हिसाब से सैंकड़ों ग्रेड हैं, रेलवे में हजारों होंगे । सम्भव है सरकारी नौकारयों मे

[डः॰ राम मनोहर लोहया]

दस पन्द्रह हजार ग्रेड हों। तो इस प्रकार से विभिन्न जातियां बन जाया करती हैं। भौर इसीलिये इस वक्त हिन्दुस्तान का हर व्यक्ति इस मामले में फंसा रहता है कि किस तरह से मेरी तनख्वाह बढ़े. मेरा ग्रेड वढ़े, मेरा बोनस ज्यादा हो, मेरे काम के घंटे कम हों भीर साथ ही साथ मुझ दूसरी रियायतें मिलें। इसका सब से बड़ा कारण यह है कि ग्रेडें बहुत ज्यादा हो गई हैं। जिस तरह से हिन्द-स्तान में सामाजिक जातियां हैं, उसी तरह से सरकारी घंधों में. सरकारी नौकरियों में ये मेडों की जातियां हैं। स्रीर ये निजी धंधों में भी चलती हैं। मेरा तो खयाल है कि श्रगर हिन्दस्तान में पांच, दस, पन्द्रह किस्म की नौकरियां हों तो शायद कुछ फायदा हो सकता है।

इसी तरह से कुछ छोटे मोटे प्रश्न सठते हैं जिनकी चर्चा हमारे पास तक धाती है। उनमें से मैं कुछ का हवाला देना चाहूंगा। मेरा कहना है कि चाहे और सब चीजों का राष्ट्रीयकरण रुक जाए, लेकिन एक चीज का राष्ट्रीयकरण फौरन होना चाहिए, यानी हिसाव निरीक्षकों का, जिनको आप चार्टर्ड एकाउंटेंट कहते हैं। इनका राष्ट्रीयकरण कर दिया जाए, और वाकी चीजों में चार्ने कुछ हिलाई भी कर दी जाए तो मामला बहुन कुछ हल हो जाएगा, क्योंकि आज जो कुछ भी गलतियां या बेईमानियां हो रही है वे ज्यादातर इन हिसाब निरीक्षकों के पंजीपतियों के अधीन रहने के कारण हो रही हैं।

इसी तरह से एक और बीज की तफसील में मैं जाना चाहता हूं। मैं अज करूं कि अवसारक लोगों के लिए कोई नियम नहीं बनाया गया है। अगर कोई कम्पनी अपना काम टीक से नहीं चला पाती और उसका दिवाला निकल जाता है तो सरकार उस के लिए एक अवसारक बनाया करती है। ये लोग दस दस पन्द्रह पन्द्रह साल तक अपने काम को पुरा नहीं किया करते हैं और जो भी पंजी होती है उस कम्पनी की उसको घपनी तनखाह घादि में ले लेते हैं घौर हिस्सेदारों के लिए कुछ नहीं बचता घौर उनको कुछ नहीं मिल पाता ।

इसी तरह से मैं ग्रापके कच्चे माल के बारे में कहना चाहता हूं। छेटे उद्योग धंधों को कच्चा माल उचित मुल्य पर नहीं मिल पाता, बड़े लोगों को ग्रसानी से फिल जाया करता है । मैं स्रापसे मर्ज कहं कि इस महानगरी दिल्ही है कोई दस हजार ग्रादमी ऐसे हैं जो बड़े बड़े लंगों के सलाह-कार या नौकर या मददगार हैं। उनको सब सुविधाएं प्राप्त हैं, खूब श्रच्छी तनखाहें मिलती है, इसलिए कि वे बडे उद्योगपतियों का रिश्ता सरकार से बनाये रखें। तो इस तरह से बड़े लोग तो बच जाया करते हैं लेकिन छोटे लोगों को कच्चा माल नहीं मिल पाता । ग्रार ये लोग भी कोई बहत छोटे नहीं हैं। ये भी हजारों या लाखों कमा ही लेते हैं। लेकिन मैं ग्राप को दाम के बारे में बताऊं कि इन लोगों को किस दाम पर कच्चा माल मिलता है। मैं स्टील के दाम का उदाहरण देना चाहता हं, मैं स्टील की परिभाषा नहीं वरता । जो नियंत्रण का दाम है वह १०५० और ११०० रुपया है। लेकिन ग्रसल में जो बाजार का दाम है वह १८०० से १६०० रूपया तक है। पूरी चोरबाजारी चल रही है। इस कक्चे माल के मामले में। यहांतक कि बिदेशियों ने भीइस को मानः है जो फाउंडेशन ग्रौर इंटरनेशनल बैंक के प्रति-निधि मंडल ग्राए थे उन्होंने माना है कि छोटे उद्योग धंधों के लिए कच्चा माल नियंत्रण के दाम पर नहीं मिलता । उससे ६० या ८० सैक्डाज्यादा दाम पर मिलता है।

इसी तरह से बाकी श्रीर जितने सवाल उठते हैं वे घूम फिर कर एक ही जगह ग्रा जाया करते हैं। हमारी स्रादतें बहुत पुरानी हों गयी हैं। इन पुरानी स्रादतों पर स्रौद्योगी-करण हो नहीं सकता। हमारा सोचने का ढंग पुराना है। मैं ज्यादा चीजों में नहीं जाना चाहता, लेकिन मिसाल के तौर पर कहता हूं कि स्रगर एक तरफ हम यज्ञ करें सौर ज्योतिष करें सौर सोचें कि ऐसा करने से हमारा सौर देश का कल्याण हो जाएगा सौर दूसरी तरफ स्रौद्योगीकरण करना चाहें तो मेरे विचार से यह स्रसम्भव है। इस तरह के विचार रहते वैज्ञानिक खोज स्रसम्भव है। लेकिन स्रव मैं कुछ स्रौर स्रादतों के बारे में कह दूं।

ग्रगर देश का ग्रांद्योगीक रणकरना है तो यह जो ग्रामदनी ग्रीर खर्च वाली जाति पांति है इसको बिल्कुल बदल देना पड़ेगा । हिन्दस्तान में ग्रामदनी ग्रीर खर्च की ग्रादत 'विल्कूल बिगड़ चुकी है। लोगों की यह श्रादत हो गयी है कि अगर किसी का दिमाग कुछ तेज होगा तो वह समझता है उसको सबसे ज्यादा सुविधा, स्राराम स्रीर तनखाह मिलनी चाहिए, उसको ठाठ-बाट ग्रीर शान शीकत से रहना चाहिए । अभी मैंने आपको प्रधान मंत्री का वाक्य सूनाया । वह कहते हैं कि ग्रगर इन हजार दो हजार ग्रादिमयों को खत्म कर दिया गया तो हिन्दुस्तान खत्म हो जाएगा । मैं भ्रापसे कहना बाहता हुं कि में यह नहीं कहत कि यह बात गलत है या सही है, सिर्फ इतना कहना चाहता हं कि हिन्द्स्तान के साढे ४३ करोड ग्रादमी करीब तीन चौथाई खत्म हो चुके हैं, ग्रीर जब तक ये खत्म रहेंगे तब तक हिन्द्स्तान का उद्योगी-करण हो नहीं सकता । यह निहायत जरूरी है कि जितना माल हिन्दूस्तान में साल भर में पैदा होता है उसका काफी बडा ग्रंश बडे लोगों की खपत से बचा करके स्रौद्योगीकरण के लिए पंजी के रूप में इस्तेमाल किया जाए । ग्रीर जब तक यह बुनियादी बात नहीं होती तब तक बाकी सब मजाक है, चीन मजाक है, पाकिस्तान

मजाक है, ग्रीर सारी चीजें मजाक हैं। जब इस ब्नियादी बात की चर्चा आती है तो वित्त मंत्री कहते हैं कि यह तानाशाही नहीं है। श्रीर माननीय प्रधान मंत्री कहते हैं कि इस का तो समाजवाद से कोई सम्बंध नहीं है । समाजवाद का संबंध श्राखिर है किस बात से ? खाली दो चार मशीनरी के ट्कड़ों से हैं या खाली दो, चार जहाजों से है ? जहाज का नाम लेते ही वह बात याद ग्रागई, मैं तो उसे भूले ही जारहाथा। बस यही बात कह कर मैं खत्म किये देता हं। एक जनरल जो उर्वसियम की लडाई में इतना बेकार साबित हम्रा ग्राज एक निजी घंधे में १०,००० रुपया महीने की बिना इनकमटैक्स वाली नौकरी पर काम कर रहा है। ऐसी चीजें सून कर दिमाग खील उठता है। ग्रादमी चाहता है कि कुछ करे। क्यों ऐसा होता है १०,००० रुपये महीने की बग़ैर इनकमटैक्स बाली नौकरी ? जनरल पलटन का कमान्डर रहा ग्रीर कमांडर कैसा रहा था वह तो स्राप जानते ही हैं

श्री कृपालानी (ग्रमरोहा) भाग गया ़।

डा० राम मनोहर लोहिया : कृपालानी जी कहते हैं भाग गया.....

श्री त**्मो० वनर्जी** (कानपुर) प्रधान मंत्री का रिश्तेदार है ।

ड:० राम मनोहर लोहिया: वनर्जी साहब कहते हैं कि रिण्तेदार है। ग्रसल बात क्या है? माननीय प्रधान मंत्री का रिण्तेदार है। उस ग्रादमी को जिसने यह जहाज बाली कम्पनी बना रखी है सरकार की तरफ से इतनी ग्रनेकों सुविधाएं मिली हैं कि वह उसका जवाब प्रधान मंत्री के रिण्तेदार को सुविधा दे कर दिया करते हैं। जब तक यह सारी चीजें चलती रहेंगी, यह सर कोरी वकवास है थीर देण का यह दुर्भीय ही चलता रहेगा। इसलिए मैं चाहता हूं कि जड़ से इस

[डा॰ राम मनोहर लोहिया] को मुधारा जाय, जड़ से उस पर कुठाराघात किया जाय ।

Shri Heda (Nizamabad): The part played by industry in our economy appears to be heartening, when we consider the increase in production in the industrial sector. If we take this increase in production by itself, it may not appear very satisfactory. After all, the increase is only 9 per cent in 1963 over the previous year, but when we look at the shortfalls of our cconomy in different spheres, this appears very bright, and that is why I call it heartening.

The availability of power, transport and basic materials such as coal had improved no doubt significantly. Electricity generated was higher by about one-sixth in the first half of 1963-64 as compared with the corresponding period in the previous year. However, in major sectors like steel, alloy steeis, aluminium, pig iron, files, copper steel castings and forgings nitrogenous and fertilisers, phosphatic newsprint, cement and cotton yarn, the country was unlikely to reach the levels of output envisaged in the Third Flan. At the same time, the shortfail many of these industries had not been substantial, and in almost all of them the industrial capacity targeted in the Plan has already been licenced.

Now I come to the issue of licences, which has been discussed here time and again, and I would like to focus attention on one aspect of the problem. Though there are so many difficulties in processing the applications for licences, we come across a sizable number of licences issued week after week, but when we look at the number of industries that come up, we find that there is a big gap. Why is it that all these licences do not fructify? It is not that the licence-holder feels that there is no scope for expansion of industry. In many cases the licence-holder wants to pass on the acence to somebody else. In other words, he wants to sell it. Government has been saying that they will not allow it, but these transfers do

take place as mentioned by various Members in the House from time to time.

What happens is this. Anybody who takes a licence takes it in the name of some firm or company, and when he wants to transfer it, he transfers the total assets of that firm. So, firm "A" was owned by "X"; now it is owned by "Y". Therefore, change of hand is there, transfer is complete, and transfer does not apear in legal form. If Y takes over firm A and changes its name, then the transfer becomes complete. That is how it is going on. The Government are at their wits' end. They should come with some harsh measures. If licensee does not show sizable progress in the construction of the company or in production within one year, he should be asked for a bank guarantee and if he does not set up that industry within one year, his licence should be cancelled. Cancellation of the licence should be more This would eliminate people who have no industrial mind or bankground but who have got political or official approaches and who want to cash it. Such people just prepare some scheme, which is just a copy of similar schemes already in the Ministry in various files; they utilise that material and process the application and get the licence and then sell it. In most cases, they are successful. This tendency has to be curbed with a heavy hand. The hon, Minister's first job is to see that the non-industrial man does not enter the industrial arena, particularly from the political angle, thereby creating a vicious circle.

I would now like to refer to another point which was eloquently put by Shivaji Rao Deshmukh. This Ministry has to make up its mind about the textile industry and be clear: what is the place of powerloom, of handloom, of textile unit, of a composite mill and of only a spinning unit. They are against ghost looms. But they give

restricted licence to new powerlooms. On top of that, they allow all looms with the textile industry which they are discarding to be sold. While these looms are allowed to be sold, where do they go? They go to the powerlooms and that would only add to the number of ghost looms. So, Government's action contradicts its professions. If you want that powerloom should have any place in the textile industry, assign that place and allow it to function. The policy changes year after year. The trend had been that bigger units of powerlooms should be taxed more and brought at par with textile mills. Five nP new excise duty is put in this year's Budget and it is impossible for them to bear this unless there is some preferential treatment or some change in the duty; they will not be able to stand it. As it was found last year that the quantum of excise duty was less on smaller number of looms, large units which found themselves unworkable and uneconomic split themselves up and changed into 2 or 4 looms. Now, the Government says that any changes that have taken place in these one or two years will not be taken cognizance of them and those looms would be charged as if they were one big unit. Because they became uneconomic on account of taxation measures, they split themselves up and have changed hands. They have also spent more money in this process. Now, Government says that they could not have any benefits out of these changes. This is very hard. I would not like to dilate more on this point, since my hon, friend Shri Shivaji Rao Deshmukh was quite eloquent about it and he has put the case squarely. I believe that the hon. Minister, if he wants to make his mind clear and if he thinks there is any scope or chance for the power loom in the textile industry, he should assign that scope and allow that industry to fulfil that role. To profess one thing and take contradictory action will only add to the chaos and work hardship on the small

people, who have not got the resources or the holding capacity. Therefore, the hon. Minister would kindly note that the prices of the textile mill cloth have increased, but the increase in the powerloom cloth is not there, though the quantum of duty is same. The reason is that the wholesale dealer knows that the powerloom owner canot hold the stock, and therefore he has to sell and so he is not passing the advantage of the increase in price to the powerloom and thereby it is the powerloom owner who is suffering. Shri Shivaji Rao S. Deshmukh has stated that it is about Rs. 225 which a powerloom owner has to pay as an additional amount on the powerloom today because of the new taxation policy. It is not only a question of that amount. The loss that he has to suffer through the competition of the market is still more. Therefore, it will be no surprise that if the Government follows the same type of policy, these looms would become junks and therefore, we will harm the class which has a capital of just Rs. 25,000 to Rs. lakhs, the middle class or lower middle class in the industrial sector, and we will be killing that class and couraging them, and thereby the pattern of our industrial progress would be changed.

I then come to another factor, and that is, the availiablity of raw materials to the small and medium-sized industries. In fact, when I say medium-sized industries, I do not mean medium-sized as today's definition goes, but I mean only the small industries as today's definition goes. The scheduled industries are given licences for the import of raw materials on the basis of their capacity or their requirements at the time of licences. If the full requirements are not given, effort is made to give as much as possible. This is at the time of issuing licences, or in the beginning or starting of the industry. The small industrial sector, irrespective of its capacity, receives only an ad hoc allot[Shri Heda]

ment of foreign exchange which is with the requireincommensurate ments of raw materials and components; particularly after the gency the small industry has been facing starvation of the legitimate supply of raw material, and it has to make up for the deficiency by purchases from the open market at far higher prices, which naturally raises the cost of production per unit, and thereby the production suffers and also progress of the The hardships of the small suffers. industries are worthy of sympathetic consideration.

The Estimates Committee has taken note of it and in their 48th report, at page 82, paragraph 150, they have dealt with this problem adequately. Then there are several industries which have got export potential, but they are underutilised, and they are not able to fulfil the target and come up to their full capacity. The extent of underutilisation was again examined by the Estimates Committee in the same report, and at pages 40-41, they have dealt with this question. I would only mention that this question has to be considered seriously. They have mentioned a number of industries. Among them, the chemical industry has suffered very highly. The shortfall was more than 121 per cent and it ranges up to 71 per cent, 71 cent of shortfall in the capacity would almost mean ruination of the industry itself. There are a number of cases including the engineering industry, And these sectors are largely confined to the production of consumer goods. These industries have got the export potential. These people have got live contacts with the wholesale dealers who are in most cases Indians in the countries roundabout India, whether they are the South-East Asian countries or Middle-East countries or African countries. In these countries they have got a very good contact and it would have been possible for them to

catch the export market and increase our exports. But the lack of raw material has curbed their enthusiasm, and thereby we have suffered all-round. So, I want to plead with the Government that the Government should be very clear in their minds and be a little liberal and give them licences by issuing raw materials.

My last point would be this. Dr. Ram Manhor Lohia has just now stated that industry is one of the most important portfolios of the Ministries here. But if we look at the size of the work of this Ministry, it looks it is shrinking year by year. Even after the addition of textiles and jute to it, I do not think its shape and size are commensurate with the big name that it always carried. Therefore, is a case for rethinking on the part of the Government over this problem and bring this Ministry to a scope size, to a proper level, so that the dignity and the prestige that it carries would be in line with its work its scope.

श्री प्रताप सिंह (सिरम्र): उपाध्यक्ष महोदय, हमारे देश की आर्थिक तरक्की में इंडस्ट्रीज का एक बड़ा हिस्ता है, क्योंकि इससे मुक्क के आम लोगों की हालत अच्छी बनती है। इन पंद्रह सालह सालों के अपसे में बहुत सी नई नई इंडस्ट्रीज लगाई गई हैं. जित में काफी उत्पादन हुआ है। इस के भलावा बहुत सी पुरानी इंडस्ट्रोज को बढ़ावा दिया गया है। इन सब बातों को देखते हुए मैं इस मिनिस्ट्री को धन्यवाद देता हूं और मुबारकबाद पेश करता हूं कि खासकर इमर्जेमी के दौरान उसते बहुत ग्रन्थ जाम किया है।

लेकिन इंडस्ट्रीज को बढ़ावा देने से जहां लेखों को रोजगार मिला, उत्पादन बढ़ा, लोगों की ग्राय बढ़ी, पर-कैपिटा इनकम बढ़ी, बहां इस सिलसिले में बहुत सी किमयां भी हैं. जिनको ग्रभी पूरा करना है ग्रौर जिनकी तरफ मुझे इस मिनिस्ट्री का घ्यान दिलाना है।

इस दौरान बहुत सी इंडिस्ट्रियल एस्टट्स बनाई गईँ । इन इंडस्ट्रियल ऐस्टट्म को देखने से पता चलता है कि प्राईवेट सैक्टर में जो कार्य हुन्ना, उसमें कोई ख़ास नुमाय तरक्की नहीं हुई। यह देखने में श्राता है कि ब्राइंबेट सैक्टर में लगी फैक्टरियों को रा मैटीरियल का जो क्वोटा दिया जाता है, ठीक ढंग से उसका डिस्ट्ब्यिशन नहीं होता है। यहां सेंटर में बैठ कर एक मोटा अन्दाजा लगा कर रा मैटीरियल को डिस्टिब्यट कर दिया जाता है, जिसका परिणाम यह होता है कि इंडस्ट्रीज को ग्रपनी जरूरत के मुताबिक सामान नहीं मिलता है और इस कारण बहत सा गामान ब्लैक में जाता है। इतलिए मेरा मुझाव है कि जो क्वोटा दिया जाता है, उस के बारे में उन स्टेट्न को जरूर पूछा जाये, जहां कि वे इंडस्ट्रीज लगी हुई हैं, कि स्राया उनकी इतनी जरूरत होती है या नहीं, ताकि वह सामान ब्लैक में न जाये ग्रीर उस का पूरा पूरा फ़ायदा उठाश का रहे।

मैंने हिमाचल प्रदेश देखा है कि अव्वल तो वहां इंडस्ट्रीज लगा नहीं हैं और को थोड़ी बहुत प्राईवेट सेक्टर में लगी भी हैं, उनमें जो जिन्क ग्रींक्साइड बनाने का कारखाना है, उस में जिन्क नहीं है और जो स्टेनलैंस स्टील का कारखाना है, उसमें स्टेनलैंग स्टील नहीं है। इसका कारण क्या है? कारण यह है कि उनको जो क्वोटा दिया जाता है, वह बड़ी मुश्किल से दो या तीन महीने से ज्यादा नहीं क्लाता है। उसका मतलब यह है कि जितने भी मजदूर हैं, वे गब बैकार बैठते हैं और इपलिए उसकारखाने में सामान का उत्पादन भली प्रकार नहीं हो सकता और ठीक ढंग से कार्य नहीं हो सकता और ठीक ढंग से कार्य नहीं हो सकता और ठीक ढंग से कार्य नहीं

चल सकता है। सरकार को इस तरफ पूरा ध्यान देना जरूरी है ताकि उन्हें जरूरत के मुताबिक कोटा मिल सके।

भ्रव मैं स्माल स्केल इंडस्ट्री जो खादी की है, जो बिल्लेज इंडस्ट्री है उसके बारे में कुछ कहना चाहता हूं। बहुत खशी की बात है कि स्नाम देहातों में इस इंडस्ट्री से लेगों को वदत लाभ हम्रा है, बहुत से लोगों को रोजगार मिला है। लेकिन जितना फायदा इससे लोगों को पहुंचना चाहिये, उतना आज तक नहीं पहुंच पाया है और इसका एक कारण यह है कि जो बड़ी इंडस्ट्रीज हैं, वहां पर भी उसी किस्म का माल तैयार होता है, उसी किस्म का कपड़ा तैयार होता है जैना इन खादी स्रोर विल्लेज इंडस्ट्रीज में तैयार होता है। ग्रगर ग्राप वाकई में चाहते हैं कि खादी इंडस्ट्री तरक्की करे ग्रीर लागों का वाकई में ग्राप राजगार देना चाहते हैं, उनकी श्राधिक दशा सुधारना चाहते. हैं तो ग्रापकों उस किस्म के कपड़े पर जो मिल भी तैयार करती हैं और खादी इंडस्टीज भी, खादी इंडस्ट्रीज़ के लिए कुछ किस्म का कपड़ा वगैरह रिजर्व करना होगा जिनको मिलें न बना सकें ग्रीर वह कपड़ा केवल खादी इंडस्ट्री के द्वारा ही तैयार हो। खास, तौर से मैं कहना चाहुंगा कि जराब. गर्म शाल, धोती बनाना, कम्बल, कूर्ता, पाजामा, विस्तर की चादरे श्रादि खादी इंडस्ट्रीज ही तैयार करें मिलें नहीं । इसमें ग्राप चाहें तो ग्रांट वस्र भी शामिल कर सकते हैं। देहातों में जो लोग छंटी छोटी इंडस्टीज लगा कर जो। लोग इनको बनाते हैं, वही इनको बना सकें, मिलें न बना सकें, इसके बारे में श्रापकी कोई तरकीब सोचनी होगी वही इन वस्त्रों को बनायें ग्रीर सप्लाई करें ग्रीर बडी बडी इंडस्ट्रीज न बना सकें, इस प्रकार का कोई बैन भ्रापको बडी बडी इंडम्ट्रीज पर लगाना होगा । बड़ी बड़ी मिलें भी ग्रगर ग्रापको फारेन एक्सचेंज कमाना है तो बना सकती हैं लेकिन बना कर वे इस तरह के कपड़े को विदेशों

[श्री प्रताप सिंह]

में ही भेंजें, मल्क के अन्दर सप्लाई न करें इस प्रकार का इंतजाम भी श्राप चाहें तो कर मकते हैं। जब ग्राप बिजली से चलने वाली वड़ी बड़ी इंडस्ट्रीज पर इस तरह का **बै**न लगा देंगे तभी छोटी छोटी इंडस्टीज छोटे छोटे उद्योग धंधे कामयाबी के नाथ चल सकते हैं वर्ना नहीं, तभी उनको लाभ पहुंच सकता है, बर्ना नहीं । कब तक ग्राप खादी के लिए गवसिडी देते रहेंगे श्रीर कब तक आप इस प्रकार खादी को बढावा देते रहेंग ? आपको कुछ न कुछ इसके बारे में करना हेगा।

Demands

श्रव मैं नमक के वारे में कुछ कहना चाहता हं। हमारे देश में नमक की कमी नहीं है । काफी नमक का उत्पादन हमारे देग में हंता है। हमारे देण में १६६३ में ४५ लाख टन नमक पैदा होने का ग्रन्दाजा लगाया गया है जबकि १६६२ में ३८.६ लाख टन ही पैदा हम्रा था । म्रापने सितम्बर, १९६३ तक ७२ लाइमेंस दिये ग्रौर ग्रीएभी लाइसेंस ग्राप देने जा रहे हैं। मैं ग्रापका ध्यान खाम तौर से हिमाचल प्रदेश में मंडी साल्ट माइंज की तरफ दिलाना चाहता है। मंडी माल्ट माइंज जिन में पहले महकमाना काम चल रहा था अब हिन्दुस्तान साल्ट लिमिटड के सुपूर्व यह काम कर दिया या है। ऐसा करने के बावजद भी वह काम ठीक तरह से नहीं चल सका है। वहां पर बहत बड़ा नमक का पहाड़ है। उस नमक को श्राप बाहर भी भेज सकते हैं। आप कोशिश कर भी रहे हैं कि मलेशिया, नाइजीरिया, फिलिपाइन्ज द्यादि देशों को नमक भेजा जाए ग्रीर उसके वारे में श्राप बातचीत भी कर रहे हैं। इससे श्रापको फारेन एक्सचेंज मिलेगा । लेकिन मंडी साल्ट माइंज में अगर आप ढीला काम करते रहेतो हम नमक बाहर भेजने में कामयाब नहीं हो सकेंगे। जहां नमक श्रादमी के लिए जरूरी है, इंसान के काम श्राता हैं, सहत के लिए ग्रावश्यक है, वहां वह मवेशियों के

लिए भी बहुत जरूरी है। हमारे यहां पर पत्थर और डली का नमक पदा होता है जोकि मवेशियों के लिए बहुत जरूरी है। इस नमक को तेजी से श्रीर ठीक ढंग में निकालने की भ्राज ग्रावश्यकता है। मैं चाहताहं कि इस ब्रीर भी श्राप ध्यान दें। इसका पूरा पूरा फायटा उठाया जाना चाहिये।

for Grants

उपाध्यक्ष महोदय, भ्रव मैं पब्लिक सैक्टर ग्रांपटेकिंग की तरफ श्राता हूं। जो रिपोर्ट है पब्लिक सैक्टर ग्रंडरटेकिंगज के वारे में, उसमें कहा गया है :

"The Public Sector enterprises under the administrative control of this Ministry are setup in the form of companies in which the shares are held by the President or his nominees and which managed by Boards of Directors which include both officials non-officials."

मैनेजमेंट के बारे में मझे यह कहना है कि जहां पर श्रासानी में श्रा जा सकते हैं. जहां पर मैदानी।इलाका होता हं और जिस एरिया के डगयरेक्टर्ज होते हैं, वहां पर तो काम ग्रच्छा होता है, वहां पर तो काम काफी तेजी से चलता है लेकिन जो पिछड़े हुए इलावे होते हैं, जैसे हिमाचल प्रदेश का है, वहां पर वाम बहत धीमो रक्तार के होता है। मैं नाहन फाउंडरी की तरफ ग्रापकी तवक्का दिलाना चाहता हं। यह फाउंडरी १८७४ में यानी श्राज से ८६ साल पहले सिरमीर के महाराजा शमगेर प्रकाण ने लगाई थी। इस फाउंडरी न करोड़ों रुपये का फायदा हुआ और वहां की गरीब जनता को रोजगार मिला । लेकिन जैसा वि श्रापको मालम है १६५२ में यह प्रेजीडेंट भ्राफ इंडिया या उनके टामिनीज के माधहत या गई ग्रीर इसका नाम बोर्ड भ्राफ डायरेक्टर्ज के सुपूर्व कर दिया गया।

तव से आप देखें कि १६४४-४६ में इस फाउंडरी से ३६ लाख का मृगाफा हुआ, १६४६-४७ में ३८ लाख का और १६६०-६१ में भा कर वह

श्री कछवाय (देवास) उपाध्यक्ष महोदय, कोरम नहीं हैं।

Mr. Deputy-Speaker: How long does the Minister propose to take for replying?

The Minister of Industry (Shri Kanungo): About 45 minutes.

Mr. Deputy-Speaker: Then I will call him at 1.30. Now there is quorum. The hon. Member may continue.

श्री प्रताप सिंह : मैं यह कह रहा या कि १६६० ६१ में ४.४० लाख का फायदा हुया । उपाध्यक्ष महोदय, रिपबलिक डे १६६२ को इस फाउंडरी को प्रेजीडेंट शाफ इंडिया की नरफ से गैरिट सॉटफिवेट टिया गया उसके काम की वजह है। लेकिन एक ही साल में जब से इमर्जेंसी ग्राई इसने पलटा खाया और इस फाउंडरी में घाटा होना गर हो गया। १६६२-६३ में इस फाउंडरी को ५.४ लाख का घाटा उठाना पहा । माननीय र्मवी जी ने एक सवाल के जवख में बनाया था कि इस सात ६-७ लाख रूपये का घड़ा होने का ग्रंदाजा है। मालम नहीं आइंदा कितना घाटा होगा। मंत्री महोदय ने करमाया था कि इस फैंग्ट्रं में इपैविटक मोटर्ज, केन किशर्ज .एग्रिकलचरल इम्प्लीमेंटस ग्रादि बनाये जाते हैं। चिक्ति पिछले साल गन्ने की पैदावार में कमी हुई थी। इसलिए केन क्रम ज़ विक नहीं संक्रियोट घाटा हम्रा । मही उनकी इस बात र्भ इत्यफाक नहीं । घाटे को बजुहात यह नहीं हैं। अभी हाल में उन्होंने फल्माया या कि सन् १६६१-६२ में ३० ऐलेविट्क मोटर्स बनी । साथ ही एह भी फएसाया कि उन में ं एक भी नहीं विकी । दूसरे साल उन्होंने फरमाया कि ३०६ ऐलेक्टिक मोटसं वती । लेकिन उन में े फरोस्त हुई कुल ४१। इस पर भो यह तर्री है कि एक तरफ जनरल

मैनेजर उस सामान को बना कर एजेन्सी को भेजता है ग्रीर दूसरी तरफ कमर्शन मैनेजर कहता है कि वह कंडेम हैं, डिफैक्टिव हैं। यह कह कर उनको वापस भेज दिया जाता है। इस नग्ह से इसका फैसला होता है कि यह घाटे की तरफ जा रही है। इसके ग्रलाबा ग्रीर भी बहत सी ठातें हैं जिनकी वजह से घाटा हो 🗀 है। इन सब बातों की तरफ मुझे घ्यान दिलाना अरू**री** था। लेकिन इसके बावजद मैं एक बात कह कर ग्रपनी बात खत्म करता हं कि यह इंडस्ट्री पहाड़ी इलाके में है जब कि सरकार ने तहैया किया है कि उस पहाड़ों इलाकों की तरक्की करनो है। मैं कृष्णमाचारो साहब से कहना चाहंगा कि चंकि बोर्ड श्राफ डाइरेक्टर्स उसको ठीक ढंग से कट़ील नहीं कर सकते, वह इसको ग्रन्छी तरह से देखभाल नहीं कः सकते, इतने लाख रूपये हर वर्ग उठते हैं इस पर, लेकिन किसी को जिम्मेदार नहीं बनाया जा सकता इसलिये सारी गडबडियां हैं। इसर्जेर्स के वक्त में छोटे से छोटे बारखाने-दार ने लाखों करोड़ों रुपये बगाये हैं लेकिन यह फैबटो घाटे की तरफ आ रही है। इस लिए में दरस्वास्त करूंगा कि वह इस फैन्द्रो को फोरन हिमाचल प्रदेश सरकार थे: सुपूर्द करें ताकि बहां पर धाम ठांक से चल सके ग्रौर पहाडी इलाके में इंडरही का काम हो सके ।

Dr. L. M. Singhvi (Jodhpur): Mr Deputy-Speaker, Sir, I am thankful to you for giving me this opportunity to make a few observations on this Ministry's Demands mainly because I have customarily spoken on this Ministry's Demands each year. I feel that there is no reason to indulge in the kind of back-slapping and mutual admiration of which we have found more than usual evidence in the debate on this Ministry's Demands, because I think industrial expansion in this country has suffered a set-back rather than an acceleration

[Dr. L. M. Singhvi]

borne out by the fact that the increase in the acceleration in industrial activity is not to be assessed on a mechanical basis, on the basis of increase from year to year, but on the basis of the Cumulative increase in the increasing level of economic activity in this country. It is in this context that I would, first of all submit that industrial activity in this country has not been expanding in a satisfactory manner in spite of the fact that the Government has been committed to the policy of ever-increasing industrial expansion.

One of the reasons-and it is conceded by the Government-for slow pace of progress in the field of industrial activity in our country is the fact that licensing procedures are complex, are somewhat mysterious and are so labyrinthine that a nessman shudders to approach licensing authority. What is more, the licensing in this country is highly discriminatory, licences are granted in a discrimiatory manner and are revoked in a discriminatory manner. The joke that is justified the Government has asked the kanoon to go or have hidden good-bye to legality and to propriety in ascertaining the viability of projects which are put before the Government.

Sir, we are told in the report before us that with a view to accelerate the pace of industrial development steps are being taken to simplify procedures and regulations relating to grant of approval to schemes of industrial expansion. This is a promise which has been made from year to year. But these promises have been wholly unavailing.

There is the report of the Swaminathan Committee. We were told that the recommendations of the Swaminathan Committee have been accepted in toto by the Government of India. We find no evidence of this acceptance. We find no overhauling of the licensing procedures in this country, and all that the Minister can say year after year is to assure us that the licensing procedures are sought to be streamlined.

I would like to say that complaints persist in a large measure about favouritism, about nepotism and, what is much more, about bureaucratic delays in granting licences. At one time the Government had announced that leters of intent would be issued within one month of the application. I would like the hon, Minister, when he rises to reply to the debate to tell us in what manner the Government of India proposes to streamline the licensing procedures and to recast them in order that they may be more in tune with the demands and exigencies of national industrial development, I would also like to know in what manner he wishes, he hopes and he proposes to exclude the kind of favouritism allegations of which were made even by hon. Members of his party like Shri Heda who gave us somewhat of an inside story of industrial licensing in this country.

I would like to know as to how the Minister proposes to deal with the problem of speedy implementation of licences. I would like, also, the Minister to tell the House whether there is, really speaking, a definite formulation of principles in the matter of cancellation of licences and whether there is any strict observance of these principles.

It has been held by courts of law in our country that licensing is a quasi-judicial function. I am afraid, the Government have tended not to regard it as a quasi-judicial function but as a merely discretionary function. I find the hon. Minister nodding his head in the negative—I presume—but, I am afraid, I am not able to agree with him.

Bernard Shaw once said that Englishmen do everything on principle, they behead their king on principle, and alternately they restore monarchy on principle. It seems the Ministry of Industry in this country also claims to do many things on principle but, as a matter of fact, in many instances there is utter lack of principle in the manner in which they behave particularly in the field of licensing.

I would like the Minister to touch upon the subject of existing idle installed capacity in our industries. I have raised this question year year in many debates but I find that, in the first place, the data that available on the subject is undependable and, secondly, there is no survey ever made by the Government either to assess the nitude of the problem or to show it. There determination to solve is a lot of lotus-eating in industrial sector today. There is a lot of unutilised idle capacity in our industries today. But in spite of vociferous demand made by us year after year the Government is not able to give a clearer picture of the problems that beset this country in the field of fuller utilisation of installed capacity. I feel that this is a failure which should not be allowed to go without a comment. I hope, Sir, the Minister would, in response to the various demands made by us time and again, give us a clearer picture of the position in respect of idle installed capacity in this country and now he proposes to handle this problem and to face the problems of utilising in a fuller measure the capacity available in this country.

Sir, the problem of prices and of quality control is another problem that the Government have failed to deal with in an adequate and satisfactory manner, whether it is in the private sector or it is in the public sector. We find that there is an arbitrariness in formulating and fixing the

prices; either there is no interference by the Government or the interference by the Government is of no avail. It is because of the complete lack of leadership in the field of fixing prices that the consumer has to suffer in this country and, in the ultimate analysis, industrial expansion and industrial activity itself has to suffer a great deal.

The problem of prices is equally linked with the problem of our exports, and unless the Minister of Industry can really suggest effective means of controlling the prices it would not be possible for us really to promote economic activity in a satisfactory manner.

I would like to make a brief comment on productivity and being done by the Government to promote productivity in this country. The other day, in the House, we raised this question and we gave vent to our feelings of dissatisfaction in the working of the Productivity Council. The Minister at one stage tried to take defence behind the plea that this was an autonomous body and they do not generally interfere with its working. would like the Minister to tell House as to what is the magnitude of the resources committed to the Productivity Council by the Government and why it is that he would like to keep it away from the supervision and scrutiny of this House. I would like the Minister to answer the question as to how these resources are being utilised and whether it is not a fact that there is a widespread complaint of favouritism which is being practised, it is alleged, in the grant of various scholarships for going abroad the auspices of the Productivity Council.

I would like to touch, now, upon the public sector projects which also come under the control of this Ministry. It is heartening to find that some of the public sector units have made good pogress and have been lifted out of the stagnation into which they have

[Dr. L. M. Singhvi]

fallen—for example there is the National Newsprint and Paper Mills Limited which has shown gratifying progress. I should also like to congratulate the Government for the good progress Hindustan Cables has registered. But I would like to know why it is that the production of co-axial cables has been low and why it is that the shortage of raw materials could not be taken into account in good time so that production of these cables did not have to suffer.

I would like to add a word about the Hindustan Salt Limited. I had at one time raised this question with the Minister by writing to him and I refrained from raising it in this House last year when I spoke on the Demands of this Ministry because I had hoped that there will be a satisfactory outcome of the letter to the Minister. setting out the position in respect of the rights of the local traders of Sambar lake. Sir. it is unfortunate that government assurances are not implemented; they are defied and violated with impunity. It unfortunate indeed that the administration of Hindustan Salt Limited is permitted to practise wanton discrimination against the local traders, who were assured of protection and fair treatment. I hope that the Minister would be able to give us an explanation as to why it is that the various complaints against Hindustan Salt Limited have gone unattended, not even looked into, and that local traders' grievances, some of which appear to be highly legitimate, have not been dealt with in a satisfactory manner.

I would like to say a word about the work of the National Industrial Development Corporation, which is also under the general control of this Ministry. It functions, we are told, mainly through its technological consultancy bureau set up during 1959-60. The functions of the bureau are, apart from rendering technical consultancy services to governmental enquiries, include making preliminary studies, investigation and selection of sites, preparing detailed project reports and the designing of structures. Now I would like to ask the Minister whether he is quite satisfied with the preliminary work that is done in our country, before setting up various industrial projects. We have read only this morning in the report of one of our committees that on account of the fact that no preliminary soil survey had been undertaken in locating the heavy engineering corporation Ranchi, Government have lost more than one crore of rupees. This is a almost in matter which is repeated every industrial undertaking which has been undertaken under the auspices of the government in the public sector. Is it not fair and proper for the Minister to give us an explanation in respect of his satisfaction or otherwise with the working of the technological and consultancy bureau which was set up three years ago? If he is not satisfied with its work, if he feels that it has not been able to discharge its functions, would be not appoint a committee to go into the question of its inadequacy and to suggest measures as to how this bureau, which is great importance to the establishment of public sector projects, is able discharge its functions in an efficient manner?

Then I would like to raise one more question, which has been a hardy annual, and that is the question of regional imbalance in the industrial development of this country. I am sorry that this matter has to be raised year in and year out, in the question hour, in the general discussions and yet we find not even a trace of the government's willingness to consider this problem on an overall basis. We have the monopoly commission, this commission and that commission, but the

fact remains that today some of the poor parts of the country are getting poorer, and this is because of the fact that the Government have failed completely to consider this question of regional balance in our industrial development. I would like the Minister to tell us as to what he proposes to do about restoring regional balance.

Demands

In the end, I would like the Minister to tell us as to what programme he is going to undertake to boost the key and basic industries in this country. I find that in paper, in cement and in various other sectors our country is not making the requisite progress, and that is basically because we do not have machine-building industry for this purpose. I would like him to tell me what he proposes to do about it.

One last word, and that is by way of quoting the Chief Minister of a State who said that Centre is completely apathetic to industrial progress in his State. I suppose this is a statement which can be generalised further and almost every State could say that there has been conthe sistent apathy on the part of Government in various Union matters, where we have found that the Union Government have given all out support to industrial progress, particularly in the not so advanced States of the Union, I hope that the Minister will be able to give a satisfactory answer to some these questions which I have raised.

श्री कल्लवाय : उपाध्यक्ष महोदय, हाउस मैं कोरम नहीं है ।

Mr. Deputy-Speaker: The bell is being rung. Now there is quorum.

Dr. L. M. Singhvi: The restoration of the lunch hour is the only cure.

Shri Muthu Gounder (Tiruppattur): Mr. Deputy-Speaker, of course there is some improvement in the case of our industries and there is

some progress in the industrialisation of the country. But it does not deserve any compliment because it after spending huge amounts running into crores of rupees, after waiting for fifteen years with so much planning and after giving so many facilities for improving the industries. Yet, the progress achieved is not as much as it ought to be. No doubt, we are self-sufficient in some consumer goods, mechanical and engineering goods In the case of some commodities we more than self-sufficient also. Even though we are self-sufficient or more than self-sufficient in the case of some commodities, the standard and quality are poor and not up to the mark. I am sorry to say that the industrialists are misusing the shortage of commodities in the country on account of the difficult foreign exchange position by manufacturing sub-standard goods in the country.

13.16 hrs.

[SHRI SONAVANE in the Chair]

We are forced to depend upon indigenous products which are of substandard. Even those sub-standard goods we are not able to get in large quantities in the case of ordinary materials like hurricane lantern, ball bearings typewriters, air-conditioners, bolts, nuts, washers, cane-crushers, thermos etc. Neither could we get them at reasonable prices. The consumers, whether living in the urban or rural areas are attracted towards foreign made goods, not because they have any aversion to local products but because the quality of foreign made goods is better than goods manufactured in this country.

Coming to coment, Madras State is stated to be producing one-fifth of the total quantity of cement produced in this country. Yet, we are not able to get cement at controlled rates. A farmer or a poor man has to pay Rs. 15 or 16 in the black market to get a bag of cement. Black

[Shri Muthu Gounder]

market is prevalent everywhere. Within a few furlongs of the Collector's office cement is sold in the black market. A new type of cement come in the market in Madras known as hydraulic cement. Cement in an adulterated form is also sold in large scale. Hundreds of cases are booked in Madras for adulteration of cement. We make tall claims that we have made much progress. Yet, a farmer or a poor man is not able to get a bag of cement at controlled prices. At the same time, a rich man is able get thousands and thansands of bags of cement to construct a mansion. That is the situation prevailing Madras.

Then, in South India we have got certain peculiar industries. We are not given as much encouragement as is given to other industries in other States.

We have got, among several industries, the sago industry. Sago is made out of tapioca tubers. We have to sell sago in the name of tapioca globules only and not in the name of sago in Bengal. Bengal and Maharashtra are our predominant markets. If at least the Government comes forward to help the manufacturers of sago, it will give a fillip to our industry. Lakhs and lakhs of labourers are engaged in the sago industry.

We have got the State Sago Board. The State Sago Board wanted to send some representatives of the sago eastern manufacturers to the far countries to know the technical knowhow and to see how tapioca is cultivated there, but we were not given enough assistance to go to the far eastern countries because, I think, this industry is only in the Salem District and not anywhere else.

Not only that, we are producing starch our of tapioca. We are able to produce starch of good quality as much as India is in need of. Though we are in a position to produce and supply as much starch as required, some traders and business concerns in North India manage to get imported maize from America and make starch out of it. That has brought down the price of starch in our starch factories and has affected adversely the ryots. I find that the Government is not giving enough or as much encouragement to the Salem sago and starch industries as they deserve. That is why we are suffering a lot. We are in a position to supply entire need of this country, as much as the textile mills in India need, but the Government should come forward to take our starch and prohibit the import of maize from America the manufacture of starch out of that.

Next to agriculture, handloom is the biggest occupation of the people Madras State. Lakhs and lakhs of people are engaged in handloom industry. On account of the current year's Budget the handloom industry is going to be affected. On account of the reimposition of excise duty counts No. 22 to 34, the doubling of the existing excise duty on all other fine and superfine counts of yarn, exempting all varns used for weaving in composite mills from excise duty and reducing excise duty on certain coarse and medium varieties of mill cloth, we will not be surprised least if in one or two months' time, thousands or lakhs of handloom weavers are thrown out of employment in Unfortunately, our Finour State. ance Minister is not here now. However, I think, he will take all things into consideration and will give relief to the handloom weavers removing all these excise duties,

We are now having all-India boards in many States. We should have an all-India handloom board at Madras because in Madras we have a large number of handloom units. Not only in Madras but in our neighbouring State. Andhra, also we are having a considerable number of looms. Therefore, instead of having the All-India

Handloom Board in Bombay where there exist a number of mills which are really a competing force to the handloom industry, we should have in Madras at least one all-India handloom board. Madras deserves to have this board and it is the most proper and suitable place for this all-India handloom board

With these words, I request the Government to give all fillip and encouragement to the South Indian industries, specially, sago, starch and handloom industries.

Mr. Chairman: The hon. Minister will have to be called at 1.30; so, I will give a chance to Shri Tulshidas Jadhav for five minutes.

Shri D. J. Naik (Panchmahals): Five minutes to me also.

श्री तुलशीदास जाधव (नांदेड़)
सभापित महोदय, मैं ग्राप को धन्यवाद देता
हूं कि ग्राप ने मुझे इंडस्ट्री की डिमांड्स पर
बोलने का पांच मिनट का समय दिया।
ग्राप भी पहली बार कुर्सी पर श्राये हैं।
इन डिमांड्स पर ग्रभी बहुत बहस हो चुकी
है ग्रीर में बहुत थोड़े में ही ग्रपनी बात
निवेदन करूंगा।

इंडस्ट्रीज के लिए हम ने देण में एक सोशलिज्म के तरीके से चलना तय किया है। लेकिन मैं देखता हूं कि अभी तक इंडि-विजुअल इंटरप्राइजेज के लिए ज्यादा से ज्यादा प्रीफेंस दिया जाता है जब कि हमारी घोषित नीति के अनुसार जरूरी यह है कि कोग्रापरेटिक्स में धंधे चलाने के काम को प्रोत्साहन दिया जाय । सहकारिता के जद्योगों को बढ़ने के लिए ज्यादा से ज्यादा उत्तेजन दिया जाय ग्रीर सम्पत्ति का विकेन्द्री-करण हो जाय, एकाधिकार टूट जाय और विकेन्द्रीकरण हो जाय, डिसेंट्रलाइजेशन हो जाय । लेकिन यह दुःख का विषय है कि अभी तक यह होता दिखाई नहीं देता है। मेरी मंत्री महोदय से विनती है कि वे इस दृष्टिकोण को सामने रख कर ग्रपने पांव को ग्रागे वढायें।

श्राज भी शहरों में ही श्रामतौर पर उद्योग धंधों का विस्तार होता है। जरूरत इस बात की है कि उन उद्योग धंधों का विस्तार शहरों से दूर हट कर गांवों में किया जाय। देहातों में यह छोटे छोटे उद्योग धंधे लगाये जाने चाहिए ताकि शहरों में उद्योगों का जो श्रधिक सेंट्रजाइजेशन होता है श्रीर उस कारण श्रलग श्रलग शावलम्स पैदा होती हैं, वे पैदा न हो सकें। इसलिए जैसा मैंन कहा यह छोटे छोटे धंधे देहातों में जाने की जरूरत है।

जो छोटे छोटे उद्योग घंधे होते हैं उनके लिए रा मैटीरियल कच्चा माल वक्त पर नहीं मिलता है और सिफिशिएंट नहीं मिलता है जिससे कि वह थोड़े दिन के बाद बंद हो जाते हैं। इसकी तरफ़ भी सरकार का ख़्याल होना चाहिए।

स्रभी मेरे से पूर्व मेरे प्रान्त के सम्मानित सदस्य श्री शिवा जी देशमुख ने पावर लूम्स के बारे में बड़ी श्रच्छी तक़रीर की । उसके लिए मैं उन को धन्यवाद देता हूं । महाराष्ट्र प्रदेश में छोटे छोटे पावर लूम्स का धंधा काफी बढ़ा हुआ है । सरकार को उचित या कि वह इन छोटे धंधों को प्रोत्साहन देती लेकिन उसने छोटे छोटे पावर लूम्स पर टैक्स बिठाया है । मजा यह है कि उन के ऊपर तो ज्यादा कर बिठाया गया है जब कि जो वहां स्पिनिंग स्रोर वीर्विंग मिल्स हैं उनको स्रधिक रिस्रायत दी है ।

महाराप्ट्र में पावर लूम्स बहुत ज्यादा हैं। मेरे ख़याल से हिन्दुस्तान में जितने पावर लूम्स हैं उन में से १०, १२ ग्राने भर पावर लूम्स ग्रकेले महाराष्ट्र में मौजद हैं। यह धंधा वहां पर खूब बढ़ा हुआ है ग्रौर ग़रीब लोग उसमें काम करते हैं। देश में चार

श्रिशी तलशीदःस जाधव] पावर लूम्स के लिए एक्साइज इयूटी माफ़ है। चार पावर लुम्स तक जो ड्यूटी से सरकार ने उनको माफ़ किया है उसके बिए मैं उन्हें धन्यवाद देता हूं। लेकिन जो ऐसे पावर लूम्स ग्राजकल बढ़े हुए हैं ग्रर्थात् ऐसे पावर लुम्स जोिक १-४-६१ के बाद चलते हैं उनके लिए एक्साइज डयुटी माफ़ नहीं है। मेरा कहना यह है कि यह जो ब्रार्डर निकाला गया है कि १-४-६१ के बाद जो पावर लुम्स चलते हैं उन के लिए एक्साइज डयटी चार पावर लम्स के ऊपर बिठाई गई है तो वह नहीं बिठानी चाहिए । जब इसके लिए हंम सब लोगों ने महाराष्ट्र के ग्रौर दूसरे प्रान्तों के मेम्बरों ने इस ड्यूटी को न लगाने के लिए ग्राग्रह किया तब वह पोस्टपोन कर दी गई और वह श्रभी तीन वर्ष तक पोस्टपोन थी, ७-३-६४ तक बन्द थी। लेकिन ग्रब ७-३-६४ को एक नया ग्रार्डर निकाल कर उन पर एक्साइज ड्यटी बिठा दी है। मेरा कहना यह है कि इंडस्ट्रीज मिनिस्टर ग्रीर फ़ाइनेंस मिनिस्टर के दिल में यह शक़ है कि शहर के लोग उन पावर लम्स को यान देते हैं भीर कपड़ा लेते हैं इसलिए इन पावर लुम्स पर कर बिठाना जरूरी है। लेकिन मेरा कहना है कि सूत लेकर जो कपड़ा देते हैं तो ऐसे चार पावर लुम्स के ऊपर ग़रीब लोग ही तो काम करते हैं। चार पावर लुम्स वाले या दो पावर लुम्स वाले ग़रीब होते हैं भ्रौर उनके पास इतना पैसा नहीं रहता है कि वह मूत खरीद लें और दकान लगाकर बेच दें। इसलिए मेरा ग्राग्रह है कि सरकार इस पर पूर्नावचार करे स्रौर चार पावर लुम्स किसी के नाम पर क्यों न हों यह एक्साइज ड्यटी उन पर नहीं बिठानी चाहिए । वह एक्साइज ड्यटी यहां तक बैठी है कि एक पावर लूम पर एक महीने के लिए ३०२ रुपये १२ नये पैसे ड्यूटी बढ़ गयी है। महाराष्ट्र के भ्रन्दर इस कारण उनको बड़ी तकलीफ़ हो रही है भीर उनके बंद होने की नौबत भा गयी है। इससे वहां पर बेकारी बढ़ेगी।

मेरी प्रायंना है कि इंडस्ट्रीज मिनिस्टर ग्रीर फ़ाइनेंस मिनिस्टर को इस बारे में गम्भीरता-पूर्वक ध्यान देना चाहिए ग्रीर पावर लूम्स के ऊपर जो यह एक्साइज ड्यूटी बिठाई गई है वह बन्द की जाय।

स्पिनिंग श्रीर वीविंग मिल्स के लिए सरकार द्वारा सहलियत दी जाती है। जो सुपर फ़ाइन कपड़ा है उस के ऊपर प्रीवियस ड्यूटी २७ रुपये ५ नये पैसे थी उस को घटा कर २२ नये पैसे कर दिया गया है श्रीर इस तरह मिलों को २० परसेंट का रिलीफ़ मिल गया है।

जहां तक स्पिनिंग एंड वीविंग मिलों का सम्बन्ध है, फ़ाइन कपड़े के लिए २० परसेंट रिलीफ़ दिया गया है, मीडियम ए के लिए साढ़े सैंतीस परसेंट रिलीफ़ दिया गया है, मीडियम बी के लिए ४० परसेंट रिलीफ़ दिया गया है और कोर्स के लिए ६७ परसेंट रिलीफ़ दिया गया है।

इसकी तुलना में पावर लूम के यानं का जहां तक सम्बन्ध है, ४१ एन एफ एंड एवाव प्रयात ६० काउंट्स एंड एवाव पर पहले ३६ नये पैसे टैक्स था, जिस में २०० परसेंट की वृद्धि कर दी गई है। इसी प्रकार ४७ काउंट्स से ४६ काउंट्स के यानं पर पहले २४ नये पैसे टैक्स था, जिस में भी २०० परसेंट की वृद्धि की गई है।

पावरलूम पर तो इतना टैक्स लगाया गया है ग्रीर मिलों के लिए सहलियत दी गई है। जिस उद्धांग से सम्पत्ति का डीसेंट्रलाइ-जेशन होता है, उस पर ज्यादा कर लगा दिया गया है। मेरी समझ में नहीं श्राता कि यह सोशालिज्म है या पीछे की तरफ़ जाना है। इसलिए मेरी विनती है कि पावरलूम के लिए ज्यादा से ज्यादा सहूलियत दी जाये।

योड़े दिन पहले बद्धादेश में सब इंडस्ट्रीज भीर शाप्स का राष्ट्रीयकरण किया गया है। हम तो कहते ग्राये हैं कि इन धन्धों का राष्ट्रीयकरण होना चाहिए, लेकिन समझ में नहीं माता है कि सरकार का रुख उस तरफ़ क्यों नहीं है। इसलिए मेरी विनती है कि ज्यादा से ज्यादा इंडस्ट्रीज स्रोर शाप्स का राष्ट्रीयकरण हं।ना चाहिए ।

मैं ने पहले भी कहा था कि मिक्स्ड इकानोमी में छाटे छाटे धन्धे और को-आपरेटिव के धंधे नहीं चलते हैं, क्योंकि इन्डिविडग्रल एन्टरप्रेनर ग्रथना माल सस्ता से सस्ता बेचने ग्रीर फिर टैक्स-इवेजन करने के लिए तैयार रहते हैं ग्रीर इस कारण को-ग्रापरेटिव धंधे ग्रीर छोटे छोटे धंधे मर जाते हैं। इसलिए इस में पालिसी का भी सवाल है। सरकार को अपनी पालिसी को बदलना चाहिए, जिस से इंडस्ट्री का डीसेंट्रलाइजेशन हो, ताकि हिन्दुस्तान के गरीब लोंग काम-धंधा कर के श्रपना निर्वाह कर सकें।

Shri Kanungo: Mr. Chairman, Sir, I am at a disadvantage because the debate in which more than 22 Members have participated has gone wide off the mark of the notices on motions which were submitted you.

An Hon. Member: Many of them are absent.

Shri Kanungo: I am merely mentioning that I am at a disadvantage and that means I have to go off my bat extempore so to say. I am very grateful to the hon. Members who have spoken on the debate and as Dr. Singhvi says—it is not my statement—he wanted to protest against the compliments which have been paid so by all the Members, including Dinen Bhattacharya, to this Ministry. I am only quoting Dr. Singhvi. So, must be most grateful to all the hon. Members for whatever appreciation this Ministry has been able to receive.

Sir, the two things which are agitating the minds of most of the Members seem to be, one the revised excise duties upon powerlooms and loom yarn....

Shri Dinen Bhattacharya (Serampore): And sur-charge on sized beams

Shri Kanungo: And the other, again as Dr. Singhvi mentioned, about mysteries of the licensing procedures. These, of course, are important. Here, I would submit that considering all factors into which I need not which have been elaborately discussed in this House and in the Mid-Term Appraisal of the Planning Commission I think, it is some achievement that the industrial progress has not slack-Of course, ened down. yet able have not been reach the targets fixed when the Third Plan was being formulated at 11 per cent growth and the House is aware under what difficult cumstances we have been working during the first two years Plan. Taking all these factors consideration, I would submit that the performance of industrial production has not been too bad. I would quote from a speech which I made a month back to the Standing Committee of the Central Advisory Industries:

"Though the trends in industrial production are, on the whole, satisfactory, it has to be recognised that the rate of growth of production is still below what is needed to achieve the targets envisaged in the Third Plan. As you are aware, in the earlier part of the current fiscal year, the Planning Commission undertook Mid-Term Appraisal of the Third Plan so as to focus attention on the areas where a very determined effort is necessary. I do not propose to go in great into the overall picture on our performance so far in relation to the targets the country had set itself at the beginning of the

[Shri Kanungo]

9243

Plan. It is, Third however. necessary to bear in mind that in major sectors, such as, steel. alloy steel, aluminium, copper. pig iron products pipes, steel castings, forgings, nitrogenous and phosphatic fertilisers, sulphuric acid, newsprint, cement and cotton yarn, we are unlikely to reach the levels of the targets envisaged in the Third Plan. It is possible to read too much into the shortfalls that are likely to occur in relation to the original target. In many of these industries the shortfalls are not substantial and in most of them the entire capacity required achieve the Third Plan targets has already been licensed."

All I am trying to impress upon you is this that we have not back-slided. We are progressing but not progressing as much as we would like to do. It is interesting that in the first two years though certain industries went behind the target which means they could not do it, like the sugar industry, there were certain industries where the percentage of production over 1961-62 and in 1962-63 was as much as 80 per cent, 60 per cent and 100 per cent. It is more significant that these increases were in basic industries like steel, pig iron, aluminium, various engineering materials, machinery items etc. which are of a basic nature. Qualitatively, I believe, we have not done too badly. It is true that consumer industries like cement and paper have not shown that much of progress that ought to have shown. But I believe that there were factors much beyond control which have contributed this. For one thing, in the case paper. I would submit that the raw materials source in India today almost exclusively bamboo, and the supply of bamboo from forests is not too adequate. In fact, some of the areas, to my mind, have been exhausted and we have reached a stage

where we must look to cellulose material to be derived from materials other than bamboo.

In the case of cement also, I understand that the sources of adequate lime-stone supply, not the sources for supply as such but in a locality where they could be utilised cement production, that is, in proximity to coal location, transport facilities etc. are getting exhausted. We are planning to go in for a largescale investigation into finding out as much of the deposits as we can. At the moment, all I can say is that we are going to pay special attention to improving the production with the existing capacity and also setting up additional capacity in these two items which are very necessary.

The basic factor that we have got to remember is that we are just on the threshold of an industrial civilisation. Till the beginning of Second Plan, we were almost grouping. We did have some odd industries, some odd textile mills and some odd factories, but that was not industrialisation. We were as society more or less in the pre-industrial civilisation era. During the last ten years we have been passing through a stage of transition, and it will take many years to pass through that stage of transition, of changing a society from a pre-industrial civilisation society to an industrial and technological civilisation society. And we have to do it fast, and in this process we have got to remember all the social problems which we have to face.

Take, for example, the question of the dichotomy of cottage industries and factory industries. We cannot just wipe away that cottage industries. The economic pundits may say that the production of khadi is any day uneconomic from the national point of view. The production of handloom

cloth is uneconomic. There are good theoretical arguments for that. But, situated as we are, we have got to see that our transition is as smooth as possible and in the process we do not lose the skills of value which are eternal. The example is in the textile industry. It could have been possible for any theoretical planner to plan out the per capita yardage of cloth which would be necessary for the taking population, into account the growth of population, and taking notice of the 'economy of scales' as they call it it could have been suggested that we should set up say, mills with, a looms and the consequent spindlage; then, the cost would come down, and the consumer would also get it at a lower price. But our planners and Government have deliberately not done that. In the Plan, they l:ave arranged that the trasition and equilibrium should be such that it will not result in social disruption. Therefore, the Third Plan targets envisage a production from the mill sector of about 5800 million yards and from the decentralised sector, handloom and powerloom included, a production of the order of 3,500 million yards. In this process, we have keep the balance.

In regard to handlooms, hon. Members should remember that ten years back the production was rapidly dwindling. But during the last year, the production has recorded 2,000 million yards. I would say that the policy of the Planning Commission and the Government, which the House has accepted, has proved to be a right policy.

As between the handlooms and the composite mills, we have to remember that without the mills, neither the handloom nor the powerloom industries can get their yarn.

Shri Shivaji Rao S. Deshmukh: Spinning mills are there. Shri Kanungo: Spinning mills are there, but exclusive spinning mills are not economic; only composite mills are economic. I shall come to that point a little later.

Now, powerlooms have multiplied phenomenally during the last five years. I was quoted as the supporter of the powerlooms.

Shri Heda: Legitimate father.

Shri Kanungo: That is being thrown at my face, no doubt, but I must say that one point which I had emphasised and which I have been emphasising all through my life, because I have been connected with weaving for the last forty years, is that the powerlooms should be owned by a co-operative society consisting of handloom weavers only.

An Hon. Member: Why?

Shri Kanungo: I am not going to argue about it. The argument has been expressed extensively.

Shri Shivaji Rao. S. Deshmukh: That is perfectly all right.

That was the limi-Shri Kanungo: tation in this regard. Why did the powerlooms grow up and how did they grow up? They grow up largely-I do not say all of them have grown up in this way-or to a great extent because the excise differential was such that it was profitable for the mills to get the cloth woven outside their premises and sell it in the market. In any case, who is being hit by the taxation provision which I am sure my colleague the Finance Minister will deal with adequately? I am merely mentioning the position of the different types of production th_e common production Here is a common programme. production programme and pursuance of that these are the steps we have to take. Each sector of production should not encroach upon the other. Out of the 80,000 powerlooms today, nearly half-I am no

[Shri Kanungo]

sure of the exact figure—are of less than 4 loom units.

Shri Shivaji Rao S. Deshmukh: 95 per cent.

Shri Kanungo: No. I am fairly familiar with the lobby of the power-looms operating in India for the last 15 years. I know the persons doing it. I do not blame them. It is their duty.

Shri Shivaji Rao S. Deshmukh: We wish him to know the lobby of the textile industry better than the powerloom industry.

Shri Kanungo: I know, because one of my respected friends is there. Everybody has got to protect his interests. I do not challenge any of the figures produced by the associations and organisations which play up this thing and want to represent. Nor do I question their bona fides. But I know what it is. There have been cases where a 24-loom slab establishment has been banami split up into four or less loom units.

One hon. Member asked, what is the rationale behind it; if a man wants to sell his loom, he cannot sell because the other man will have to pay double tax. The simple reason is this. If it is not there, then everyone will convert it into four-loom units. I also realise that it is a nardship on the powerloom industry. In any case it has been asked; why should Government have taken this step? Why could they not wait for the Asoka Mehta Committee report which would be available in a very short time? True. There is a time for review and consideration of these steps. Apart from what the Finance Minister is considering, I understand that the Board of Revenue members have been going round the country, receiving representations from all interests, particularly powerloom interests.

Shri S. M. Banerjee: The chairman or member of the Board of Revenue, Shri Banerjee, went to Bombay and Calcutta. Some of the members belonging to the powerloom association, whetner co-operatives or otherwise, wanted to meet him. They had sent in their memorandum both from West Bengal and from Bombay. Their only request is that the Asoka Mehta Committee report should be awaited. They want the status quo to be maintained in the meanwhile. What is Government's objection to that?

Shri Kanungo: Even if there had been no Asoka Mehta Committee, there ought to have been differential rates. I cannot go into the arguments about the rationale of the quantum. But that it is necessary is correct. The points which many Members have mentioned here have been represented to the Central Board of Revenue and they are considering them. This matter will come up before the Committee. But what I am trying to point out is that the power-looms should be taxed. There is rationale in it.

Shri Dinen Bhattacharya: Irrespective of whether big or small?

Shri Heda: Not on par with the textile industry.

Shri Kanungo: I am not on the quantum. That depends on the progress and the changes that take place.

Shri Dinen Bhattacharya: Cooperative sector also?

Shri Kanungo: They are also producers.

Shri S. M. Banerjee: Is that the policy of Government?

Shri Kanungo: Yes. Some of the powerloom co-operatives are free today. They should not be. That is what I am trying to say.

Shri Dinen Bhattacharya: It is an injustice to co-operatives.

Shri Kanungo: I had the honour to suggest that for the transition stage, where societies consist of members of handloom weavers, they should be free from excise duty for a period. But that does not mean that I would support anything in a blanket manner.

Shri S. M. Banerjee: We have the honour to contradict you.

Shri Kanungo: I am trying to say that there is justification for excise duty. The quantum of it can be argued about—it is being argued about. In every sphere, we have got to take care of the position in the transition period and think and act accordingly.

Some friends have said that industries are only set up by groups, and that smaller men and medium industry people cannot go anead. 1 think Suri Buattacharya mentioned it-because they have no financial facilit-Obviously, Government does provide capital investment as loans for small industries, those which are From the very below Rs. 5 lakhs. nature of things, they cannot go beyond. But the credit facilities and grant facilities available and all toid for all industries of all categories amounted in 1962 to Rs. 71.40 crores and in 1963 to Rs. 80.82 odd crores. This was not a small performance. In a similar condition in a similar economy, I do not think any Government could do better.

As regards small industries, all credit to them that in spite of shortages and difficulties, they are producing more and more.

Shri Shivaji Rao S. Deshmukh: Much to the displeasure of the Government. Powerloom is not a small industry.

Shri Kanungo: I am talking of small industries other than power-looms—those which come under the small industries organisation.

Shri Shivaji Rae S. Deshmukh: Thank you. Shri Kanungo: In 1962, the number of establishments registered with the Director of Industries was 37,000, in 1963 it rose to 57,000. Government purchases from small scale industries in 1960-61 was to the tune of Rs. 6.48 crores; in 1962-63, it was Rs. 29.55 crores These figures will show that the efforts of the small scale industries organisation of Government are bearing fruit.

As regards the raw materials position for small scale industries, if hon. Members go through the reports which have been published, they will find that it has been frankly said how much it hurts. But there is no way out of it, because most of the nonferrous metals and many of the raw materials have got to be imported. We do not have the foreign exchange to do so. Therefore, the little we have—we are always trying to get a little more—has to be rationed out The procedure for this rationally. distribution is that the State Directors of Industries assess the requirements State-wise. Naturally whatever they assess cannot be made available, because it is just not available. Then, it is distributed rata to the States, and the actual distribution is done by the Director of Industries of the State. The Government of India has no machinery, and should not have any machinery, to do the distribution in the States because the States' Industries Departments are well organised for that, and by and large they function fairly efficiently. But the basic question they cannot get over.

14 hrs.

Take the simple example of pig iron. It is in short supply for small foundries particularly. We have not got it. The Minister of Heavy Industries and Steel is considering the question of importing a little bit this year. Lake that in many things we are short because we cannot cope with the demand as it grows.

Shri Heda: Is it not a fact that proportionately there is greater cut for the small industries?

Shri Kanungo: No. I have gone into There is a little dichotomy, because from the quantity "X" of a rare material available, we want to get the best return in the ultimate products. The ultimate product has got to be thought of. Let us take the simple example of brass sheets. If I have to decide the priority between utensil-making, thali-katorimaking, and plates for making electrical equipment, to which should I or anybody give preference? is the type of thing which is happening.

I find that in the last four years, in spite of all these shortages, the production in small scale industry establishments has increased by 64 per cent. So, that is something. Somebody was mentioning about a pat on the back. It is for you to judge whether Government deserves it or not.

Dr. Singhvi mentioned about small matter-I am coming to the policy later-about some letter he had written to me. That is about the salt distribution in the Sambhar Lake area. I am sorry he is not here. All I can say is that I have gone into the matter, and there has been no injustice in it. I myself have gone to Sambhar. One point that I want to make clear is that while I would always help the genuine trader, I am not going to countenance speculators and men who are near-speculators. A large body of that type had grown up in that trade, and I believe in the course of a couple of years it will be straightened out.

Dr. Singhvi also mentioned about NIDC, and how they are conducting their consulting service. When the plants come up, as some of them will in the course of a couple of years, it will be time to judge whether the consulting work of the NIDC bureau

has been satisfactory or not. As far as the Heavy Electrical Engineering situation is concerned, the NIDC was not concerned at all. The soil testing was done by the Government of Bihar.

Shri Basappa (Tiptur): He also referred to the bad state of affairs in the National Productivity Council in the absence of Shri Lokanathan and Shri H. V. R. Iengar from Delhi.

Shri Kanungo: I thank him for reminding me. He asked about the commitment of Government. Government's commitment is Rs. 20 lakhs per year.

The main function of the Productivity Council is not to help people to go about on jaunts, fellowships and all that. Its main function is servicing the industrial establishments in the country, and I am proud of its work in this respect. I do not have the time to go into it. If some hon. Member raises a discussion on the Report of the National Productivity Council, we can go into details. But I may give you one example. In the Bharat Electronics, the experts of the National Productivity Council were able to increase productivity more than 60 per cent with the use of the same materials, same machines and same personnel.

Shri Shivaji Rao S. Deshmukh (Parbhani): That highlights how much wastage there has been.

Shri Kanungo: It is not wastage. It merely shows....

Shri Basappa: The Chairman of the Productivity Council is somewhere in Madras, he is not able to attend to the work here.

Shri Kanungo: The main charge was that there was favouritism in the selection of personnel for going on fellowships, study tours etc. I have myself looked into it. There will be

9254

disappointments no doubt because if there are six fellowships, there are 600 applicants. The procedure is simple. The local Productivity Council submits names,

Shri Basappa: I was referring only to the organisation, not the other things. I mean the irregularities committed by the Executive Director.

Shri Kanungo: This is Dr. Singhvi's allegation.

The local Productivity Council sends its recommendations about persons of the proper type, the requirements being settled before by the National Council. Then, all the recommendations of the local Councils are got together, they are screened. Then those who are eligible are listed, and a committee of the National Council goes round the country interviewing these applicants, and they take the help of the local Productivity Council also. Ultimately after the interviews, they grade the persons whom they have interviewed, their attainments and all that and according to the grades, the men are selected. To my mind, the procedure is very good, and I do not think that there is room for nepotism by anybody.

Shri S. M. Banerjee: There is no room for improvement?

Shri Kanungo: I wish somebody could suggest improvements, but I have seen the scheme, and I have been told by consultants, that it is the best that could be thought of under the circumstances.

About the organisation of the National Productivity Council, it through the functions largely local Productivity Councils. It is provided that the Chairman should In any case, be an honorary person. the last Chairman, Shri H. V. R. Iengar, has done splendid work during his tenure. He resigned and asked to be relieved....

Shri Basappa: Why did he resign and ask to be relieved? Because

things were not happening quite correctly.

Shri Kanungo: Shri H. V. R. Iengar is an old friend of mine, and we should not read into the event more than what he has said, namely that his private commitments were so much that he could not devote to it that much time which he thought conscientiously he should. I suppose most of the Members are familiar with the constitution of the Council and all that. In any case, if anybody is interested, a debate can be raised on the annual report.

About the mysteries of the licensing system, there is absolutely no mystery about it. The fact is that those industries which, according to our Plan, have the highest priority do not necessarily offer—sometimes they do offer—high profits. Therefore, last year Shri Reddy listed about 22 industries. He announced that they would be treated as priority industries, and that applications in respect of those industries would be entertained.

We have got another device. Where the targeted capacity has been reached, a list is published from time to time stating that these industries are filled up, no more applications will be considered in them. They are straightway rejected. So, we nave got on the one hand, preferred industries, and on the other those that are not necessary at the moment.

After the Swaminathan Committee's Report, we have produced another list, according to the recommendations of that Committee, which we call key industries where production has lagged behind, where capacity is urgently necessary, and there, a system of co-ordination has been evolved by which a letter of intent is issued straightway after, of course, preliminary enquiries. All the items of capital issue and capital goods and all that is tied up so that this will be facilitated. But this is available

[Shri Kanungo]

only for he key industries which we have in our priority list. If anybody comes for the manufacture of tooth paste or something like that, naturally there is no priority. Considering the limited foreign exchange for capital goods, you will agree that we have to discriminate and it must be spent very carefully.

Shri S. M. Banorjee: When is Mr. Chopra going to submit his report?

Shri Kanungo: I am not concerned with it any more. I am sorry to say that it is curious that the allegations which Mr. Bhattacharya made were repetitions of pseudonymous and anonymous petitions which could be traced to Dalmia-Jain group against Mr. Chopra. I can categorically say that the allegations are entirely wrong. The attempt is to blackmail a person whom the Government has employed. In any case the Vivian Bose Commission's report has no relation with Mr. Chopra's enquiry. The Finance Minister is charge of the Company Law administration and he is taking energetic steps and he will be able to report to the House in due time.

Shri S. M. Banerjee: According to his information, there were certain cases pending against Mr. Chopra; there was an enquiry by the Special Police Establishment against Mr. Chopra. He also enquired whether it was a fact that Mr. Chopra was paid Rs. 180 per day which no other people get. We want information on these points.

Shri Kanungo: The allegation was that Mr. Chopra was liquidator of a company which did not exist or did not submit any accounts or something like that. It is wrong; I am sorry that Mr. Bhattacharya has been wrongly informed and, curiously enough, this is the type of allegation which comes from the Dalmia-Jain sources.

Shri S. M. Banerjee: Is he not paid Rs. 180 per day?

Shri Kanungo: Yes.

Shri S. M. Banerjee: Then he will not submit his report soon.

Shri Kanungo: It is for you to judge. First-class auditors when appointed are entitled to charge even Rs. 100 per hour, if you want to know that.

That reminds me of Dr. Lohia, Sir, and for once I agree with Dr. Lohia that socialism and progress are possible only with higher production. I do not agree with the methods which Dr. Lohia suggests The other idea of Dr. Lohia is the nationalisation of the profession of audit. Much literature has grown round the world on this; that is just absurd.

Shri Dinen Bhattacharya: It is a very good suggestion. You do not want to end corruption?

Shri Kanungo: I am glad that Mr. Bhattacharya agrees with Dr. Lohia. I have, I hope, been able to explain the so-called mysteries of licensing policy, I may tell Shri Heda trafficking in licence is not possible because in the key sector we have to induce people to ask for licences because there are no industrial licences which are as profitable as before. Obviously when an individual applies for a licence, quite often he says he is going to float a company but there may be cases as Mr. Heda says of company changing hands. If that has been done, I would request Mr. Heda to give me some indication and I will certainly go into it, but I think there are no chances of such things happening.

Shri S. M. Banerjee: I did not speak. May I put a question? Is it a fact that a person who has been appointed as the chairman of the British India Corporation is also the

chairman of the IAC and another corporation at Bareilly? Why is it that this particular gentleman has been selected to become the chairman of all three? Is it a political hattrick or what?

Shri Kanungo: I think the hon. Member should address or give notice of the question to the appropriate Ministry.

Shri S. M. Banerjee: He is concerned with BIC.

Mr. Chairman: He said that he did not know.

श्री तुलशी वास जाधव: जिनके पास चार पावर लूम्स होते हैं तो पिता की मृत्यु के बाद उनकी विरासत स्वाभाविक तौर पर उस के लड़कों को चली जाती है तब भी उस पर एक्स:इज ड्यूटी विठाते हैं, तो ऐसा क्यों किया जाता है और उसे माफ़ क्यों नहीं किया जाता है ?

श्री कानूनगो : वारिस का सवाल ग्रभी उठा नहीं है ।

श्री तुलशी वास जाधव : पिता के मरने के बाद जब उस के लड़के उसके श्रन्दर जाते हैं

भी कानूनगो : उस वक्त देखा जायगा ।

Shri Shivaji Rao S. Deshmukh: The point about the two power-looms and four power-looms was not that there was no transfer, fake or real, since 1-4-1961 Since 1-4-1961 there was a ban on fresh licensing of units of more than 4 power-looms and since the power-looms which were dutiable prior to that date were there, why did the Ministry bring in the mystery of 1-4-1961 and insist upon notification that licence issued after that date will be dutiable?

Shri Kanungo: I have tried to explain. All legitimate powerlooms

have been registered long before. Anything after this particular date means that it is being transferred mala fide.

Shri Shivaji Rao S. Deshmukh: No, no; the point is this. Dutiable and non-dutiable powerlooms have been carefully examined and listed. What is the necessity....

Shri Kanungo: Those who have tax-marks need not fear.

Shri Heda: When a larger power-loom unit becomes uneconomic, naturally there is no choice but to transfer it and only the smaller units purchase it. Where it is a fake case, it is quite different but when the larger unit was remaining idle for months and then it was sold, even then the same plea is taken.

14.19 hrs.

[Mr. Deputy-Speaker in the Chair]

Shri Kanungo: I would expect a suggestion from Mr. Heda and I will then argue with him.

Mr. Deputy-Speaker: I shall now put all the cut motions to the vote of the House.

All the cut motions were put and negatived.

Mr. Deputy-Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1965 in respect of the heads of demands entered in the second column thereof against Demands Nos. 57—60 and 129 relating to the Ministry of Industry."

The motion was adopted.

[The motions for Demands for Grants which were adopted by Lok Sabha, are reproduced below—Ed.]

DEMAND No. 57—MINISTRY OF INDUSTRY

"That a sum not exceeding Rs. 34,35,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Ministry of Industry'."

DEMAND No. 58-INDUSTRIES

"That a sum not exceeding Rs. 16,97,90,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Industries'."

DEMAND No. 59-SALT

"That a sum not exceeding Rs. 51,35,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Salt'."

DEMAND NO. 60—OTHER REVENUE EX-PENDITURE OF THE MINISTRY OF INDUSTRY

"That a sum not exceeding Rs. 28,52,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Other Revenue Expenditure of the Ministry of Industry'."

DEMAND No. 129—CAPITAL OUTLAY OF THE MINISTRY OF INDUSTRY

"That a sum not exceeding Rs. 2,86,29,000 be granted to the

President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Capital Outlay of the Ministry of Industry'."

MINISTRY OF WORKS, HOUSING AND REHABILITATION

Mr. Deputy-Speaker: We will now take up the Demands of the Ministry of Works Housing and Rehabilitation, Seven hours are allotted. Those who want to move cut motions will please send slips to the Table.

I will first place the Demands before the House.

DEMAND No. 90-MINISTRY OF WORKS, HOUSING AND REHABILITATION

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 42,75,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Ministry of Works, Housing and Rehabilitation'."

DEMAND No. 91—Public Works

Mr. Deputy Speaker: Motion moved:

"That a sum not exceeding Rs. 30,98,53,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of Public Works'."

DEMAND No. 92—STATIONERY AND PRINTING

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 10,58,47,000 be granted to the President to complete the sum ne-

cessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Stationery and Printing'."

DEMAND No. 93—EXPENDITURE ON DISPLACED PERSONS

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 7,74,85,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965. in respect of 'Expenditure on Displaced Persons'."

DEMAND NO. 94—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF WORKS, HOUSING AND REHABILITATION

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 83,04,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Other revenue expenditure of the Ministry of Works, Housing and Rehabilitation'."

DEMAND No. 141—CAPITAL OUTLAY ON PUBLIC WORKS

Mr. Deputy Speaker: Motion mo---ed:

"That a sum not exceeding Rs. 8,66,49,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Capital Outlay on Public Works'."

DEMAND No. 142—DELHI CAPITAL
OUTLAY

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 22,63,32,000 be granted to the

President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Delhi Capital Outlay'."

DEMAND NO. 143—OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS, HOUSING AND REHABILITATION

Mr. Deputy-Speaker: Motion moved:

¹⁴That a sum not exceeding Rs. 7,90,12,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Rehabilitation'."

Shri Tridib Kumar Chaudhuri (Berhampur): Mr. Deputy-Speaker, Sir, in discussing the Grants relating the Ministry of Works, Housing and Rehabilitation, I will not be concernwith the works and ed so much housing part of the Ministry as with the rehabilitation part. Only this morning, we have been supplied with a brochure detailing with photographs and plans the various stately buildings that are coming up in the capital city of Delhi and other places. I would have very much liked if instead of all this money being put in these stately and super-costly buildings, the money were diverted to rehabilitation, rehabilitation not only of the refugees but also of the derelict and poor people all over the country.

Having said that, I come to the problem of rehabilitation proper, and to that part of the rehabilitation work which relates to West Bengal and to refugees coming from East Pakistan. The report of the Ministry supplied to us has divided the problem of rehabilitation—the rehabilitation of displaced persons from East Pakistan—

[Shri Tridib Kumar Chaudhuri]

into two parts: one is the residuary problem of the people who have already come to West Bengal and elsewhere from East Pakistan and the other is the problem of new migrants from East Pakistan who have started coming just now. But, in order to understand the proportion and magnitude of the problem with which we are confronted, I think it is necessary to relate the background of certain facts with which this Ministry is not directly concerned. But, as we have been informed through the brochure on new migrants-the report on the fresh influx of migrants from Pakistan-it was the decided policy of the Government to regulate migrants from East Pakistan as much as possible, and this they did, under the terms of the agreement arrived at with the Government of Pakistan at the ministerial level in the year 1956. From that time onwards, it seems the only categories of people who were allowed to come were, orphans with no guardians in East Pakistan, unattached women and widows with no livelihood in Pakistan, wives joining husbands in Pakistan, grown-up girls going to India for marriage, (the migration certificates in such cases to be issued only to the girls concerned), families living in isolated pockets, members of split families, etc., and persons whose near relations-this is the last category-on whom they are entirely dependent are in India. That is to say, excepting for these people, this exceptional category of people. all others were generally not granted any migration certificate. That was the accepted policy of the Government. Instructions were issued accordingly. But what happened in the meantime? This was I think, in 1956. Then, some decision was taken at the Darieeling Conference in November, 1957, and from 1st March, 1958 these new regulations about migration came into operation. In spite of all these things, and in spite of their agreement with the Government of Pakistan, what happened?

We are informed in the brochure that in this conference—that is, the conference which was held in Dacca in May, 1956—the Pakistan Government solemnly undertook to take various steps to produce a sense of security in the minds of minority communities in East Pakistan. But what was the result? Let me read from the report of the Ministry of External Affairs for 1962-63. Therein, it is mentioned very clearly that in spite of the fact that we had the 1950 Prime Ministers' agreement with Pakistan, in spite of the fact that in 1956, again, the Pakistan Government held out so solemn pledges to protect the minorities, "the condition of the minority communities in East Pakistan, however, continues as in the last year, to be unsatisfactory. There were serious communal riots in Khulna, Jessore and Gopalganj where the minority communities suffered loss in both life and property. communal Besides these serious troubles, reports of offences against the person and property of the members of the minority community continued to be received throughout the year." Because the External Affairs Ministry is not concerned with rehabilitation, it did not mention that from Gopalganj alone thousands of people belonging to the Scheduled Castes came over to India, but because of the decision that had been arrived namely, not to give any rehabilitation benefits to the people who come after 1st March, 1958, these people literally stranded. I myself took up the matter with the Rehabilitation Commissioner of West Bengal Government, but they said that their hands were tied and so they could not do anything.

In spite of these things, in spite of these solemn assurances, and in spite of all the restrictions put neither the influx of minorities stopped nor the riots or violence against the minorities stopped. Year after year, migrants are pouring in. In 1961-62 more than 13,000 people arrived. Then, in the

next year, about 11,000 people arrived in spite of all restrictions. The latest report of the External Affairs Ministry says that about 45,700 refugees came over to India in 1963. That is, all these people continued to come in spite of all restrictions put, with or without migration certificate.

And now, what has happened Pakistan? After January, 1964, people have started coming in, almost with the onrush of a flood-tide. The report on the fresh influx of migrants has mentioned that about 5,000 persons are entering India daily, some with migration certificates and some without them. But not only this Ministry but the Government as a whole take note of the fact that the morale of the minorities in East Pakistan is completely broken and shattered. They will not live there. The figure of 5,000 is perhaps based on the figures collected at the Government reception centres. But the fact is that almost at every border point, people are crossing over. Not only at the Petrapole-Benapole border, not only at the Hasanabad border in 24 Parganas, not only at the Gede-Banpur border, but everywhere people are crossing the border. I come from a border district, Murshidabad and I can say that even before these January disturbances in Murshidabad itself already in 1962 and 1963, after the Rajshahi riots, nearly 15,000 to 20,000 people entered from North Bengal. Most of them are still there. They have not been given any rehabilitation benefits.

Shri Hari Vishnu Kamath: Surely, Mr. Deputy-Speaker, you will agree that when my colleague Mr. T. K. Chaudhuri is speaking, we must have quorum in the House.

Mr. Deputy-Speaker: The bell is being rung . . . Now there is quorum. He may continue.

Shri Tridib Kumar Chaudhuri: As was saying, the morale of the minorities in East Pakistan is com-111 (Ai) LSD.—4 pletely shattered under the conditions as obtain in East Pakistan today. I do not know what would be the result of the Home Ministers' Conference that is scheduled to take place very soon. But already more than 2 lakhs of people have arrived. According to the very moderate and modest figures of the Ministry, 5000 people are entering daily. I might tell the Government and the House that they must be prepared for the arrival of at least 2 million, i.e., 20 lakhs of people in the course of this year alone. For the time being, because of lack of facilities for safe transit and also partly due to the fact that facilities of obtaining migration certificates are still very much restricted in spite of a little liberalisation and because of the fact that there are no migration offices outside Dacca, because of all these reasons, migration is still very low. Only people who live near the borders are trying to cross over without mig- |ration certificates.

The information that I have at my disposal leads me to believe that in the course of the next two or three months. big jathas consisting of the entire Hindu population of whole villages will start moving without migration certificates, even without the assurance of safe transit facilities, only putting their hope in the security of numbers because they find life wholly impossible there. So. I insist that the plan of rehabilitation of new migrants should be made on that basis on the basis of 2 million people, at a very modest estimate, in course of this year alone.

I have a few suggestions to make here. The Home Ministers conference is meeting soon. If we want to put a stop to this process, we have a right to ask of the Pakistan Government why with effect from 1961 they took the decision unlaterally to abolish the Minorities Ministry in Pakistan, which they were bound to maintain under the Nehru-Liaquat Ali agreement. We, on our part,

[Shri Tridib Kumar Chaudhuri]

instead of lodging a protest, simply abolished our own Minorities Ministry and in this way minorities on both sides of the border were left without whatever little protection they had under the Nehru-Liaguat Ali agreement. So, my first suggestion is that this matter should be taken up at the ministerial level conference which is taking place within a few days.

With regard to migration certificates, because this Ministry is directly concerned. I have to inform them that a good deal of discontent is prevailing on account of the restrictions that still obtain with regard to the issue of migration certificates. I have already related the categories who were given migration certificates formerly. Now, after liberalisation, four new categories have been added: Girls of marriageable age, families seriously affected due to arson, looting and killing, petty traders who have lost their wherewithal as well as industrial labour, skilled or unskilled and cases at the Deputy Commissioner's discretion. According to my information, he chooses not to exercise any discretion in this matter. Already in this House many instances have been related about the complaints of the intending migrants, about the treatment, the misbehaviour, they receive at the hands of our migration officers in Dacca, I do not want to recount those complaints, but I must demand of the Government that these four categories which they have added hardly meet the needs of the situation. They must liberalise the conditions still further and make it possible for all those who cannot live there to come away. There must be a categorical statement, if not from this Ministry from some other Ministry which is more directly concerned. I know what are the sentiments of the hon. Minister himself. But he is here as the spokesman of the Government. The Government as a whole must

make the position absolutely clear. so that there may be no cause for discontent. A definite. positive statement is called for in regard to

for Grants

Then I come to the problem of reception arrangements. The present arrangements at reception centres are absolutely inadequate. Recently some journalists were taken to all these places and they have all reported more or less unanimously that reception arrangements are wholly unsatisfactory and inadequate and, whatever reception points we have at three important border We must take note of the stations. fact that migration is taking place and people are crossing over the border at various points in North Bengal, in West Dinajpur in Murshidabad. If the Ministry cannot open reception centres in all these districts, the district officers should be instructed to open some kind of reception centres and use administrative machinery there to find out who are coming and issue them the refugee certificates identity slips which the Government have decided would be issued to these people. These things should be done at once so that all the people who come there can be cared for, their problems can be comprehended and the total size of the problem may be known to the Government.

Now I come to the problem of their rehabilitation. It is as yet too early to talk about that. Only during the last two months people have started coming pell-mell. In our reception centre at Mana 50,000 people have been huddled together. I do not blame the Government. They were not prepared for it. But still, with a little planning and with foresight something more can be done and conditions can be improved. We have seen in the papers reports to the effect that two or three other transit camps are going to be opened. This brochure

also informs us that near about Mana.....

Mr Deputy-Speaker: The hon. Member should try to conclude now.

Shri Tridib Kumar Chaudhuri: Sir. I will take a little time.

Mr Deputy-Speaker He has already taken 22 minutes.

Shri Tridib Kumar Chaudhuri: will take a few minutes more and I will finish.

Mr. Deputy-Speaker: He may take two minutes.

Shri Tridib Kumar Chaudhuri: I am hastily concluding.

Deputy-Speaker: There are other parties also.

Shri Tridib Kumar Chaudhuri: know, but many of them are absent today.

Now, Sir, I was saying about rehabilitation and reception. I would like the Government to take a second look at the decision which they have arrived at in consultation with the Government of West Bengal, that nobody would be kept in West Bengal and that people, would be taken directly from the reception centres to Dandakaranya. I myself come from West Bengal. I know that the pressure of population in West Bengal, excepting Kerala, is the highest. But you are taking to Dandakaranya only these people who want any kind of Government help. Of about two lakhs of people who have come over, about 1,25,000 would be in West Bengal and of them you have taken only 50,000 people or something like that.

The Minister of Works Housing and **Behabilitation** (Shri Mehr Chand Khanna): This figure of 2 lakhs is for Assam, Tripura and West Bengal

combined together-about 85,000 persons in Assam, about 15,000 in Tripura and a little over one lakh in West Bengal-of people who have over from East Pakistan. Of them 50,000 have been taken to about Mana.

for Grants

Shri Tridib Kumar Chaudhuri: That is what I am saying. Of the people who have come to West Bengal only those who want Government help have gone or are going to Dandakaranya or to Mana. But the people who do not want any Government help, are there in the State itself, adding to the floating population. They, perhaps, go to their relatives who are there. Anyway, you cannot shut your eyes to the fact that they have become a burden on the economy of the country. You have to do something for them also.

I might draw the attention of the hon. Minister to a scheme prepared by one of the most revered and respected constructive workers in West Bengal and, I might say, in the whole of India, Shri Satish Chandra Das Gupta. He is in the capital today. He has certain schemes which deserve consideration. This is serious national problem. I do not insist that everybody should be rehabilitated in West Bengal. West Bengal has perhaps reached the limit of its capacity to rehabilitate many more people under the present economic condition. I am very glad and I am also grateful, as a Bengali, that the whole nation has responded to our cry and has agreed to settle the refugees in Bengal in different States in very large numbers. It has been recognised by this whole country, by this Parliament and also by the Government that this is a national problem. New lines of thought and new ideas must brought to bear in finding a solution for this problem. I was very much encouraged the other day to see in the papers a report that the Orissa Government is preparing an industrial scheme for rehabilitation of these un-

[Shri Tridib Kumar Chaudhuri]

fortunate brothers and sisters of ours. It was also informally mentioned by the hon. Minister, the papers said—I do not know whether he was reported correctly—that Rs. 34 crores would be required for this purpose and that amount would be granted. If industrialisation is also taken up as part of our rehabilitation scheme, then many more people could be rehabilitated with proper planning in West Bengal itself. I think he would direct his attention to all these facets of this problem.

But the main thing which the Government must do is to size up the problem from now onwards. Two million people would come over, according to my estimate, in the course of the next few months.

An Hon Member: The Minister is shocked.

Shri Tridib Kumar Chaudhuri: The Minister may be shocked, but that is a fact. Only the other day he said that daily 3000 would be coming. A few days back he said that it would be 5000 daily. According to my estimate the actual figure of daily migration is much more. If the number of people who cross over at all other points where there are no reception centres taken into account, if their number is also computed, the number would be much higher. Therefore, let us not be staggered and overwhelmed by this problem. We may be staggered just now, but let us not be overwhelmed by this. With proper planning and foresight this problem can be tackled. And, as I have said on other occasions and from other platforms, this must be tackled on a war footing. We want a declaration from the Government that this would be tackled so.

श्रीमती शशांक मंजरी (पालामक) : उपाष्ट्रमक्ष नहदय, श्रादिवासियों के बारे में मैं कहना चाहती हं हजारी बाग जिला श्रीर पालामऊ में जो जंगल में बसते हैं, बे जंगल के निवासी लोग बहुत गरीब हैं झो-पाइयों में रहते हैं पेट भर दोनों वक्त उन को खाने को नहीं मिलता है। न उनके बदन पर कपड़ा है। गरमी के मौसम में तपते हुए झोंको को कैसे वह लोग बर्दाश्त करते हैं। जाड़े के मौसम में जंगल ही उन लोगों को श्रोड़ना श्रीर बिछौना है। लकड़ी जला कर वह लोग रात बिताते हैं। उन वेचारों को श्रव लकड़ी तो क्या मिलेगी, एक पत्ता तक तोड़ने का हुक्म नहीं है

श्रव जंगलों में कांटा घेर लिया गया है जिसके कारण मवेणियों के चरने की भी जगह नहीं हैं। जब वे लोग लकड़ी चुनने के लिये जाते हैं तो उन के हाथों से फारेस्ट गार्ड लोग उसे छीन लेते हैं एक एक रूपया घूस सूते हैं तब उन को छोड़ते हैं। श्रध्यक्ष महोदय, श्रौरतों की बेइज्जनी होती है श्रौर श्रादमियों को मार पड़नी है, उन से श्रधिकारी घूस लेते हैं, उन पर मुकदमा चलाते है। इन बेचारों के पास पैसा नहीं होता इसलिये इन की मुनवाई नहीं होती। इन के पास पैसा नहीं होता, ये क्या कर सकते हैं। ऐसे गरीबों के लिये सरकार को कुछ बन्दोबस्न करना चाहिए जिन पर हर तरह का दुख श्रौर टैक्सों का बोध है।

ग्राजादी तो सब को मिली , लेकिन जिन के पास खाने पहनने ग्रीर रहने को घर नहीं ऐसे लेगो का उल्टा हुग्रा । ग्राजादी के ददने उनको ग्रपना सर्वस्व खोतः पड़ा पर स्वतन्त्रता नहीं मिली । यह हाल है बिहार के गरीब भाइयों का । सरकार ने बिहार की जनता को कहा था कि जिसके पास घर नहीं होगा, जमीन नहीं होगी, उसको जमीन दी जायगी ग्रीर घर के लिये उसको मदद दी जाएगी, जंगल से लकड़ी दी जाएगी, बैल देंगी, ग्रीर बच्चों को मुक्त पढ़ाया जायेगा ।

श्रध्यक्ष महोदय, कोरमा में एक डैम बनाहै कुछ साल पहले। उसके लिये जनता 9273 De

का सर्वस्व छीन लिया गया, कितने ही गाव उजाड़ दिये गये हैं। इनमें बहुत से हरिजन भी थे। इन में जो गरीब लोग थे उन से कहा गया कि तुम लोगों को रूपया मिलेगा, जमीन मिलेगी घर बनाने के लिये और उम लोगों को हैम में काम मिल जायेगा। कितनों को एक दो साल तक काम मिला। घर बनाने को हर एकं को तीन तीन सौ रुपया मिला। लेकिन तीन सौ रुपए में क्या घर बन सकता है। जमीन है नहीं, लकड़ी है नहीं । वे लोग रुपया खा गए। लकड़ी नहीं मिली जमीन नहीं मिली। इस तरह वे लोग दोनों तरफ से कले गए । हरिजनों के लिये दस पन्द्रह घर बने तो उनमें पानी की सुविधा नहीं थी। एक भारी कुंवा बना दिया गया, लेकिन उससे दो दो तीन तीन श्रौरतें मिल कर पानी नहीं निकाल सकती थीं। इन लोगों ने हजारी बाग के डिप्टी कमिश्नर साहिब से रिपोर्ट की लेकिन उनकी किसी ने सूनवाई नहीं की । जो लोग मजदरी करते थे उन को दो साल बाद निकाल दिया गया । जो घर हरि-जनों के लिये बने थे वे टूटने लगे हैं।

दिल्ली में इतने बड़े बड़े मकान बन रहे हैं। पटना में मिनिस्टरों के लिये नौं नौ लाख के मकान बने। लेकिन गरीबों के लिये क्या बना। इन लोगों को सिर्फ तीन तीन सौ रुपया मिला। वह भी सब को नहीं। जिन के हाथ में प्रबन्ध था उनको मालूम होगा कि वह रुपया कहां चला गया। ग्रभी तक सरकार की तरफ से इस की एनक्वायरी भी. नहीं की गयी कि कितनों को मिला श्रौर कितनों को कुछ भी नहीं मिला। लोग चिल्लाते रहे कोई सुनवाई नहीं हुई। उनके बच्चे रेल लाइनों पर भीख मांगते देखे जाते हैं।

सरकार जमीन वालों को कर्ज देती है, वाणिज्य व्यापार वालों को कर्ज देती है, लेकिन इन बेचारों की तरफ कोई ध्यान नहीं दिया जाता। मेरा अनुरोध है कि इन गरीबों को कर्ज दिया जाय जिससे ये लोग अपन घर बना सकें।ये श्रव तक विनाघर के रह रहे हैं।

पालामऊ जिले के गरीबों की हालत दयनीय है। उनके पास न घर है और न जमीन। वे बहुत दुःख से गुजर कर रहे हैं। गरभी में किसी गाछ के नीचे सो जाते हैं या किसी के दरवाजे पर रह जाते हैं, गाछ के नीचे खाना बना कर खा लेते हैं। उनके पास न जमीन है न घर है।

इस धाजादी के समय में कुछ लोग तो उपर हो गए, लेकिन कुछ लोग निहायत गरीब हो गये। और जो बीच की श्रेणी के ये वे पिस गये। पहले सरकार को गरीबों का ख्याल करना चाहिये लेकिन सरकार उनका कोई ख्याल नहीं कर रही है। सरकार बड़े बड़े कारखाने लगा रही है। यह रूपया सरकार को गरीबों की भलाई के लिये लगाना चाहिये था। कारखाने तो प्राइवेट कम्पनियों भी चल। सकती हैं। सरकार को इस काम में पड़ने की जरूरत नहीं थी। ग्राज हिन्दुस्तान के गरीबों की हालत खराब हो रही है। सरकार को इस बाम में

इसी दिल्ली में गरीबों के घर उजाड़े गए। मैंने खद देखा है। लाल किले के पास हरिजन लोग रहते थे । हम लोगों को उनकी हालत देखने भेजा गया था। वेलंग गिड-गिड। कर कहते थे कि हम को मत निकालो । इन लें।गो के लिये घर तो बहत बन रहे हैं, लेकिन इनका किराया इतना ग्रधिक है कि ये लोग दे नहीं सकते। मेरा सरकार से प्रनरोध है कि गरीबों का ख्यल करें श्रीर उनकी मदद करे। हिन्द्स्तान भ्राजाद हभ्रातो सब को पाणा थी कि हम लोग मखी होंगे. लेकिन जो ऊपर की श्रेणी के लोग थे उन्होंने किसी उपाय से कमाई कर ली ग्रीर ऊने हो गए, लेकिन जो गरीब थे उनकी हालत निहायत खराब हो गयी। जंगलों में रहने वाले लोगों की तरफ कोई ध्यान नहीं दिया जाता। कोई नहीं देखता कि उनकी वया हालत

[थीमती शशांक मंजरी]

9275

है। मेरा म्रनुरोध है कि उनका स्थाल किया जाए ।

Shri A. C. Guha (Barasat); Mr. Deputy-Speaker, Sir, this Ministry got two departments-Works and Housing and, secondly, Rehabilitation. I shall concentrate my remarks almost exclusively on the second department, namely, Rehabilitation Department. But, before that, I would like to say just one or two sentences about the other department. I feel that Works is almost inextricably connected with Supplies. Without supplies, works cannot proceed properly. All along, the arrangement was that Supplies was with the Works Ministry. I do not know why it was separated. It was not for any administrative convenience but for some personal considerations. I think, that personal consideration now being over, it should come back to this Ministry.

15 hrs.

About housing, big houses are being constructed and beautiful pictorial booklets are being supplied to us; but the progress as regards low income group housing is meagre, very meagre and disappointing. Something more should have been expected. I hope, more vigour will be put in that respect.

Another point is about the Controller of Printing and Stationery. Last time also I mentioned it. As in all technical departments, here also I feel the Chief Controller of Printing and Stationery should be a technical man. You cannot expect a CPWD functioning with a Chief Engineer who is not a technical man; so, printing also is a technical subject and the Chief Controller of Printing and Stationery should be a technical man.

With these three remarks on the other departments of this Ministry, I come to the main topic. The problem of rehabilitation can be divided into two or rather three aspects. One is

of the western side. That has more or less been solved, though some residuary problems are there. Then, there is the old problem of the eastern side and, I think, the hon. Minister cannot claim that it has been solved as satisfactorily as on the western side. Much remains to be done on that side. What may be called, the residuary problem or the problems of the partially rehabilitated people or the problems of the not-yet-regularised irregular colonies are problems which have been creating social and economic difficulties in the economy and the social structure of Bengal. So, these problems should engage the attention of Government.

But all these problems dwindle into nothing when I compare them with the problems that are just coming on the horizon, that is, the new influx of refugees. My hon, friend, Shri Tridib Kumar Chaudhuri, made a guess that the number will be about 2 million. I think, nobody can make any guess, even an intelligent guess or estimate of the figure that it may come to. Given the opportunities, I would say, all the 90 to 92 lakhs non-Muslim minorities in East Bengal will come out. All sorts of difficulties are being created in their coming over India. Most inhuman treatment is being meted out to them, even on their way to coming here when they have been following the trek in search of security in this land of ours. Even then they will come, as Pakistan is worse than a hell for them.

In this connection I would like to draw the attention of the hon. Home Minister to one thing though he is not here; perhaps, somebody will draw his attention to this. There is going to be a conference of the Home Ministers of the two Governments. I do not know what is the expectation of the Home Minister of this side. The Home Minister or the Government of Pakistan have made the position quite clear. They are interested more in stonning the expulsion of the Pakistani infiltrators. They are interested more

in putting pressure on India for the solution of the Kashmir problem according to their own light. They are not at all interested in solving our problem, that is, the problem of the exodus. They are not at all interested even in solving what is initially their problem but which has now fallen on us, namely, the problem of providing security to their own minorities.

The record of the Pakistan Government in this respect is somewhat unique. Perhaps nowhere in the world about one crore of people have been so maltreated and indiscriminately harassed and persecuted during these sixteen years. I would like to refer to some past instances of commitments and assurances given and broken unilaterally by Pakistan. In July 1947 the Partition Council, that is, of undivided India in which both the Congress and the Muslim League were committed, issued a press note referring to the assurance given both by the Congress and the Muslim League for "equitable treatment of the minorities of both territories after transfer of power." Then the Partition Council press note continued:-

"The two future Governments reaffirm their assurances. It is their intention to safeguard the legitimate interest of all citizens irrespective of religion, caste or sex."

This solemn assurance given on behalf of the two dominant parties and on behalf of the two coming Governments with the seal and sanction of the Government of Great Britain has been respected by Pakistan only by violation and utter disregard of this solemn assurance. And Britain has not uttered a word of condemnation or disapproval.

This assurance was reiterated in 1950 in the Nehru Liaquat Pact. There in the very first paragraph we find:—

"complete equality of citizenship irrespective of religion, a full sense of security in respect of life, culture, property and personal honours" etc.

Then, it continues: -

"The Prime Minister of India has drawn attention to the fact that these rights are guaranteed to all minorities in India by its Constitution. The Prime Minister of Pakistan has pointed out that similar provision exists in the Objective Resolution adopted by the Constituent Assembly of Pakistan."

That Constituent Asembly is gone. That Objective Resolution of the Constituent Assembly is also gone. Everything has been obliterated. So, even constitutionally there is no guarantee for the minorities there for getting equal treatment; rather, under the Constitution they are relegated to a second-class citizenship or state. They do not enjoy all the citizenship rights. They are called jimmis. The 'jimmi' means that they are just under the custody or the tutelage of the Muslim majority. That is their position. They are not citizens; they are only jimmis. They are only under the tutelage or protection of the Muslim majority, they have no right of their own.

With this background I would like to give a warning to the hon. Home Minister here, before he goes to the conference chamber. The Nehru-Liaquat Pact is not the only pact which was respected by Pakistan only by its violation but previous to that I think there was another pact, called the Nehru-Noon Pact, about the distribution of Indus waters the terms or conditions of which unilaterally Pakistan Government repudiated. Unilaterally they violated the terms of agreement, called the Nehru-Liaquat Pact. So, there should be no illusion in the mind of the hon. Home Minister here that he will be able to

[Shri A. C. Guha]

secure anything substantial from them even on paper. He should not be lulled into some false expectation and make the position still more difficult.

I should like to draw his attention only to two clauses in the Nehru-Liaquat Pact and if he can secure these two provisions, I shall be thankful to him and also to the Pakistan Government. The two provisions are contained in paragraph (B) which says:—

"In respect of migrants from East Bengal, West Bengal, Assam and Tripura, where communal disturbances have recently occurred it is agreed between the two Governments.

 That there shall be freedom of movement and protection in transit;"

This is the first condition which our Home Minister should get from the Home Minister of Pakistan; we want nothing else. Let them give this assurance that there will be no harassment or obstruction on the way, that there will be no abduction, molestation and rape of girls on the way.

Then, the second condition is:

"That there shall be freedom to remove as much of his moveable personal effects and household goods as a migrant may wish to take with him. Moveable property sha'll include personal jewellery. The maximum cash allowed to each adult migrant will be Rs. 150/- and to each migrant child Rs. 75/-

what is the present condition? Every bit of thing is taken away from them in the name of this duty or that tax, this subscription or that Zaquat, for this purpose or that charity. They are not allowed to come with anything at all. Not a pie remains with them when they arrive on this side of the border. So, let the Home Minister of the Government of India, when he goes to this conference, try to secure these two conditions; nothing else.

There was another condition also that on both sides there should be an agency to secure the abducted girls. I do not think there has been any case of any Muslim girl being abducted in India. But there have been hundreds not only hundreds, thousands and thousands of cases of Hindu women being maltreated, abducted and something worse being done to them. Let the Government machinery on both sides try to recover these abducted girls,

Shri U. M. Trivedi (Mandsaur): Shame.

Shri A C Guha: India has a tradition of her own. It is a tradition of respecting the womenfolk to whatever country and to whatever religion they may belong. I hope our Government shall try to maintain the tradition to secure the honour of the women who have been trying to come to India in search of honour, security and safety. These are the three things which I would ask the Home Minister to get from the Pakistan Government in this ensuing Conference.

Then, there is the problem of relief and rehabilitation. As yet, there cannot be any question of rehabilitation problem. That will take some time. But the main problem now is about the relief organisation. I had an opportunity of going to some reception centres. In spite of some unavoidable defects and lapses, I think, the arrangement there is not very unsatisfactory. What can be humanly possible, they have tried to do. But still, I should say, the arrangement was inadequate. The staff is inadequate; the accommodation is inadequate. The medical facility is inadequate. All these things should be increased. The greatest inadequacy is in the number of reception centres. I do not like to deal with the arrangeand Tripura. I ments in Assam think, the Government there have been trying to see to that. over, in Assam and Tripura, the entrants are coming mostly through one or two main gates. But in Bengal, they are coming through the entire border, and the border on West Bengal and East Bengal is over 1500 miles. The reception centres now are only in three or four main places: two rail-heads at Petrapole, Gede and Banpur and another at Bashirhat where the people come through boats There are many other places through which people have been coming. Only the other day, we got a report that about 1500 people were trying to come from Khulna-Barishal side. They were trying to cross over to India through the Sundarbans side by chartering three launches. They have all been detailed on the Pakistan border and they have not been allowed to come. The House should realise the miserable condition of those who are detained on the way. They have abandoned their houses and as soon as the houses are abandoned, they are occupied by the Muslim hooligans. So, they cannot go back to their houses. They have ben robbed of their property and all their cash, and when they are delained just on the border of Indiahey are paupers and, I think, something worse than paupers-if they are not allowed to come to India, they are left simply at the mercy of the Pakistan hooligans.

Who are these hooligans? They are not non-officials. They are the officials of the Pakistan Government. They are the Ansars. They are the East Pakistan Rifles and they are also the East Pakistan border forces; and these are all Government forces. Moreover, there is also the personnel of the Pakistan Government They are all Government personnel who have been harassing and robbing these people. So, there should be made some arrangement all over the border starting from Jalpaiguri to Sunderbans side and reception and relief should be arranged all through the entire border. While in jail, we had very often to complain to our non-official visitors and we were reminded by those non-official visitors that it it no use expecting anything from the Government and that Government has neither the heart be moved nor the body to kicked. Here also, in some respect, I think, the Government has been moving in a very routine manner without allowing their heart or the soul to be moved for the human suffering. Those who offer themselves to go to Dandakaranya are only taking charge of by the Government of More than 50 per cent India. persons remain in of the Bengal and it is less than 33 per cent I think, per cent, or 40 per cent, who offer themselves to Dandakaranya. for going Government of India feel their responsibility only for 30 to 40 per cent of the people who offer themselves Dandakaranya. For the reto go to maining 60 per cent or 65 per cent they have no responsibility at all. This is the heartless way in which the Government is acting. I feel the Government should not take such a rigid attitude in this matter. Everybody who comes here robbed, harassed and passing through most difficult and most bitter tortures, should rendered help irrespective of whether they offer themselves for Dandakaranya or for starving in West Bengal or anywhere else in India. I wish the Minister here would make a declaration that there will be no distinction made in giving relief to migrants, whether they offer themselves should Dandakaranya or not, there not be any distinction at all.

Then, I come to another matter. It is not only for the question of relief but also for rehabilitation. I cannot understand how it can be said it is a national problem, the whole of India should take the burden, but only West Bengal will not take any burden. I realise West Bengal has a very high density of population. There is hardly any agricultural land available in West Bengal. But, I think, nowhere in India it will be possible for the Government to rehabilitate those few lakhs of people who will be coming by having agricultural schemes. There have to

[Shri A. C. Guha]

be some industrial schemes, some com mercial schemes, and I think, with the industrial schemes it will be possible to rehabilitate a number of them in West Bengal. Otherwise, they will not only be a burden on the Government of India but they will be a burden on the total economy of the State of West Bengal. 50 or 60 per cent of the migrants who are remaining in West Bengal will either be vagrants or they will turn into anti-social elements. They will consume and they will create trouble and they will not produce anything by their productive labour. So, even from the limited self-interest point of view, it should be the policy of the Government that those who remain in West Bengal should be given some assistance so that they can rehabilitate themselves in some $industr_{v}$ in OT some commercial life or they can be put in some factory labour. Bengal is perhaps the most highly industrialised State in India. So, there is a scope for a number of Bengalis to be put in these industries. As yet, not even 40 per cent of the industrial labour of Bengal comes from Bengal. Mostly, they come from outside. And this is not a temporary thing, but it is a permanent feature, because every year they come from outside. If every year one or two lakhs of people can come from outside to be engaged in the industrial units of West Bengal, is it not possible for some two or three lakhs of the new migrants also to be engaged in the industrial units of West Bengal for purposes of rehabilitation? I appeal to this House and to the Government that this problem should not be considered only from the point of view of some agricultural scheme, but it should be considered from the broader point of view agriculture. industry and commercial schemes.

In Dandakaranya also, if it is going karanya project should be suppleto be only an agricultural scheme, it is bound to fail. Even the older schemes or rehabilitation in the Dandamented by some industrial schemes. Only then can even those agricultural projects prosper and give a proper livelihood to the refugees settled there.

Even yesterday, there was a discussion about creating world opinion. It is all for good to speak of creating world opinion. But I would ask the sponsors of that motion whether they really believe that there is any conscience or ethical sense in the diplomacy of the world. Pakistan is the child of the unholy combination Anglo-American world strategy. Whatever Pakistan will do, America and England will support if. Today, what is our position? We have no friends. In the whole world, hardly anybody supports us except Russia, Except from the USSR and the USSR bloc we have no support from anywhere, and I cannot say that this support is on any ethical basis; this support is because of their estimate of world strategy or because of their consideration of the balance of power. So, it is no use asking the American or English bloc or the Western bloc to help us in this matter. It is really regrettable and shameful that even now in the American and British papers, whenever the atrocities on the minorities are mentioned they try to equate India and Pakistan, completely ignoring the fact that in India. by Constitution, by practice, by convention and by every other means, the minorities are given every security. It is true that there have been disturbances here and Considered in the background of what has happened in East Pakistan, these disturbances should not be taken so seriously. There is bound to be some reaction here when we get those horrible stories drifting and coming from the other side of the border, and as the refugees travel from one State to another, there is bound to be some reaction. But any intelligent man in the world will realise that in India, a Muslim minority member is as secure as a Hindu: there is no contitutional disability, and there is no administrative disability, and there is no commercial or occupational disability for the minority here. And yet, whenever there is any mention of the atrocities on the minorities or of communal riot, the Anglo-American papers always try to equate India and Pakistan.

In this conection, I would like to give one quotation from what a missionary by the name of Rev. N. A. Kirkwood has said. He is the liaison officer of the Church World Service and some other church organisation in India. He said that:

"A book could be written on the atrocities—shooting, bayoneting, baton attacks and rape—inflicted by the East Pakistan Rifles and the Ansars personnel of the East Pakistan border forces on the fleeing refugees."

This gentleman was in the Garo Hills and he saw the Christian migrants there, and only because amongst these 2 or 2½ lakhs of migrants by now, 30,000 or 40,000 happen to be Christians, the Christian conscience has been stirred. Otherwise, this little ster also would have been absent. I accuse America and Britain of directly or indirectly conniving at and encouraging the Pakistan astrocities on the minorities there, they are a party to that guilt and to that crime on humanity by their silence and indirect support The guilt lies squarely on them.

I would appeal to the hon. Minister to do one thing. Of course, I sympathise with him, because the task is so enormous. Any Government will commit some mistakes. In the adminstration of any Government, there are bound to be some lapses, and the Minister in charge is bound to receive some brick-bats and not bouquets. But even realising that, I would appeal to the Government and to the hon. Minister to take some realistic and human view of the whole question. They should not be guided by rigid routine considerations. As I have mentioned, relief should be given to

all, irrespective of whether any person opts to go to Dandakarnya or not. Rehabilitation arangements should be made for all whether in Dandakaranya or elsewhere. If these refugees are properly rehabilitated, they will repay later on the loan that we shall give them today. We export today about Rs. 150 crores worth of jute goods. I think that most of this jute have been produced by the refugees settled by the endeavours of Shri Mehr Chand Khanna or his predecessors or by their non-efforts. Those refugees are earning Rs. 150 crores every year for the Government of India and for this nation, by way of foreign exchange. So, if the refugees are properly rehabilitated, they will produce wealth, and they will enrich the country and the nation. Otherwise, they will be a burden on the nation.

We should not be frightened of the enormity and the size of the problem. If the problem is properly tackled, these refugees will become assets to our nation.

Shri G. Mohanty (Balasore): Mr. Deputy Speaker, I have gone through the report submitted to Parliament by the Minister of Works, Housing and Rehabilitation. From the report it is evident that the Ministry has done creditable work.

At the outset, I shall deal with the Dandakaranya project which is the most important thing in the report, so far as I am concerned. The very name 'Dandakaranya Project' is repulsive to those who want to go there, though the name Dandakaranya has been sanctified because of its association with Ramji and Sitaji. I would like to submit that the Dandakaranya area is not a jungle. Hundreds of villages have been carved out from these jungles, and these villages are inhabited by cultivators in large number, cultivators who live there as In the other villages, in other parts of India. These cultivators have been supplied with implements, bullocks, seeds and loans, and they are now regular cultivators

and they are going to their work as they used to do before. They have forgotton their old home. Now boys and girls are going to schools. Hundreds of primary schools have established, Secondary schools have also been established. Those boys and girls are enjoying a merry life. There have been dispensaries established. Also TB hospitals; and several mobile medical units are going about serving the patients. Malaria eradication units are going about doing hard work to root out the fell disease. Hundreds of miles of roads have been built up connecting important places and in each village there are tubewells at both ends and pucca wells at the centre. Wooden boxes are being made at the industrial centres. Thus these people are helping in the defence effort.

Demands

The Ministry has done miraculous work. But there is a fly in the ointment. The Adivasis are not receiving the attention they were promised. I am told there is widespread discontent. To explain this discontent, I will read a few lines from the writings of the Chairman of the Scheduled Castes and Scheduled Tribes Commission:

"The scheduled tribes were in practice absolute masters of the land they lived on and the forests they lived in. Very few people know about the'r attachment to their lands and the forests. Between the years 1789 and 1941, 14 rebellions had taken place-all the result of their concern for their rights in land and forests The price that the tribals had to pay in blood to preserve the land rights is something completely unknown to the people of India".

Again, the same authority has said:

"No tribal is going to repose confidence in our assurances for the future unless we execute what we have already assured to him in the past and yield to him what really belongs to him".

This will explain the discontent prevailing among these people. There are also other reasons for this discontent. I am told that the people who have recently settled there, some of the middle class people, are trying to exploit them. The Ministry should look into this and see that the people in charge of the administration are people with vision and imagination.

There is one other factor concerning this discontent. The Adivasi boys and girls there are taught Bengali language and the Bengali script. If they are taught Devnagari script, they could very well learn their own language as well as the national language with that script. I therefore request the Ministry to look into this and see that they are taught in the Devnagari script which is the script used in our national language.

Now I shall say a few words about the new influx of migrants. The migrants who came soon after partition are different from the category of these migrants. The previous category was generally the educated middle class people, who led others. The present category is mostly the labouring class who had remained behind there. Therefore, their coming to our country should be welcomed because they will not live upon other people's production; they will produce and live here. When 25,000 of the migrants were proposed to be taken in Orissa, our Chief Minister had said that unless industries were provided according to the State's plans, they could not give them sufficient cultivable lands. This was nothing but bare truth. From 1898 settlement report, I know that the per capita land in that province was a little more than an acre. At present, when the population has increased, the land per capita would be much less. Hence what the Chief Minister had said about the land provision was quite correct. I understand from a previous speaker that Rs. 35 crores are going to be provided for some industrial projects in Orissa to rehabilitate these migrants. This is very happy news.

A previous speaker mentioned about the Jhuggi and Jhompri wallas living near the INA colony in the INA market where houses were burnt down. Although Government are spending units of money for them, we are told that the INA market was burnt down by government agencies. That is the rumour that goes. Anyway, we expect that the Government would take all the care that is necessary for their rehabilitation; as much care should be taken of them as is being taken of the other refugees who are coming to India.

In the course of a speech, the Rehabilitation Minister had told us that the city could not be free of the jhuggi jompdiwalas completely, because as soon as they are rehabilitated, others take their place. In our State, if you go to any district town, you will find that there are jhuggi-jompdiwalas abounding in numbers. I very much wish that this problem is tackled at the base.

I am told that the West German Government has made a gift of Rs. 27,00,000 worth of machinery and equipment for presses to be established in our country, and that Chandigarh, Bhurbaneshwar and one other place have been selected for establishment of these presses. The German Government is also offering scholarships for training technicians. I appeal to the Minister that these scholarships should be given to the local men because I know that in my State, though they have established very important projects, the people are dissatisfied that the local people do not find emloyment there. So, I request him to engage as many local people as possible in those works.

Lastly, I wish to refer to the unending negotiation that is going on with Pakistan regarding claims of evacuee dues, contractors' claims and movable and immovable property of those who have left them behind. I am not satisfied with the information that is given to us in the Report

about this. Many a lacerated heart is expecting more information about it. Of course, we are dealing with an unscrupulous neighbour, but we certainly expect Government to give us more detailed information about the progress of these deals.

श्री स० मो० वनर्जी: उपाध्यक्ष महोदय, इस मंत्रालय पर जो बहस हो रही है उसक बारे में कुछ कहने से पहले मैं अपने श्रांमुग्रों को अपनी उन माताओं श्रीर बहिनों के आंमुग्रों से मिलाना चाहता हूं जिनके सुहाग पाकिस्तान की वहिशयाना हरकत की वजह से उजड़ चुके हैं भीर जो हमारे देश में श्रा रही हैं।

याज जब इस मंत्रालय के ग्रनुदानों पर बहस हो रही है तो मैं कहना चाहता हं कि ज़हरत इस बात की है कि जो दो लाख के लगभग हमारे भाई, बहिनें ग्रीर मातायें पाकिस्तान के जन्म और तशहद को न सह सकने के कारण यहां चले ब्रा रहे हैं, उनके लिये एक भ्रलाहिदा मंत्रालय बनाया जाय । बंगाल के मुख्य मंत्री जी ने भी यह बात कही है। मैं यह इस लिये नहीं कहता कि खन्नाजीया उनके डिप्टी साहब इस काम को नहीं कर सकते। लेकिन यह मसला जो कि उनके ग्रनसार सूलझ गया था पाकिस्-तान की वहशियांना हरकत की वजह से फिर उलझ गया है। ग्राज एक कटे ग्रीर लटेहर लोगों का काफिला यहां चला आर रहा है। ग्रगर पाकिस्तान की यही हरकत रही तो मझे शक है कि कोई माइनारिटी कम्यनिटी का ग्रादमी वहां रह सकेगा। ग्राज जो लोग हमान देश में ब्रा रहे हैं हमको उनका स्वागत करना है और स्वागत इस लिये भी करना है कि इनकीजिम्मेदारी हमारी सरकार पर भी है। जिस सरकार ने देश का बटवारा स्वीकार किया उसकी यह जिम्मेदारी थी कि वह देखे कि जो हमारे लोग पाकिस्तान में रह गए हैं उनको सताया न जाय।

श्राज मैं मंत्री जी से निवदन करना चाहता हूं कि दारजिलिंग में जो कानफ्रेंस

[श्री स० मो० बनर्जी]

Demands

हुई थी उसमें एक डेट लाइन फिक्स कर दी गई थी कि १६५६ के बाद जो हमारे पा-किस्तानी भाई या बहिनें यहां भ्रायेंगे उन को रिहैबिलिटेशन का कोई फायदा नहीं दिया जायगा । लेकिन अब १६६४ में फिर बड़ी तादाद में पाकिस्तान से हमारे भाई श्रीर बहिनें ब्रा रही हैं। ब्रौर मैं समझता हं कि भ्रगर इसी प्रकार कठपूतली की तरह श्रयब साहब बिटेन श्रीर श्रमरीका के इशारों पर नाचते रहे तो श्रीर भी लोग यहां श्रावेंगे। इसलिये जो फैमला दारजिलिंग में लिया गया था उसको खत्म करना चाहिये श्रीर ऐसी कोई डेट लाइन नहीं फिक्स करनी चाहिये कि जब से हमारी सरकार प्रत्यक्सयकों की हिफाजन करने में अपने की असमर्थ समझे।

दूसरे जो कैम्प खोले गए हैं, चाहे उनका ग्रसम सरकार ने खोला हो, या उत्तर प्रदेश सरकार ने या उड़ीसा सरकार ने, मैं समझता हं कि इन कैंग्पों में जिस तरह से लोगों को फायदा पहुंचाना चाहिये था वैसा नहीं हो पा रहा है। इसका कारण यह नहीं है कि मंत्री महोदय कुछ करना नहीं चाहते । लेकिन इसका कारण शायद यह है कि यह सवाल भ्रषानक देश के सामने भ्रा गया है भीर वह इतना विशाल है कि फौरन कुछ नहीं किया जा सकता। इस लिये मेरा निवेदन है कि इन कैम्पों को लोक सभा के सदस्यों का एक मंडल आकर देखे।

एक माननीय सदस्य : ग्रापने देखा है?

भी स० मो० बनर्जी: मैंने देखा नहीं है। लेकिन भ्राप की दया से मेरे पास पा है, देख ल्ंगा।

तो मेरा निवेदन है कि इन कैभी को लोक सभा का एक डेलीगेशन जाकर देखे। इस लिये नहीं उनकी भालोचना की जाय, लेकिन उन लोगों को भरोसा दिलाने के लिये। जो लोग पाकिस्तान से लुट पिट कर भाषे हैं, जो बहिनें ग्रीर मातायें ग्रपने लालों की लाशों को पाकिस्तान में छोड़ कर भायी हैं. उनको हमारे जाने से यह भरोसा हो जायगा कि न केवल मंत्री महोदय, बल्कि जनता के नमाइन्देभी हमारी देख भाल कर रहे हैं। इस लिये मेरा निवदन है कि सदन के सदस्यों का एक मंडल इन लोगों की दशा देखने के लिये वहां जाये।

तीसरी चीज मेरे सामने इन ले।गों के रिहै बिलिटेशन की है। मेरा निवदन है कि इस बारे में हम ने जो पहले फैसले किए हैं उन को छोड़ कर इन तमाम चीजों को दूसरे तरीके से देखना होगा। मैं खन्ना जी को बघाई देता हं जिस तरह से उन्होंने घौड़ धप की है। वह भी रिफयुजी हैं स्रौर उनके दिल में भी कभी कभी उने के लिये दर्द उभर ग्राता

15.49 hrs.

[MR. SPEAKER in the Chair]

श्री मेहर चन्द खन्ताः कभी कभी।

भी स० मो० बनर्जी : कभी, कभी, मैंने इस लिये कहा कि प्रक्सर वह श्रापस के झगड़ों में उलझे रहते हैं।

तो मेरा कहना है कि हमें इन सवालों को फिर दूसरे तरीके से देखना होगा।

बंगाल के मुख्य मंत्री जी ने कहा है कि दूसरे प्रांतो में तो ये लोग चले जायेंग। उत्तर प्रदेश पांच. ६ या दस हजार परिवारों को ले लेगा, ग्रसम तैयार है, मध्य प्रदेश तैयार है लेकिन बंगाल के मध्य मंत्री जी ने कह दिया है हमारे यहां तो एक ग्रादमी भी नहीं ग्रा सकता, हम किसी की जिम्मेदारी नहीं लें सकते। स्टेशन पर लट पिट कर आयें बस खाना बायें भीर चले जायें। इस 🙀 लिए एक हियमन ऐप्रोच होनी चाहिये । प्राफ भी बंगामें ल

Demands

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लोग क्या भ्रपने दुःख दर्द को बांट नहीं सकते ? प्रगर प्राज मिसफौरचुन हो तो क्या वह उस को शेयर नहीं कर सफते ? फौरचन को शेयर फिया जा सकता है तो मिसफौरचुन को भी श्रापस में शेयर किया जा सकता है। वहां पर छं:टे, छांटे उद्योग लनाये जा सकते हैं। ग्राज भी मैं महसूस करता हं कि हमारे जो भाई श्राये हैं उधर **पै** सब कुछ गंवा कर, उन को वहां पर कुछ न कुछ धंधे व रोजगार मिल सकते हैं। इसलिए मैं कहंना कि बंगाल की सरकार को भी कहा जाय कि वह इस में प्रपना पार्ट प्ले करे । श्राखिर यह एकः ऐसा मसला है जिस का कि बनाल से डाइरेक्ट कर्नेक्शन है वैसे तो सारे देश से उस का कनैक्शन है लेकिन वह उधर बंगाल में आ रहे हैं इसलिए बजाय इसके कि सब की बंगाल के बाहर भेजा जाय, अच्छा हो अगर कुछ लोगों को नहीं बंगाल में रक्खा जाय ग्रीर ग्रगर ऐसा किया गया तो मैं समझता हं कि उस में उस का भलाही होगा। ईस्ट बंगाल से जो पुरुषार्थी भाई बडी तादाद में आ रहे हैं व केवल काफ़्तकार नहीं हैं, उन में डाक्टर्स हैं, वकील हैं, विद्यार्थी हैं भ्रीर उन में दूसरे दूसरे काम करने वाले मजदूर ग्रीर टैक्नी-शियंस श्रादि हैं। उन लोगों को बंगाल के विभिन्न उद्योगों में लगाया जा सकता ' है। वहां जो इस्पात के कारखाने हैं भ्रथवा भ्रन्य **बो** छोटे छोटे कारखाने लग रहे हैं, उन को रैक्यजीज लोन भी मिल सकता है भौर मैं समझता हूं कि उन को वहीं पर बखूबी बसाया जा सकता है।

इस समस्या को हल करने ने लिए ग्रीर उन मुसीबतजदा भाइयों को बसाने के लिए यह कहा जा सकता है कि हमें इतने पैसे की जरूरत है। इस के लिए मेरा नम्म निवेदन यह है कि नेशनल डिफेंस फंड में भाज लगभग ५० करोड़ रुपया पड़ा है। जहां तक मैं समझता हूं इन पचास करोड़ रूपयों से न तो

हवाई जहाज खरीदे गये, न ही कोई जहाज खरीदने की योजनाएं हैं, न ही इस में से रुपया जवानों की फैमिलीज को दिया गया तो मेरा मुझाव है कि यह रुपया इस काम. में लाया जाय।

शास्त्री जी ने एक सवाल के जवाब में कहा था कि कुछ लोगों ने इस फंड के रुपये का मिसलेप्रोप्रिएशन विया था भीर इस के लिए उन्हें सजादी गई है। इसलिए यह सारा ५० या ५५ करोड रुपया इस तरह से धीरे धीरे उस का मिसएप्रीप्रिएशन होता रहे, बेहतर यह होगा कि उस का एप्रोप्रिएशन किया जाय । उस रक्तम का पचास फ़ीसदी हिस्सा कम से कम पुरुषार्थियों को दसाने के लिए लगाया जाय । वह हमारा नेशनल डिफोंस फंड अपने देश की भूमि को बचाने के लिये था । प्रगर यह सरकार हमारे पुरुषार्थी भाइयों को पानिस्तान में बचा नहीं सकी, उसमें असमर्थ रही तो उस को नेशनल डिफेंस फंड का ५० फ़ीसदी उन मुसीबतजदा ग़रीब लोगों के पूनर्वास के लिए लगाना चाहिये । मैं समझता हूं कि इस सदन में कोई भी सदस्य ऐसे नहीं होंगे जो कहेंगे कि यह पैसा उन के पूनर्वास में न लगे ।

एक सवाल हमारे सामने लीन का है। माननीय मंत्री ने यहां यह श्राश्वासन दिलाया था कि वह लोन जो दिया गया था, चाहे वह बंगाल के पुरुषार्थियों को हो जोकि बंगाल में बसे हए हैं, उत्तरप्रदेश में बसे हुए हों या दूसरे दूसरे प्रान्तों में बसे हुए हैं, उन के लोन्स को राइट ग्रीफ़ करने का मामला बेरेगौर है। यह मामला विचाराधीन है कि वह लोन राइट स्रीफ़ हों या न हों। मैं निवेदन करना चाहता हं कि ग्रब वक्त ग्रा गया है कि हमारे पूरुषार्थी भाइयों को जो लोन दिया गया था, किसी को ५००, किसी को १०००, किसी को २०००, मेरे रूपाल में २००० से ज्यादा किसी को नहीं दिया गया या तो वह तो कम से कम राइट श्रीफ़ हो ही जाना चाहिए।

[श्री स• मो• वनर्जी]

जब इनकमटैक्स का ६० करोड़ रुपया राइट भौफ़ हो सकता है, लाखों रुपया राइट भौफ़ हो सकता है तो कम से कम यह लोन जोकि करोड़ों की शक्ल में नहीं है, मैं समझता हूं कि ज्यादा से ज्यादा यह १०-१५ करोड़ होगा उस को राइट भौफ़ होना चाहिये। इस मुसीबत में जबिक उस की जान के लाले पड़ गये हैं तो कम से कम यह लोन तो उससे बापिस न लिया जाय। यह कुछ सवालात मैंने इस वजह से रक्खे हैं कि मंत्री महोदय उन पर विचार करेंगे और मुझे पूरी भ्राणा है कि वे हमदर्शी के साथ इस बारे में विचार करेंगे।

इस्कूऐटर्स कोलिनीज जो बनी हुई हैं उन को रैग्लराइज होना चाहिये। यह सवाल ब्राज हमारे सामने पुरुवार्थियों का है श्रीर मैं निवेदन करना चाहता हूं कि यह हल हो जाना चाहिये भीर ऐसी कीलिनीज का रैगुलराइजेशन कर दिया जाना चाहिये। जहां तक सियालदाह स्टेशन पर इस्क्ऐटिंग का सवाल है उस के लिए मैं मंत्री महोदय को स्रवश्य बधाई दुंगा । वहां सियालदाह स्टेशन पर जो इस्कूऐटर्स पड़े रहते थे स्रीर जिनके कि हाथ लोगों के चलने से कट जाया करते थे, उन लोगों को ग्राप ने वहां से हटा दिया ग्रीर मगर उनको दूसरी जगह बसा दिया हो तो मुझे उसकी खुणी है श्रीर उसके लिए मैं मंत्री महोदय को बधाई दुंगा । छोटे छोटे बच्चे जोकि वहां बैंे रहते थे भ्रौर जिनके कि हाथ लोगों के चलने से कुचल जाया करते थे उनको श्रापने वहां स्टेशन से हटा दिया यह श्रापने अच्छा ही किया । यह आप सोचिए कि हमारी माताएं, बहनें भ्रौर पिता लोग हमेशा के लिए हिन्द्स्तान में एक खानावदोश बन कर रह जायें और इधर से उधर हमारे देश में घूमते रहें यह शोभा नहीं देता है।

पाकिस्तान ग्रपने वहां हिन्दू ग्रन्पसंख्यकों को पूरी तरह से लूट-पाट करके, उनकी आयदादों को हड़प करके ग्रपने वहां से

भगा देने पर तुला हुन्ना है। ब्राज माइना-रिटीज की खूरेजी पाकिस्तान में हो रही है। लेकिन इस के साथ ही वहां एक दूसरी चीज भी हो रही है भौर वह यह है कि ग्राज ग्रय्यब-शाही के खिलाफ उन की तानाशाही के खिलाफ एक ग्रान्दोलन चल रहा है। यह ब्रान्दोलन, हिन्दू, म्**गलमान दोनों कर** रहे हैं । म्रय्यवशाही के खिलाफ वहां पर जनवादी ग्रान्दोलन जोर पकड़ता जा रहा है उस की तरफ से जनता का दिमाग हटाने के लिए शासक वर्ग द्वारा धर्म के नाम पर माउना-रिटीज की खुरेजी की जा रही है और इसलिए बहां से काफी तादाद में शरणार्थी भाई इधर भाग कर ग्रा रहे हैं। वहां पर यह सवाल इतना बड़ा बना हुआ है । जहरत भी इस बात की है कि यह दोनों विभाग वर्क्स, हाउसिंग ग्रीर रिहैब्लिटेशन ग्रलग ग्रलग कर दिये जायें। रिहैब्लिटैशन को वर्क्स ऐंड हाउसिंग से अलग कर दिया जाय । मैं यह नहीं कहता जैसे कि कुछ लोग कहते हैं कि उस में मंत्री बंगाल से हों वैसे यह बड़ा अच्छा है कि जहां एक पंजाब के हैं वहां उपमंत्री बंगाल के हैं। इस मवाल को इस तरह से टैकिल किया जाय ताकि यह भ्रायन्दा उठ न सक ग्रीर यह कामयाबी के साथ हल हो।

मन में मंत्री महोदय के सामने कुछ दूसरे सवालात रखना चाहूंगा । वह सवाल सी॰ पी॰ डब्लू॰ डी॰ का है । सी॰ पी॰ डब्लू॰ डी॰ के बारे में माननीय मंत्री हमेशा कहते हैं कि हम चीओं को हल करते हैं । इसके लिए मैं उन को बधाई देना चाहता हूं । मैं सी॰ पी॰ डब्लू॰ डी॰ वक्स यूनियन का सभापित हूं । मेरा उन के साथ चोली, दामन का साथ है । कभी वह नाराज होते हैं, कभी खुश होते हैं तो कभी हम भी नाराज व खुश होते हैं तो कभी हम भी नाराज व खुश होते हैं । बहरहाल मैं यह कहना चाहता हूं कि श्राज जो वहां पर एरियर्स का सवाल है, जो हमारे सी॰ पी॰ डब्लू॰ की॰ में बक्स चाज्ये इस्टैबलिशमेंट के लोग

हैं उनके एरियसं का सवाल है। वह ग्रभी तक चनको मिला नहीं है। यह जो डिसबर्समेंट **भ्रोफ वेतेज ग्री**क सी० पी० डबन**० डी०** वकंचाजंड स्टाफ इन कैलकटा डिवीजन की यह जो छंटी छटी चीजें हैं जो कि ख़ामख़ा ऐिंग्डेंट होती रहती हैं।

इसी तरीक़ से पे स्केल्स जो रोड इंस्पैवटर के हैं, वर्क चार्जंड इस्टैबिलिशमेंट के हैं उनका तय होना चाहिये। उनकी पे के बारे में जो डिमांड है मैं श्राशा करता है कि उसके बारे में फैंला लिया जायेगा। उसके बारे में एक कैट गेराइजेशन कमेटी बनी थीं। मैं चहता हं कि उस कैंटेगराइ-जेशन कमेटी के सामने यह तमाम चीजें खायें ।

इसी तरीक़े से गवर्नमेंट प्रेप का सवाल है। मैं श्रभी कलकत्ते में गवर्तमैंट प्रेस को देखने के लिए गया था। यह मेरा सौभाग्य है कि कलवाते के गवनंमेंट प्रेस के भाइयों ने मझे ग्रपना सभापति चना । मैं वहां उन के काम आदि को देखने गया था । मैंने बहां पर कम्पोजीटर्स का काम देखा, बक-बाइंडिंग का काम देखा भ्रौर दूसरे काम भी देखे श्रीर मझे उनके वह काम देख कर बड़ी खुशी हुई। प्रब वैसे तो मैं एक नौन स्किल्ड भादमी हं, मैं नौन टैक निकल श्रादमी हं नेकिन एक कौमन सेंस के श्राधार पर मैं यह कह सकता हं कि मैंने कुछ ऐसे लोगों को काम करते हए देखा जोकि स्किल्ड कैटेगरीज में माने चाहियें थे लेकिन उन को भ्रभी तक नीन स्किल्ड बना कर रक्खा हम्रा है या मुश्किल से सेमी स्किल्ड कैटेगरी में रक्खा हुमा है। यह खशी की बात है कि एक कैटे-मेराइर्जेशन कमेटी बैठी हुई है। उस में योग्य **प**प्रसरान हैं, टैकनिकल लोग हैं ग्रीर उस कमेटी के सामने यह तमाम चीजें हैं लेकिन वह ▲कैटेगेराइर्जेशन कमेटी कब तक बैठी रहेगी षाखिर उसकी कभी रिपोर्ट भी निकलेगी ? चसके सामने गवर्नमेंट प्रैस के तमाम रिप्रें-111 (Ai) L.S.D.-8.

जेंडेडिव्स को कम से कम हक होना च हिये कि वे प्राकर वहां गवाही दें ग्रौर उस की कोई रिपेट निकल और गवाही के आधार पर उस बारे में एक फैजला हो।

प्रध्यक्ष महोदय : माननीय सदस्य का समय समाप्त हो रहा है।

श्री स॰ मो॰ बनर्जी: बस मैं एक, दो मिनट ग्रौर चाहंगा।

दूसरी चीज मैं गवनंमेंट प्रैस के मलाजिमों के क्वर्टर्स के बारे में वहना चाहंगा । यहां मिटो रोड पर गवर्नमेंट प्रैस के मल जिमों के लिए क्वार्टर्स बनाने के लिए बारबार श्राश्वासन दिलाया गया था। उन की ग्रोर से कहा गया था कि मिटो रोड पर कुछ ऐंसे क्वार्टर्स बनाये जायेंगे जे कि गवर्नमेंट प्रैस के कर्मच रियों के लिये होंगें लेकिन श्रभी तक वह हम्रा नहीं है।

जहां तक कलवाते में गवनमेट प्रस के लेगों के लिए क्वार्टर्स का इन्तजाम करने का सवाल है वह तो भ्रौर भी टेग्रा सवाल है लेकिन कम से कम यहां दिल्ली मिटा रेड में गवर्नमेंट प्रैस के कर्मचारियों के लिए कुछ क्वार्टर्स का प्रबन्ध होना चाहिये । यह उचित ही होगा कि वे छेट छेट मलाजिम गवर्नमेंट प्रैस में काम करने के बाद वहीं ग्राराम से मिटा रोड में म्रपने क्वार्टर्स में चले जायें। मंत्री महोदय को मालम ही है कि किस तरह से गवर्नमैंट प्रैस में रात, दिन काम चलता है, नाइट शिफ्ट होती है, स्रोवरटाइम लगता है स्रौर जबिक मंत्री महोदय ने यह सिद्धांत मान लिया है कि गवनं मेंट सर्वेन्ट्स को जिनकी कि इस तरह की धौड भोवर की रात, दिन की ड्यूटी है उन को क्वार्टर नियरर टुदि प्लेस भाफ इयुटी दिया जाना चाहिय तो कम से कम गवनं मेंट प्रैस वालों के लिए मिटो रोड पर क्वार्टस की अयवस्थातो उन्हें कर ही देनी चाहिये। एसाकरना एक बहुत भ्रच्छी चीज होगी।

उस के बाद क्वार्टरों का सवाल है । हमारे एम॰ पीज॰ की तरफ से भी एक बाख

[श्री स॰ मो॰ बनर्जी]

भाई है। वहां पर उन में जो गार्डनिंग का सवाल था, होर्टीकल्चर वह पहले प लिया-मेंटरी डिवीजन के अन्दर था, भ्रत्यक्ष महोदय, शायद ग्राप के पास भी कुछ सदस्यों ने इस के बारे में लिखा होगा: श्रब वह चीज डाइरेक्टो-रेट श्राफ दी मिन्स्ट्री के ग्रडर चली गयी है भीर जब से होडर्टीकल्चर उस के नी वे गया है. लोग तो कहते हैं कि सत्यानाश हो गया है लेकिन मेरा कहना है कि सादे सत्यानाश हो गया है। बड़ो मुसीबत पदा हो गयी है। वहां पर सारी एकीशियेंसी जाती रही है। **पै** निवेदन करूंगा कि इस ग्रोर देखा जाय। चार्जेज बहुत बढ़ गये हैं। हमारे यहां सबन्ट **क्वार्ट**र हो ग्रपना नवार्टर ही या कुछ हो, यह चार्जेज वहत काफी हो जाते हैं। ग्रीर यकीन मािये कि जो हम लेगो को तनख्वाह मिलती है और यह जो पाँचयां मिल जाती हैं उन को अगर आप अच्छे तरीके से देखें और हिसाब करें तो वह हिसाब नहीं हो सकता है। इसलिय मैं कहगा कि इस बारे में भी सरकार कुछ कायवाही करे . बजाय इस के कि इस मौके पर, जबिक देश के २७ करोड़ लोगों की श्रामदनी साढ़े सात आने रोज है, रूलिंग पार्टी की तरफ यह बिल ग्राय कि एम० पीज० की तनख्वाह ४०० हाये माहवार और एलाउन्स ३१ हपय रोज हो, बजाये इस के कि हम देश में यह फीलिंग पैदा करें कि हम ग्रपने तनख्वाहें ग्नर भन्ने बढाना चाहते हैं, इन छोटी छोटी दिक्कतों को दूर किया जाय और इन बातों को रशनलाइज कर के, अच्छी तरह से एसेसमेंट कर के मनासिब फैसला किया जाये।

16 hrs.

जहां तक ख्वाटरों का प्रमन है, साठ हजार सरकारी कमचारी अब भी बेघर हैं— उन को क्वाटर नहीं मिले हैं। हम देखते हैं कि जीन कमरों के क्वाटर में तीन फेन्ज हैं, दो कमरों के क्वाटर में एक फैन हैं, लेकिन क्लास कोर के वन-रूम या ट-रूम टेनेमेंट्स में सभी तक कहीं कहीं बिजली भी नहीं हैं। माननीय मंत्री जी की मिनिस्ट्री जितनी लम्बी है, उतनी ही चौड़ी है। श्रीर उतनी ही मोटी है—वह तीनों तरफ से बढ़ी हुई है। मैं उन से कहना चाहता हूं कि वह खट भी उसी तरीके से बढ़ें श्रीर श्रपनी मिनिस्ट्री के तीन विभागों को देखने की कोशिश करें।

प्राज देश के सामने तीन सवाल हैं। एक तो रिहैबिलिटशन का सवाल हैं। लाखों भाई बहनें यहां पर प्रारहीं हैं। हार्जिश का सवाल है प्रार्थ फिर वर्म का सावाल है न्द्रिश फिर वर्म का सावाल है न्द्रिश इंगारतें बनाई जा रही हैं। मैं उनसे निवेदन करूंगा कि वह इन बातों पर विचार क, ताकि उन पर देश को जो विश्वास है, वह विश्वास ग्रीर बढ़े ग्रार वहीं एसा न हो कि जो पुरुपर्थी भाई हाते जा रहे हैं, उन के द्वारा इस देश में खानाबदाशों की संस्था बढ़ती जाये।

Mr. Speaker: Hon. Members may now move their cut motions relating to the Demands under the Ministry of Works, Housing and Rehabilitation subject to their being otherwise admissible.

Shri Dinen Bhattacharya: I beg to move:

"That the demand under the head Expenditure on Displaced Persons be reduced to Re. 1."

[Policy of rehabilitating displaced persons from East Bengal (27)].

"That the demand under the head Expenditure on Displaced Persons be reduced by Rs. 100."

[Failure to make arrangements for resettlement of the refugees coming to India from East Pakistan (28)].

"That the demand under the head Expenditure on Displaced Persons be reduced by Rs. 100"

 Man_a [Conditions inCamp tn Dandakaranya (29) 1.

Demands

"That the demand under the head Expenditure on Displaced Persons be reduced by Rs. 100."

[Failure to rehabilitate the refugees of the "K" site plot at Prince Anwar Shah Road, Tollygunje, Calcutta (30)].

"That the demand under the head Expenditure on Displaced Persons be reduced by Rs. 100."

[Failure to rehabilitate refugees squatting in muslim houses (31)].

"That the demand under the head Expenditure on Displaced Persons be reduced by Rs. 100."

[Need to probe as to the possibility of resettling a part of rejugees from East Pakistan in West Bengal (32)].

Shri S. M. Banerjee I beg to move:

"That the demand under the head Ministry of Works, Housing and Rehabilitation be reduced by Rs. 100."

[Failure to compute fully and tackle the residuary problems of rehabilitation of refugees who have come prior to January 1, 1964 since partition (63)].

"That the demand under the head Ministry of Works, Housing and Rehabilitation be reduced by Rs. 100."

[Inadequacy of arrangements for receiving and rehabilitating refugees both old and new in Dandakaranya (64)].

"That the demand under the head Ministry of Works, Housing and Rehabilitation be reduced by Rs. 100."

[Inadequacy of rehabilitation measures in Garo Hills (65)].

'That the demand under the head Ministry of Works, Housing

and Rehabilitation be reduced by Rs. 100."

[Need to regularisation of squatters colonies (66) 1.

"That the demand under the head Ministry of Works, Housing and Rehabilitation be reduced by Rs. 100."

[Need to pay compensation to refugees for properties left behind in East Pakistan (67)].

"That the demand under the head Ministry of Works, Housing and Rehabilitation be reduced by Rs. 100"

Need to provide alternative accommodation to all refugees squatting in houses belonging to Muslims and Hindus and whose owners want those houses back (68)].

"That the demand under the head Ministry of Works, Housing and Rehabilitation be reduced by Rs. 100."

Conditions prevailing in Permanent Liability camps of lone women and children (69)1.

"That the demand under the head Ministry of Works, Housing and Rehabilitation be reduced by Rs. 100."

[Failure to develop the H. B. Cooperative Scheme, Sodepur 24 Pargunas (70)].

"That the demand under the head Ministry of Works, Housing and Rehabilitation be reduced by Rs. 100."

[Continuance of rule permitting age relaxation for refugees in Government jobs (71)].

"That the demand under the head Ministry of Works, Housing and Rehabilitation be reduced by Rs. 100."

[Shri Dinen Bhattacharya]

9303

[Need to improve the condition of refugees who came prior to January 1, 1964 in Tripura, Orissa, Assam and the new proposals for rehabilitating those coming in latest influx to these areas (72)].

"That the demand under the head Ministry of Works, Housing and Rehabilitation be reduced by Rs. 100."

[Rehabilitation Industries Corporation and the industrial schemes for which loans were given to give employment to resugeer

Mr. Speaker: The cut motions are also before the House.

श्री उइके (मंडला) : अध्यक्ष महोदय, पाकिस्तान सरकार के श्रमानिष्क ध्यवहार के कारण हमारे दो लाख ग्रह्म पंख्यक भाइयों को ग्रपने ग्रपने घरों को छे इ कर पूर्वी प किस्तान से यहां मैदानों में ग्राना पड़ रहा है। इस बारे में जो बातें हम सुनते हैं, भगर वे सही हैं, तो यह बड़े दुख की बात है। भेरे सरीखा श्रादमी चाहेगा कि दोनों देशों के गृह मंत्रियों की जो मीटिंग होने जा रही है, उस में भारत सरकार को पाकिस्तान सरकार के साथ बड़ी सख्ती से पेश ग्राना चाहिये। हमारा सर्वस्व लट जाये, लेकिन भ्रगर हमारी भ्राबरू सटे, तो हमारे निए कोई चीज नहीं रही । हम सुनते हैं कि वहां पर ग्रल्य-संख्यक युत्रतियों की भावर लुटी जाती है। मैं समझता हं कि हमारे दिलों को दर्द पहुंचाने वाली ऐसी कोई दूसरी बात नहीं हो सकती है।

जहां तक शरणाधियों का सम्बन्ध है, यह बड़ी खुशी की बात है कि मेरे प्रदेश में मुख्य मंत्री ने प्रपने यहां दुर्देवी शरणाधियों के पञ्चीस हजार कृटभ्बों को बसाने का जिभ्मा लिया है। ये शरणार्थी जहां जहां जाते हैं, बहां वहां कुछ दूसरी समस्यायें पैदा होती हैं। इस वक्त बिहार और उड़ीसा के श्रादिवासियों में भीर कुछ मध्य प्रदेश के भ्रादिवासियों में भी इस प्रकार की समस्याय पैदा हुई हैं। इस वक्त ये शरणार्थी माना कि श्राश्रम में रखे गा है। वहां से इन को जिन पांच जिलों, शर्थात बस्तर हे शंगाबाद, बनूल, सरग्जा ग्रीर शाहडोल में हटाया जाना है, व सब साठ, सत्तर ग्रस्सी या नब्बे फीसदी श्रादिवासी जिले हैं।

हम री बहिन ने प्रभी बताया है कि ग्रादिवासियों की क्या तकलीफ है। जब पहले वाले शरणार्थी वहां दंडकारण्य मे गए, तो प्रादिवासियों में कितनी नाराजगी वैदा हई, श्रभी एक माननीय सदस्य ने यह बताया है। म्रादिवासी तो दुदैंबी हैं मीर उन दुई वियों के बीच में ये दुर्दें जी जा रहे हैं इन दोनों दर्दे वियों में भाई-चारा ग्रांर बन्ध-भावना पैदा हो, इस के लिए इन श्रादिशासी जिलों में शरण, यों को बसाने से पहले उन लेंगों में समचित प्रचार करना घटान्त भावश्यक है। भ्रगर ऐसान करते हए इन पांच जिलों में शरण।िययों को ले कर वताया जायेगा-यह बड़ी खुणी की बात है कि पन्चीस हजार शरणार्थे कृटम्बे हमरे प्रदेश में बसाए जायेंग और इस प्रकार दुखियों के बीच में दखी बर्सेंगे—ा। शायद परिणाम कुछ ग्रच्छे नहीं होंगे, क्योंकि मादिवासी भाई कितने भंले होते हैं, इसका एक ताजा उदाहरण मैं भ्राप को बताना चाहता हूं। जिला बस्तर में एक भ्रादिवासी सि ३१ रुपये भें जो जंगल एक ठेशेदार ने लिया था. सरकार ने जब उस को नीलाम किया, तो वह ७१,००० रुपये का बिका।

मादिवासी इतने भोले होते हैं। उन को कोई भी बहका सफता है । ग्रादिवासियों को म्राजकल दो तत्व बहुका सकते हैं— एक तो राजनीतिक तत्व उन को बहका सकते हैं, दूसरे साम्प्रदायिक तत्व उन को बहुका सकते हैं और अगर तीसरे पाविस्तानी सत्व वहां घरे हों, तो वे भी उन को बहका सनते हैं। इन भोले श्रादिवासियों ो पहले इस बारे में समझाने की श्रावस्थकता है।

शरमः वियों को बसाने का प्रश्न पूरे भारत हा प्रश्न है ग्रीर इसलिए दंडकारण्य में इ पच्चीस हजार शरणार्थी कूटम्बों को बराने हैं सम्बन्ध में मध्य प्रदेश सरकार और भारत सरकार में । शतें तय की गई हैं, हार्यात चम्बल के खंडरों में ४५ हजार एकड जर्नन शरणाथियों के लिए बनाी है, चित्रकट में इन्द्रावती नदी के दांध कर प बर ह उस बनाना है, तथा बाध में कुछ काम बन्ना है, इंडस्ट्यल स्कल खंलना है भ्रार कुछ जमीन को तैयार करना है, आदि, भारत र स्कार की उन शती की सब से पहले पुरा करना चाहिए और ये बाम करने की तरफ जल्दी से जल्दी ध्यान देना चाहिए। मध्य प्रदेश सरकार और भारत सरवार के बीच में इस बारे में ोरमझौता हम्ना है. या मध्य प्रदेश सरकार ने ऋरने जं विचार भारत शरकार के सामने रखे हैं, उसकी तरफ भारत सरकार की सब से पहले ध्यान देना चाहिए । पुनर्वास मंत्रालय पर दड़ी जवाददारी है। शर थिंगों के बराना कई क्रासान काम नहीं है। वई रमस्यात्रीं मे । मरमायें दिव लती हैं और आगे दिवालेंगी। मैं तो हुआ वर्तमान की रमस्यायें बढ़ा रहा हं। २ एकार ने इस सम्बन्ध में विकासी बातें मध्य प्रदेश रचनार के साथ फिल कर मंजर की हैं. बड़ी बड़ी इस.रती के काम कद काके पहले छन की पूरा करने का प्रयत्न दारना चाहिए । इस से फ्रादिवारियों में भी प्रसन प नहीं हमा और बेचारे करणार्थी ी एक दम रंजी-रटी में लग कायेगे।

मैं बताना चहिता हूं कि शरण वियों को इसने यहां बसाने में प्रदेश रस्वारों ने बड़ी जें खम इसने उसर की है। इसी उन्हों यहां शांति है, लेकिन इससे सल कर बहां पर सम्प्रदायिक झगड़े होने की झोशका

हो सकती है। इन झगड़ों को रोकने का इलाज भारत रूपवार और प्रदेश सरकारों को भी करना चाहिए और हम पालियारेंट के सदस्यों कं भी करना चाहिए। मैं ग्रपी व्यवितगत बात बताना च।हता हुं कि जिन पांच जिलों में इन शरणार्थी कटम्बों को बसाया जायेगा, मैं ने वहां के अपने कार्य-कर्ताओं के चिद्रियां लिखी हैं और वहां पर इस बारे में सभावें होने वाली हैं। हम पुनर्वास मं लिय ी इस दिशा में सहायता करने काजी जान से प्रयत्न करेंगे कि इन ददवी पाक्तरतानी भाई-बहनों के साथ हमारे म्रादिवासी भाई-बहन बिल्कुल माई-बहनों के नाते रहें ग्रांट इन के साथ विसी विस्म का झगड़ान दरें। लेकिन इस मंत्रालय पर एक बड़ी जव ददारी है कि वह दंहकारण्य के कार्यकारियों पर सस्ती की नजर रखें।

दंडनारण्य में कार्यकारि ों के मनमाने व्यवहार वा नतिजा मंत्री महंदय जानते हों या न जानते हों से बिन में जानता हूं। बस्तर में हों हींगृहा में गंली चली है। जो माई कहते हैं कि आदिवासियों में कसंतेष फैस गया है, उन को मैं बताना चाहता हूं कि दंडनारण में नाम मारने वाले आदाभयों के मनमाने व्यवहार की नाम मारने वाले आदाभयों के मनमाने व्यवहार की नाम मनमाना पैसा मिसता है, मनमानी गाइयां मिसती हैं, पैट्रोल जलाने को मिसता है और इसासए वे आदिवासियों की इज्जत ना विस्तुल ख्यान नहीं मनते हैं।

मैं ने तीन महीने पहले एससीवयृतिब कमेटी में प्रधान मंत्री जी को भद्दा था कि पं.हत ी, स्माचार एवों में मैं जो कुछ पढ़ रहा हूं, रस से मैं समझता हूं।या बस्तर में एवा ने एवा (दन गोली चलेगी और हजार पांच सी आदिवासी मारे आयेगे और तब हमारे मुंह पर दालक लगेगी। तिन महीने के बाद बहा गाली चली। मैं एवसीक्य/टब कमेटी में पं.हत जी को फिर मिना और 9307

कहा कि वहां पर एक गुडविल टीम भेजी बाये । इसके प्रनुसार वहां पर एक गुडविल टीम गई, जिस में मैं भी था भीर पंजाब के मंत्री, श्री रणवीर सिंह, भी थे। हम लोग इस बारह गाड़ियों में चल रहे थे। शाम का बक्त या । उधर से एक ग्ररीब भादिवासी बैल-गाड़ी में भ्रपने बाल-बच्चों भौर महिलाभों को लेकर चला मारहाया। दंडकारण्य का एक-एक दक ड्राइवर उस बैल-गाड़ी को रोंक कर उस भादिवासी को मारे चला जा रहा था। वह बेचारी महिला एक तरफ़ भपने बच्चों को पकड़े हुए थी और दूसरी तरफ़ बैलों की रस्ती को पकड़े हुए या और वह बैल-गाड़ी बिल्कुल उलटने की हालत मैं थी। हम लोगों ने ग्रपनी मोटरें खड़ी की भीर ड्राइवर को कहा कि क्यों मारते हो। **इ**।इवर ने यह जवाब दिया, "साहब अभी **क्या हुन्ना है ? अ**भी तो इस को मारते मारते इस की चमडी निहालुंगा ख्रौर फिर ट्रक से बांध कर ले जाऊंगा"। श्री रणवीर सिंह ने उस को कहा कि क्या तुम जानते हो कि ये सब कौन हैं---पीछे की गाड़ी में यहां के कलेक्टर साहब हैं और एक गाड़ी में यहां के कप्तान साहब भी हैं और दिल्ली से आये हैं. हम पालियामेंट के मेम्बर हैं। तब वह ब्यक्ति भ्रपने दक मे बैठ कर वहां से चला गया । जो बैल-गाड़ी वाले थे, हम ने उन में रें कुछ को भ्रपनी गाड़ियों में लिया भ्रीर ग्रपते एक दो ग्रादमियों को कहा कि तुम बैल-गाड़ी के साथ ग्राहिस्ता-ग्राहिस्ता चले द्याग्रो । वहां की स्थाताय जनता को इन कर्मचारियों से बचाने के लिए, स्टेट गवर्नमेंट ने एक ऐसा बात की है जो भारत में कही नहीं हुई होगी । हर एक पुलिया के ऊपर उसने गेट लगा दिये हैं ताकि गाड़ियों की स्पीड को थोड़ा सा कंट्रोल में रखा जा सके ग्रीर बो हाइवर हैं, वे बहुत ज्यादा स्पीड पर माड़ियां न दौड़ा सकें। हर एक पुलिया के कपर प्रापको कभी कभी दण्डकारण्य की

गाड़ियां गिरी हुई मिलेंगी । किसनी इस तरह से गिरीं, उसका हिसाब माप के पास होगा । ये सारी बातें किस सरह से हुई यह तो मैंने माप को बता दिया है। दण्डकारण्य के जो मधिकारी हैं, उन पर भापको कंद्रोझ करना होगा, उसका कुछ इसाज करना होगा ।

भव मैं दण्डकारण्य प्राजैक्ट रिपोर्ट के पेज ४५ से जो ट्राइक्ल कैलफेयर के बारे में है कुछ मंश एक कर माप को सुनाना चाहता हूं:

"The scheme will, in all its manifestations, not only safeguard the interests of the tribal population but promote, in a positive manner, their welfare. The States concerned have Tribal Welfare Departments and their own programmes for tribal welfare. It will be necessary to co-ordinate these programmes with the activities of the Dandakaranya Scheme. It is also proposed to have on the staff of the Dandakaranya Project, a Social Anthropologist, to act as a high-level adviser on tribal welfare"

यह जो श्राफिसर मुकरंर करने की बात है, वह मुक्तरंर नहीं किया गया है। श्रादि-वासियों के मानस को समझने वाला एक भी भादमी नहीं रखा गया है। श्रापको चाहिये या कि श्राप मानवतत्वज्ञानी मुकरंर करते ताकि जो भपमान वहां के श्रादिवासियों का इन श्रीधकारियों के द्वारा होता है वह न हो सके। इससे श्रसन्तोष फैलता है श्रोर उस असन्तोष का क्या नतीजा निकलता है वह लोहांडीगुड्डा में जो गोली चली है, उसी से स्पष्ट हो जाता है। दण्डकारण्य से उसका कोई सीधा सम्बन्ध नहीं है, लेविन श्रसन्तोष यहां से फैला श्रीर लोहांडीगुड्डा में उसी बस्तर जिले में जा कर गोली चल गई।

दण्डकारण्य स्कीम वालों की कोरापुट में जो प्रद्रहवीं बैठक ग्रगस्त, १९६० में हुई थी, उसमें मौद्योगिक प्रशिक्षण संस्था जगदलपुर वे बोलना तय हुमा था, उसके बारे में हमारे बी गुहा जी ने भी भभी प्रश्न उठाया था कि टैक्नीकल इंस्टीट्यशंज ग्राप ग्रोपन करें ग्रोर उन इंस्टीट्यूशंज में भ्राप वहां के स्थानिक भादिमियों को, वहां के ग्रादिवासियों को ट्रेनिंग दें। वैलाडीला में श्रायरन श्रोर का काम चल रहा है, रेलवे लाइन का निर्माण हो रहा है, कई फैस्ट्रीज की वहां पर स्थापना होने वाली है, इं इस्ट्रियल एरिया वहां बन रहा है और इन सब में श्रापको टैक्नीकल श्रादिमयों की जरूरत पड़ेगी। भ्रगर वहां पर टैक्नीकल श्जुकेशन देने के स्कूल नहीं खुलेंगे, वहां से स्थानिक लोगों को ग्राप प्रशिक्षण देने के लिए टैक्नीकल स्कूल नहीं खोलेंगे, तो नतीजा यह होगा कि बाहर के लोग वहां जा कर पैसा कमायेंगे ग्रीर जो स्थानिक लोग हैं, उनको बाहर निकाल देंगे। श्राप ने जगदलपुर में टैक्तीकल इंस्टीटयशंज देने की बात कबूल की है और धब भ्राप कहते हैं कि जांच के पश्चात् ही संभव होगा । आहिस्ता आहिस्ता करेंगे । इस योजना पर कोई २४ लाख क्पया खर्च होने का श्रतुमान लगाया गया है। मैंने इसने बारे में होम मिनिस्ट्री को लिखा है ग्रोर उसरें कहा है कि हाउसिंग मिनिस्ट्री से इसल वारे में पूछे क्योंकि मैंने सोचा था कि पता नहीं, मुझे हाउसिंग मिनिस्ट्री पर बोलने का समय मिले या न मिले । इस ग्रीर भी **धा**पना ध्यान जाना चाहिये ग्रौर वहां के नोगों को प्रशिक्षित करने के काम में श्रापको तत्परता लानी चाहिये । दण्डकारण्य के मिधि गरियों का जो व्यवहार है, उनकी जो मनोवृत्ति है, उस ने बदलने के लिए यह जरूरी है कि यहां पर मानवतत्वज्ञानी की नियुक्ति हो जो वहां के लोगों के मानस को देखते हुए ग्रापको बता सके कि किस तरह से भाप काम करें ग्रीर झगड़े न हों। जो ग्रादि-वासी हैं वे कभी भी झगड़े नहीं करेंगे, वे भ्रपना सर्वस्व लुटा देंगे ग्रापके लिए । जो बहर्ने वहां बाहर से भा रही हैं उनकी स्राबरू **वहां** पर सुरक्षित रहेगी । वहां की जो भौरत हैं, उनकी तरफ भगर कोई टेढ़ी नजर से भी देखता है तो कतल हो जाते हैं भीर कतल करने वाला जो भादमी होता है वह पुलिस स्टेशन में जा कर कबूल भी कर लेता है कि उसने इस वजह से कतल किया है। मारिया मर्डर मशहूर है। जो लोग वहां भा रहे हैं, वे वहां सुरक्षित रहेंगे। वह बड़ा भण्छा इलाका है।

दूसरी बात यह है कि भाप सोच विचार कीजिये भीर सारी चीज जो मध्य प्रदेश सरकार भीर भापके बीच में तय हुई है, उस को भाप पूरा कीजिये।

भ्राप की तरफ से हम मैम्बर्ज पालिमैंट को फ्जैट्स भी दिये जाते हैं। जो इन की बनावट है वह मैं भ्राप को बतलाना चाहता हूं । सामने दरवाजे में कांच लगा हुम्रा ह**ै भीर** भ्रगर कोई मैम्बर ग्रंदर सोया हुम्रा हो चटखती लगा कर तो कंई भी ब्रादमी कांच तोड़ कर चटखनी खोल कर ग्रान्दर भा सकता है। पीछे का जो दर्वाजा है वह इतना कमजोर है कि कोई भी उस हो तोड़ कर सकता है, मैं ६५ साल का हूं, मैं भी उस को आसानी से तोड़ सुगता हूं। इन कारणों से वहां चे रियां हो रही हैं, दुर्घटनायें हो रही हैं । थोड़ा सा दोव हम मेम्बरों का भी है। किस तरह हप भ्रपनी **श्राबरू की रक्षा कर सकते हैं, इस** को हमें भी देखना चाहिये। इस हाउस मैं जितने भी माननीय सदस्य हैं उन्हें भी इस बात की तरफ ध्यान देना चाहिये। सभी जितने भी सर्वेन्ट्स क्वार्टर हैं, वे सब लैट **प्राउट उन्होंने कर रखे हैं। भ्रगर उन को हम** सबलैट किये रखेंगे तो हम सुरक्षित नहीं रह सकते हैं और हम मैम्बरों की आवरू किसी वक्त भी कोई भी ग्रादमी जिस को सर्वेन्ट्स क्वाटर सब लैट कर रखा है, लूट सकता है। भ्राज ११७ भ्रोर ११८ नम्बर के सर्वेन्ट्स क्वाटरों में एक मद्रासी ख्रौर एक पंजाबी भौरत रहती हैं, उन्होंने एक दूसरे को इतना मारा कि खूनाखून हो गईं। पुलिस की **दौड़** घूप हुई इसको ले कर । मडंर की चिट्ठिया

[भी उइके]

भी भातः हैं ग्रीर चं रियां भी हो जाती हैं मेम्बरों के यहां। ये सारी जो बाते हैं, इन की मार ध्यान देना चाहिये, स्पीवर साहब भी ध्यान दें और मंत्री महोदय भी ध्यान दें। साढे सार लाख लोग, एक मैम्बर को चन कर यहां भे ते हैं। जब केई मेम्बर देहात में जाता है ता वे आदर भे बहते हैं कि दिल्ली के मेम्बर स.हब भाये हैं। मेम्बर साढ़े सात लाख के द्वारा चने हए भादमी के साथ इस तरह की बातें हाने लगें तो ठीक नहीं, नौकरों में क्वार्टर में एहने वाला कं.ई भी भादमी हमारी इस तच्ह से बेइज्जती करने लगे तो क्या होता इस तरफ हमारा ध्यान जाना पाहिये । साथ ही भाप हम लोगों के ऊपर किराया बढ़ ते ही चले गये हैं पानी भादि का । यह जः प्रश्न है इस पर भी विचार होना चाहिये ।

मुझे आप ने समय दिया इस के लिये मैं भाप का बन्धवाद देता हूं। मैं इन मांगों का समर्थन वर्धा हूं। हमारे मंत्री महंदय पर बड़ी भारी विभवेदारी आई है। यह बहुत विका कठिन वास है। मैं आशा करता हूं कि वह इस को बड़े अच्छे गरीके से निभायेंगे और मैं प्रार्थना करता हूं कि ईश्वर उनके इसे निकान के अविश्व प्रदान करे।

भी मेहर चन्द सन्ना: सर्वेट्स क्वार्टंब की एकाश्मेंट मैं तहीं करता हूं। मैं ने तंत भाज त: भा विसी का किराया भी नहीं बदाया है।

भी कपूर सिंह (लुधियाना) : दरवाजा तोडने योज बात ?

भी मेहर चन्द सन्नाः दो रोज हुए एक बहन कं किस्ठा

क्षथ्य । होदय : मेरे पास इतिला है मैं ३त : । हं । जो चंक्षी हुई था मैंने होम पिक्ट्रिं जो यहा है और उन्होंने खास इंतजाम था है इसका । श्री मेहर खन्य सक्षा: मैंने वह दिया है कि जो पीछे की दीवार है इस पर काच लगा दिया जाये । दूसरे मैंने यह यह दिया है कि जो पीछे का दरवाजा है अनर यह अबूत नहीं है तो उस को इसना मजबूत बनाऊगा कि मेरे भाई तोड़ नहीं सहिंगे ।

Shrimati Jyotsna Chanda (Cachar): Mr. Speaker, Sir, I rise to support the Demands for Grants of the Ministry of Works. Housing and Rehabilitation. I shall try to confine myself only to rehabilitation for I feel at this juncture rehabilitation of the refugees who are pouring in from January last has become a national problem Moraover, rehabilitation of the displaced persons from East Pakistan who have come early has not been successfully completed.

it has been stated on page 62 of the Report of this Ministry that except residuary problems in West Bengal, the rehabilitation of displaced persons in Assam, Tripura, Bihar, Orissa and Uttar Pradesh has been practically completed. I have no personal knowledge of other States but, so far as Assam is concerned, I would like to draw the attention of the House to tne fact that the rehabilitation of displaced persons, at least in Cachar district of Assam, has not been completed; rather, it is a failure. Rehabilitation benefits were totally stopped 1958 after a decision was taken in the conference in Darjeeling in November 1957. Some of the displaced persons were taken in the category of I.T.A. Scheme in Cachar to be settled in the tea garden areas with cultivable land. but most of them were not provided with any cultivable land-they still struggling with life and death This scheme has totally failed: no other as istance was given to them to rehabilitate them. I temember correctly, on my request Government agreed to set up an enquiry committee to find out the reasons for its failure I do not know how far this committee has acted. I would be glad if the hon. Minister will give us some light

regarding the findings of the Com-

Financial assistance has been sanctioned to the tubercular patients and their fami ies by the Central Government and money is to be distributed through the State Government of Assam. But with regret I have inform the House that these T.B. patient; of the Cachar district do not receive money monthly to continue their treatment. Sometimes they get it by the end of the financial year. Does this help them anyway either to cure them or to save them from starvation? The other day, the hon. Minister of Health has stated in House that more attention is paid for the continuity of treatment of T.B. patients. But, in the case of displaced T.B. patients in Cachar the continuity of treatment could not be followed; rather, they are driven towards death and they contaminate the disease to others.

We have been told when the Rchabilitation Department was closed down that the normal departments of the State Government will take over charge of the commitments of the displaced per ons. The T.B. patients of Cachar, when approach the Assam Government they are informed that the Cent a Health Ministry do not release money in time for distribution to them. When the Central Government is approached, it says that the A sam Government does not forward the chemes in time. I do not know who is at fault but I feel the sufferings of the un'ortunate victims of T.B. and their families. I request that some ways and means may be found to get over such difficulties of red tapism and committed money chould reach their hands in time to keep continuity of T.B treatment and save them from starvation.

I would like to draw the attention of the House in connection with another scheme, i.e. the Central Tractor Organisation scheme which was taken

up by the Central Ministry of Rehabilitation in my district of Cachar for reclamation of land for the refugees. After wasting a few lakh; of rupees, the scheme was abandoned; no land was reclaimed or distributed among those displaced persons. The fate of these persons is worse, and I have not witnessed such a scene elsewhere. I do not know on account of whose fault such a colossal waste of public money was incurred and whether anybody was neld responsible for its failure. I would humbly submit that the Government should enquire and fix responsibility for such wastage of money.

Regarding the stipends awarded to the school and college students, they have been totally stopped. I feel that at least those students who are the liability of the Government, being in the Destitute Home in Silchar, should be given financial assistance to prosecute their studies till they are rehabilitated: otherwise, they will grow as unsocial elements, which is a great loss to the country.

16.22 hrs.

[MR. DEPUTY-SPEAKER in the Chair.]

Now I wou'd like to deal with the present influx of refugees. I am glad that the Government have relaxed some of the rules. I would like to draw the attention of the Government to the fact that some boys are coming to Assam without migration certificates and they are facing difficulties in admis ion to schools and colleges. Unless there is some directive from the Centre to the Assam Government to admit them in schools and colleges after proper examination and test. I am afraid these boys will be compelled to give up studies

We find from the report that upto 29th March 1964 in West Bengal 1 labb, in Tripura 20,000 in Garo Hills 75,000 and in other districts of Assam 5,000 refugees have already arrived and the influx still continues unabased.

[Shrimati Jyotsna Chanda]

The refugees are taken away directly from West Bengal to Mana camp near Raipur. More than 70,000 migrants are in the camps in Garo Hills More than 2,000 labourers from tea plantation area in East Pakistan have arrived in Cachar. Some middle class families have also arrived in Cachar.

I am glad to find that all other States have agreed to settle these unortunate migrants in their respective States. Relief arrangements have been made by the Government as well as by the private agencies—such as, Ramakrishna Mission, Bharat Sevasram Sangha, Shri Sarada Sangha, etc.

The other day I saw in the newspapers that the hon. Minister of Industries of Assam had discussed with the Central Government about the rehabilitation schemes of the plain tribals who have taken refuge in Assam. But I do not find any scheme being discussed for the rehabilitation of the labourers who have come across to Cachar. Tea is the only industry in Cachar and it is not in a flourishing condition. A few thousands of labour are already unemployed as retrenched labour in the district of Cachar. It seems that road construction works will be taken up in the District of Garo Hills for the rehabilitation of the migrant plain Tribals. It is a good suggestion but one has to consider that rainy season breaks early Assam, even in the April. I fear road construction work may be hampered particularly in the Hill areas.

I would humbly submit to the Government for their consideration the establishing of small-scale industries in Cachar to give employment to those labourers and middle-class people who have migrated to Cachar.

Natural resources, like, cane, bamboo are in abundance in Cachar. Fruits, like, oranges and pineapples are available which can be canned and preserved. There is a small fruit preservation factory at Silchar which can be expanded and developed to give employment to those migrants.

I would like to make another proposal for the consideration of Government. The railway track which runs through the Naga area thick jungles on both sides of the railway line and it is frequently raided by the Naga hostiles because which trains cannot run at night through those areas. This jungle should be cleared two miles on both sides, by the migrants who will have employment and they should be rehabilitated there. Land should provided for cultivation which yield more produce and would totally stop the raids by the Naga hostiles.

I would request the Government to consider about the compensation of these refugees from East Pakistan.

Before I conclude, I being a mother, appeal to the Government through you that at the coming conference between the Home Ministers of Pakistan and India a point should be made that women who are abducted and molested by the Pakistanis should be rescued immediately.

Shri Basappa: Mr. Deputy-Speaker, Sir, having seen the intense feelings of Members of Parliament, particularly from Bengal, I would like to say that it is high time that the hon. Minister should take note of these feelings and tears that have been shed on the floor of this House and see that something concrete is done for solving this big problem. The magnitude of the problem is increasing in a big way. Not only two lakhs of people are coming here but, as was

presupposed or predicted by some hon. Members here, it may go even up to 2 million and I do not know, as the feeling exhibited by Shri Guha indicated, if this continues, even 90 million may find shelter.

Shri Mehr Chand Khanna: 9 million.

Shri Basappa: Even that figure is shocking.

How could this problem be solved? Apart from the magnitude of this problem, the horrors and atrocities that have been committed makes problem still worse. Therefore the conscience of the world has to aroused. Is it necessary to arouse the conscience of the world? What is the world's conscience doing things are happening like that? is high time that the big and great countries of the world should take note of it.

In December last the new President of America, while speaking, said that they have still belief in rights of man; the death of Kennedy will not stop the object of America to carry conviction to the world that they will protect the rights of man whereever they may be. If this is true then it is high time that they shoud look towards this part of country and see what is happening. They should see that they do succumb to the trick played by Pakistan, but, on the other hand, should reverse their policy and stand by the thing for which they stand. Not only the Members from Bengal but the Members from all parts India are alive to this problem and, therefore the various States coming forward, including Mysore, and they are prepared to help these brethren when they come and to see that they are properly rehabilitated. When we are tackling this big problem, we should not be overwhelmed by the staggering nature of it but we must exhibit some sort of a courage and on this lies the greatness of this country. I would not like to phasize all these aspects though I

come from that part of the country but still all our feelings are with them. It is upto all of us to take measures, when that Conference of Home Ministers takes place here, to emphasize on them that these things must be put an end to. I do not know how our Government will be able to put forward their case, though righteous before them, and whether it will be possible for them to convince people who are not to be convinced at all.

Now, coming to the Ministry's Demands, I would like to take the House from that part to the other relevant matters of the Ministry also. Ministry has to deal with two mighty problems that have come after Independence, that is, the problem of housing and rehabilitation of minorities. The Master Plans for the various cities and the rural schemes cost us very much and way in which we are going I do not know when we are going to solve this problem. There is the shortage of houses everywhere. The primary needs of the people have not met even in these Three Plans. Only Rs. 86 crores have been spent out of Rs. 182 crores meant for the Third That means Plan upto this time. there is going to be a shortfall. Even in the Mid-Term Appraisal, have come to the conclusion that comprehensive and systematic approach will have to be made in this Even the National Devedirection. lopment Council has stated that unsatisfactory living conditions :nust special consideration. The receive Minister looking to the helpless says that the encourage-States ment from the States is most disappointing. He said that the other day in answer to one of the questions. Low priorities have been given by the States taking emergency into consideration and some of the amounts been diverted to some other things so much so that the amount set apart for the housing schemes has not been spent and the conditions of housing-these are the primary needs of the rural folk of the country-remain where they are. Of course, the

[Shri Basappa]

9319

L. I. C. is coming forward with some loans and other things. All advantage should be taken from that. It is a good feature that there are housing cooperatives coming up here there but they must be in larger numbers. So far as the low income housing scheme is concerned, progress is very very small and even the rural housing schemes and plantation labour schemes are most unsatisfactory. In these circumstances it is high time that this Min.stry should give greater attention to the problem of housing which is the most primary need of the people.

In regard to some of the points mentioned by the Twenty-fourth Report of the Public Accounts Committee, of course, the scope of management is very great in Rehabilitation work. Therefore. greater care should be taken. While we spend huge amounts on these people, we must also remember that the amount is a very precious one, and, therefore, we should take great care to see that it is spent well.

It has been reported in the 24th report of the Public Accounts Committee that the scheme to rehabilitate 660 refugee families in the Kotah region has been found to be a failure. The Ministry themselves had admitted that it was a bad scheme, and had abandoned that. Besides, because a proper evaluation was not Government were put to a loss Rs. 16 lakhs or so. That is what reported here in this report. The charge was dropped in the case the officer concerned, while another officer was allowed to resign without any explanation being asked from him why he caused all this loss. because of injudicious purchases, they were put to a loss. A number such things have been stated in this report. I think that Government should take care to see that all these things are corrected.

Just at the time when the hon. Minister has thought that the re-

habilitation is complete and when it has been stated since 1958 that more migrants will be given any benefits, we find that this new influx has come in 1964. It has been stated that the work on the residuary problem would come to about crores. When that programme is on hand, we find that another big influx has come now. This has been regarded by every section of the House as a national problem, and, therefore, something more will have to be done.

The tempo of the Dandakaranya project should be stepped up. has been stated that 10,000 families are to be accommodated there. I would submit that not merely relief should be given to them, but resettlement also has to take place. these circumstances, the insinuation made by Pakistan is that we trying to invite them here. That is something to which we should strongly object. The hon, M nister without Portfolio, Shri Lal Bahadur Shastri gave a fitting reply to this yesterday and stated that it was not because of any inviation that they were coming here but because of the inhuman treatment that was meted out to them in Pakistan; when the r life was insecure, when the r property was insecure and when their honour insecure, what else could they except to migrate? If some good treatment is given to them they come here, even that is mistaken and misunderstood or rather misunderstood but they deliberately say that we are trying to invite them. I would submit that when the Ministers of the two countries meet, these things should be pointed out to them very clearly, and a firm policy decision will have to be taken in this regard, so that the problem of minorities or the communal problem will be put an end to.

I think that the decision that has been taken about release of Seikh Abdullah will go a long way patching up the communal troubles and also in bringing about greater in-

tegration of Kashmir with India by which a solid foundation will be laid for solving the problem of minorities.

This problem will have to be solved. The people of the world must look at this problem not merely as a problem relating to India but as a world problem. Who is right and who is wrong must be clearly made known. publicity has to be strengthened. This problem must be overcome by these measures.

Mr. Deputy-Speaker: Shri Kamath.

Mohan Swarup (Pilibhit): There is no quorum in the House.

श्री नती सरोदराबाई राय (दमेह) : उपायक्क महोदय, मैं माननीय मंत्री श्री खन्ना से प्रार्थना करना चाहती हं कि सागर जिले में धामनी का किला वीरान पड़ा है। बड़ा भारी किला है भीर बहुत उपजाऊ जगह है। पूराने जमाने भें धामनी शहर उजड़ कर सागर जिला बना था। वहां पर बीला नदी है, वाकड़ई नदी है। हर साल बाल यती का उर्त मेला लगता है। वहां पर श्राप कम से कम दस हजार शरणार्थी भेज साते हैं। प्राप सागर और दमोह भें कम से कम दस हजार शरणार्थियों को भेजिये । वे प्रासानी से वहां रह सकते हैं।

Mr. Deputy-Speaker: The bell is being rung—Now there is quorum.

Shri Hari Vishnu Kamath: Mr. Deputy-Speaker, in presiding the deity of the Ministry οf Housing and Rehabil tation, we have, by one of those happy quirks of fate, a man who, in pre-partition India in the North-West Frontier Province worked his way up from humble beginnings, rose to eminence, and subsequently came to Delhi as one of the unfortunate victims of partition, refugee, a high class refugee though, but again, I am glad to say, climbed up and up; and I am glad to find that

he has been completely rehabilitated, having become a Minister who has so far, however, just missed Cabinet rank. He tops the list today Ministers of State. I know that hopes to attain, and is confident of attaining. Cabinet status ere long, as he securely enjoys the confidence of the Prime Minister.

With such background it is unnatural, nay, it is inevitable, that he often appears to sympathise with the houseless homeless millions our vast poverty-stricken land, though sometimes his uncharitable mistake those sympathetic effusions as crocodile tears. It is, however, not the fault entirely for his critics either, because I have heard that in his more expans ve moods he is known to fond of, nay proud of, saying:

"मैं पठान हं। मैं लेना जानता हं, देना नहीं।"

The Minister looks after, is in charge of, one of the three primary needs of man, that is housing. We say in Hindi roti, kothi aur dhoti. Out of this roti, kothi and dhoti, he is in charge of the kothi business.

Last year, replying to the debate in this House in the Budget during the course of the Ministry's Demands, he said:

"Attention has been paid to food and clothing, but the same attention has not been paid to housing."

How true, and what a realisation did dawn upon him last year! am sure he will agree with me when I say that even today the problem stares starkly in the face of Government, that attention today perhaps is paid to food and clothing, but not as much attention to housing, not systematic, planned attention to housing. There is what I may call planned planlessness so far as housing is concerned.

Works and housing—you can put them more or less together; they are building and unbuilding destroying [Shri Hari Vishnu Kamath]

and constructing. All these activities go together—to demolish quite a few things and erect some things on those sites or elsewhere. As has been rightly said by Bernard Shaw, else, you cannot build truly unless you destroy. That, I suppose, is the cue which the hon. Minister has taken. Unless you destroy, you cannot build effectively or beautifully.

I am reminded in this connection, before I pass on to other matters, of the Constitution House, which has now passed into history, which was demolished last year. You, Sir, are also smiling. I think you are appreciating the matter, because you were also concerned; as the Chairman of the House Committee, it must have come before you. It has already passed into history, but when I met the Prime Minister last year.

Shri Hanumanthaiya (Bangalore City): It will take a new shapc.

Shri Hari Vishnu Kamath: It will not be there, something else will be there.

When I met the Prime Minister last year, he was good enough to agree.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): The hon. Member became a refugee!

Shri Hari Vishnu Kamath: I am a refugee even now.

The Prime Minister was good enough to suggest that on that site where the Constitution House stood, a plaque would be placed to show that the Constitution House, where the Congress Party in the Constituent Assembly held meetings for day to day to discuss the draft Constitution, stood there.

Shri Hanumanthaiya: The same name may be given to the new house.

Shri Hari Vishnu Kamath: I leave that to you.

Shri Khadilkar (Khed): On the plaque your name should also be mentioned.

Shri Hari Vishnu Kamath: Will the Anti-Corruption Committee of which Shri Khadilkar is a member look after it?

I would only suggest that the Minister might consider this matter, and I am sure he will agree with the Prime Minister in this respect at least, if not in other matters, and see that the plaque to commemorate the Constitution House is put up where it is needed.

The CPWD has been variously described as the Public Waste Department, the Private Wangling Department, and the Plunder without Detection department. I do not which cap fits him, I mean, his Ministry or Department; I do not him personally, but the CPWD. is engaged in vast construction schemes. Crores have been put the hands of the Ministry and CPWD, and I hope they will make a good job of this whole affair.

In Delhi itself, with which we are familiar, buildings are going up, there is vertical construction; naturally, there is pressure on space and we have taken to vertical construction, not horizontal so much as vertical. Big buildings, not skyscrapers perhaps yet, not the American pattern skyscrapers, but whatever they may be some of them are eye-sores. I wish the architects had a better eye to a little aesthetics, art and beauty in construction.

There was the episode, I believe, of Monsieur Clemenceau, who came Delhi in the early twenties. He was shown round the Capital, big things coming up. He had a fine sense of a little cynihumour. may be shown he was round, he admired the big buildings and finally made a very cryptic comment he said in French: Quelles ruines magnifigues! That is to say, what magnificent ruins they will make! I am afraid that these buildings that

going up into the air, from the ground, will not even make magnificient ruins: they may make good rubble perhaps. As far as I can see these constructions are going up without any plan. the one hand, there is the big Asoka Hotel which is showing some profit now after running at a loss, I suppose, for many years. There was trouble last year between the managing director and the directors cerned whether he should be allowed to go abroad with his wife. It was disclosed in answer to a question, Sir; it is not a private matter. Therefore, he resigned. I am glad to say that Government took a firm stand on this matter. We would like more details as to what happened ultimately. The Auditor-General took serious objection to certain expenditure incurred by the Asoka Hotel on the managing director. Though he paid Rs. 500 only for his catering his expenditure on his and perhaps his family's food and lodging came to about Rs. 6000 odd per month. He paid Rs. 500 the expenditure on him was about Rs. 6000. It must be cleared up as to what exactly Government's position was in this matter.

There is another point. We have got what I called hell-hole 'ast December, that is the Lodhi House Hostel one room tenements, which the Prime condemned Minister rightly after having been shown round them. do not know whether it was in connection with this but since then I think better sense has dawned upon PWD. They are going in for two-room tenements. A question was answered in this House in early February and they are having a window and also a jali opening-must be a ventilator; I do not exactly know what it means. But Lodi Hostel rooms had no windows at all; now they are having windows with other hostels. It is a step towards progress, of civilisation taken by the Ministry.

Colonies are coming up helter-skelter: Lakshmibai Nagar, Sarojini Nagar, Ramakrishnapuram, Netaji Nagar, Kidwai Nagar in the south zone. I

do not know and I would like the hon Minister to tell the House as to what expenditure is being incurred on the upkeep of these places, \mathbf{a} water and drainage on these E. and G quarters; perhaps they are mostly G & F type quarters. It is interesting to note that A. B. C. D. E. F type houses in descending order for Government employees quarters while A, B and C in ascending order M.P. quarters, I do not know how or why it has been worked out like that. I understand that for the G type quarters in these new colonies in the south zone, there is no proper arrangement for upkeep, for drainage and water. I would like to have from the hon. Minister comparative figures of amounts spent on the upkcep, water-supply and drainage in these colonies, poor peoples colonies containing F & G type quarters, as compared to what I may call the Shahi buildings, the Ministers' quarters and the so-called V.I.Ps. quarters in Delhi, because even here I find, whatever may be their socialist democratic professions, so far as the CPWD buildings and housings are concerned, there is what I may call either aristo-bureau or pluto-bureau. Because, I find that the old classes which they have got in the Council of Ministers-Cabinet rank ministers, ministers of State, deputy ministers and parliamentary secretaries-these are reflected more or less, but in a different manner, in the housing: Seva Nagar, Vinay Nagar Nagar, Shan I think they have changed the name calle**d** of Shan Nagar. It is now Rabindra Nagar. But they have think Shahi Nagar, I also understand, that there is Khanna Nagar. I do not know whether it is named after

Shri Mehr Chand Khanna: Not as yet!

Shri Hari Vishnu Kamath: It is not his fault! Now, the Minister last year said in answer to a question that provision of housing for Government employees is not an obligation on the part of Government but an amenity

[Shri Hari Vishnu Kamath] employees. Whatever the for the legal position, I am afraid that this is hardly the attitude a Minister of a welfare State should take. If he feels that this is an amenity even for Government employees and not obligation on the part of Government, I do not know how he will try implement the plans with regard to housing in the whole country, particularly in the rural areas. an attitude which should not prevail in a welfare State and more so when he talks of the socialist pattern. What I feel is that perhaps it is not socialist democracy that they are building but, as I said, it is an aristobureaucracy or a pluto-bureaucracy that they are building in this country.

Then I come to the cost of cons-'truction. It is very high in the CPWD. I would ask that an experiment made in the public sector and the private sector: let the public sector put up the same building in the same area, of the same size and same dimension, and let the private put up the same thing, and let us see what the cost will be. The Minister stated last November that it costs Rs. 20 to Rs. 25 per sq. ft. to CPWD. I have heard from friends-I am not an authority because I have never built a house so far-that at the most, today, the cost construction is about Rs. 10 Rs. 12 per sq. ft. But the CPWD is spending Rs. 20 to Rs. 25 per sq. ft. I do not know how. Let us have an experiment; at the most it should not be more than Rs. 15 per sq. ft. friends who have built houses have told me. Let us have authentic figures from the Minister later on while he replies to the debate

The Then I come to corruption. Minister has admitted the existence of corruption in the CPWD. He did admit, last November, when we were discussing the Lodhi House Hostel or in some other connection, that there is corruption and he is fighting it. But I am sorry to say that it has not yet been eradicated or uprooted. would, therefore, appeal to the Government, of which he is a luminous light—the Minister of Housing—to accept in toto, without any mental reservation, the recommendations contained in the final report of the Santhanam Committee, which was laid on the Table of the House yesterday. (Interruption). I hope the Cabinet will decide upon this matter and come to the conclusion that they should, if they have got any moral principle left in them, in their working, accept the just as they accepted report. recommendations or all recommendations of the first report of the Santhanam Committee with regard to the Government employees That is the sine qua non for a clean, honest and efficient administration in the country. (Interruption). Khadilkar agrees; I am glad to see that

I shall now touch upon one or two other matters. The Minister is a man of great promise. He is a promising Minister in the sense that he makes many promises. He has made them in the past and he is still making them. I am told on reliable authority that during the last general elect on he promised the unfortunate refugees in the Purana Quila where they had been squatting for 10 to 12 or 15 years; he assured them:

"भ्राप बेफिक रही। हम कुछ नहीं करेंगे" माप लोग यहीं रहेंगे।"

श्री मेहरचत्व खन्ना: माननीय सदस्य, श्री कामत, को इस बात का मुक्मिल ग्रस्त्यार है, उन को पूरा हक़ है कि वह मेरे मुताल्लिक भौर मेरी मिनिस्ट्री के मुताल्लिक जो भी राय जाहिर करें ग्रौर मैं भी उस का जवाब दूंगा। लेकिन मुझ पर उन का जाती एटैक करना मुनासिब नजर नहीं माता है। मझे बहना पड़ेगा कि जो कुछ यह कह रहे हैं, वह दूरुस्त नहीं है।

Shri Hari Vishnu Kamath: Sir, the time taken by him for this should not be debited against me. There was another election recently. I think it was for the Rajya Sabha: I forget. There again, I heard from reliable sources, from the voters themselves that the Constitution House servants' quarters....

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Hari Vishnu Kamath: I am the only speaker for my party.

I am told that the Minister also went there—the servants' quarters of the Constitution House—with the candidate concerned. Either the candidate told them in the presence of the Minister, which the Minister aid not contradict, that it was by mistake that Constitution House was demolished, that orders had been passed for demolition of Constitution Club, but by mistake the Constitution House was demolished

17 hrs.

[SHRI KHADILKAR in the Chair]

Shri Mehr Chand Khanna: The hon, Member has got the right to make remarks about my Ministry, its working, corruption and all that. But he is making certain remarks against my honesty and integrity, which are entirely wrong. I made no such statement.

Shri Hari Vishnu Kamath: You can deny that. You are the Minister. "महाजनो येन गत: स पन्या"
The Minister sets the pace for his officers.

Shri Mehr Chand Khanna: I am only appealing to the Chair, on a point of personal explanation.

Shri Hari Vishnu Kamath: I am not yielding. There is no right of personal explanation to you now. I am speaking here now; you are not speaking. You can say whatever you like in reply.

Shri Mehr Chand Khanna: Will he remember these words that I can say whatever I like?

Shri Hari Vishnu Kamath: Certain-

Shri Mehr Chand Khanna: Very well.

Shri Hari Vishnu Kamath: Certainly, if you do not yield, I will not get up. I was good enough to yield, though I did not want to yield to you then.

Shri Ranga (Chittoor): You are losing your time.

Shri Hari Vishnu Kamath: That is why I appealed to the Chair not to debit that time to me.

Mr. Chairman: May I remind the hon. Member to address the Chair?

Shri Hari Vishnu Kamath: I have rarely deviated from that practice, Sir.

So, I feel that so far as this matter is concerned, the Minister made certain promises. Those promises were made not in a private capacity, but in his public capacity, as Minister. I do not know why he should take ex-Therefore, ception to it. I hoped that he would have kept those promises. But unfortunately, I find that the promises made to the refugees of Purana Qila area were not merely broken blatantly and harshly, but it came soon after the sanctimonious cant and humbug which was expressed at Jaipur mela of the All India the Congress Committee. (Interruption).

The Minister himself speaking on the Public Premises Bill last year gave this assurance in the House. I will read it:

"The idea is that the people should be removed from public premises and there should be orderly development."

He emphasised on this-

"and they should be provided with alternative accommodation."

[Shri Hari Vishnu Kamath]

But these thousands of refugees from Purana Qila area were evicted, I am told, under the force and pressure of bull-dozers, tractors and what not. They were tyranically removed from that place, without providing alternative accommodation.

I am racing against time and I can only make my points. I hope. Sir, you will be a bit indulgent because I have spoken about corruption and about the committee of which you were also a member.

Mr. Chairman: That will not affect my decision.

Shri Hari Vishnu Kamath: I would then refer to the rural housing problem. The State Governments reported to have diverted-I do not know how much, several lakh; perhaps of the money which was allocated to them for housing to other purthis. They should be warned not to and he should put his foot down upon this. They should be warned not divert housing funds to any other purpose. He must set a target for rural housing. I would suggest that by the end of the fifth Plan, all the rural areas must be covered. All the 500 000 villages must be completely covered and the target for rural housing must be attained by the end of the fifth Plan.

I would suggest, in this connection, the establishment of a National Housing Corporation on the model of the British Corporation which has been set up recently. The second reading to the Bill was given last November in the British House of Commons. So, I suggest the establishment of a National Housing Corporation with a network of cooperative construction societies. We should have co-operative construction societies and not thekke-

dars or contractors who are, some of them at least, neither honest nor efficient. We must have co-operative societies with the National Housing Corporation at the apex. I hope the hon. Minister will give thought to this matter.

There are one or two other matters which I want to raise here. One is about the Parliament Press. It has been hanging fire for a long time. It was the first Speaker of free India's Parliament, the late Shri Mavalankar, who mooted this proposal for having a Press for free India's Parliament. For ten years or more it has been hanging fire. What is the position now? They have just drawn the blueprint. Expenditure sanction for Rs. 145 lakhs for the new press on the Ring Road, Delhi, has already been issued. Detailed plans and estimates are under preparation. It is said that the construction work is likely to start-wonderful:-within the next few months.

Shri Joachim Alva (Kanara): We have already badly printed stationery.

Shri Hari Vishnu Kamath: I would request that the matter should be expedited. The Parliament of free India is certainly not so shorn of importance or dignity that it does not deserve a free, separate and independent press in the 14th or 15th year of our Republic. Even the work has not started. The work should be expedited by the Government.

One last word, Sir, and I have done, and that is about the East l'akistan holocaust and the hundreds of thousands of refugees who are pouring into our country. His own estimate is that about two million—I do not say it is his estimate, it is the Government's estimate; it may be his estimate or Shri Lal Bahadur Shastri's estimate—refugees will pour into this country

within the next few months or perhaps a year. Now, the best description of this holocaust has been of that of a East Pakistan journalist, one of the local leaders. This is what he has said:

"The shameful chapter that was written in the history of East Pakistan during those black days of 12th to 25th January, cannot be effaced even in a hundred years."

It is a shameful chapter, and it behoves the Government which gave an undertaking to the minorities of East Pakistan-minorities on the eve of partition, to treat this not as a merely administrative problem, but as a psychic, psychological, human problem, and these refugees who are coming through the border in hundreds thousands should not be met by hidebound bureaucrats, sundried and hidebound, hard boiled bureaucrats, but they should be met with sympathy and affection. I am told, in the early days-I do not know what the position today is-as soon as these refugees came they were hustled to go to Dandakaranya, to Mana Camp and then to Dandakaranya They not even allowed to meet their relatives and friends. They were hustled. I do not know why this indecent haste was there. It was to prevent them, perhaps, from telling the people on this side of the border their tales of suffering and humiliation. This attitude of the Government must stop.

Shri U. M. Trivedi: Why this indirect help to Pakistan?

Shri Hari Vishnu Kamath: One last word, Sir, and I will finish. The Minister has been there personally. I know he can inject if he wants to,—because he hides a soft heart behind a rough exterior,—that spirit into the bureaucracy which is in charge of the administration. I asked him one question two weeks ago, whether he cannot issue an appeal to raise resources at home and abroad, to philanthropic organisations at home and abroad in other countries who have been moved

to the depths by the sufferings of these refugees. In foreign countries also their conscience has been roused. I hope the Minister will appeal to those foreign organisations also to contribute their mite for the relief of the suffering of this uprooted humanity.

As I said, it is a great psychological problem and a human problem. I hope, the Government will not treat it in the manner that they are doing but will bestow on the solution of this problem more imagination, more sympathy, more tact and more affection and try their best to raise the resources at home as well as from abroad. Then only this House will be able to say with confidence that the Government is alive to this problem.

The problem was brought on by the act of the ruling party itself. problem is because of partition. hon. Minister himself was a refugee. He would not have left Peshawar and North West Frontier but for partition. He knows it. Therefore it is up to him to tackle this problem in a more serious and human manner, and see that all these millions of refugees are treated as human beings and not as mere one, two, three, as so many numbers of refugees coming from an alien land. They are our own kith and kin, blood of our blood and flesh of our flesh. Let the Government approach the problem in that spirit. Then alone will success attend their efforts and thus alone can they claim to have done well their part.

Shri P. R. Chakraverti (Dhanbad): Indeed I must thank the hon. Minister for the outspoken statement that he has made in the Report in its chapter on housing. He says there that, for the Second Plan, the original provision was Rs. 120 crores but this was reduced to Rs. 84 crores in 1958. Then he gives us an account of the projects which have been sanctioned for the construction of houses in the Plan. The target for the Third Plan was for 4.35.000 houses and up till now, we have got only 1,25,000 houses Minister sanctioned. Then the hon.

[Shri P. R. Chakraverti]

deals with a vital point, where I am also prompted to endorse the fact wny the housing scheme could not be brought to its planned fruition, since it depends on the ability and the willingness of the States to spend on housing roughly the proposed amount within the ceiling of the annual Plan. And he poses a question, namely, that as yet there is no law which can compel the States to spend the sum allotted on that specific purpose. They are generally in a mood to divert the funds contemplated for expenditure on housing. I would suggest that in view of this experience, the Ministry should come forward with a strong appeal to the highest authority that there must be some rule which will prescribe that these allocated funds must be spent only on housing and on the particular projects for which they have been sanctioned. There is no other alternative but to compel the State to abide by this.

We find that, for the village housing projects scheme, only Rs. 5 crores have so far been sanctioned by way of loans to villagers of which Rs. 4 crores have been disbursed. A rather unfortunate picture verv been portrayed by the statements which have been made by the hon. Minister and as such, I would request the hon. Minister, through you, to come forward with a positive representation to the Government that specially the weaker section of the people, who have been so long denied the privilege of living in houses, as has definitely been pointed out in the Third Five Year Plan, should not be deprived of the little chances, of facilities which are likely to be made available to them in terms of the Plan on the score of lack of this provision in the law.

Now, Sir, I come to the main question, which concerns me most, that is, the question of rehabilitation. This is a very big question—unhappy outcome of Partition—which had been accepted several years earlier. I would only recount one clause in the Partition

Council's statement issued on July 24, 1947. It was definitely recorded that:

"Both the Congress and the Muslim League have given assurances of fair and equitable treatment to the minorities after the transfer of power."

The two future Government reaffirmed these assurances . . .

श्री कछवाय : सभापति महोदय, हाउस में कोरम नहीं हैं।

Mr. Chairman: The bell is being rung . . . Now there is quorum. The hon. Member may continue.

Shri P. R. Chakraverti: As I was stating, it was in 1947, that the two future Governments reaffirmed their assurances:

"Both Governments wish to emphasise that the allegiance and loyalty of the minorities is to the State of which they are citizens and that it is to the Government of their own State that they should look for the redress of their grievances."

The Calcutta Agreement of April 19, 1948 was another step in this direction. It embodied mutual assurances that:

"... there shall be no discrimination against the minorities, whose cultural and religious rights shall be fully safeguarded."

Then comes the Nehru-Liaquat Ali Pact signed on April 3, 1950 which states:

"The Government of India and Pakistan solemnly agree that each shall ensure to the minorities throughout its territory, complete equality of citizenship, irrespective of religion, a full sense of security in respect of life, culture, property and personal honour, freedom of movement, freedom of

occupation, speech and worship subject to law and morality."

Only yesterday, the Minister without Portfolio was kind enough to accept the non-official Resolution relating to the problem of refugees in an amended form, because he also identified himself with the feelings expressed by us in respect of that non-official Resolution. It becomes obvious that all these pacts, all these agreements, all these solemn declarations, have come to nullity. Even in the context of that, in a particular year, the Ministry Rehabilitation was practically coming to a close-the word 'Rehabilitation' disappeared. There was no name of rehabilitation in the Ministry and was only named the Ministry of Works, Housing and Supply. reached this stage because of the misreading of these factors which accrued and intensified develop the agony and distress of millions of people Today, it has been accepted that rehabilitation has to be treated as a national problem. I express my gratitude to all the Members in the House, irrespective of their party affiliations or the States from which they come, for having accepted this proposition; it is not merely West Bengal but all other States also have expressed themselves fully that this rehabilitation problem is a problem cannot peter out and no deadline can be fixed. The earlier mistake has now been remedied. We have now to take up the practical problems of rehabilitation. Rehabilitation means economic, social political and psychological rehabilitation. Those refugees must feel that they are the citizens of India, and are entitled to share the bliss and the fortune of India and also share the obligations and responsibilities which as full fiedged citizen of India they have to discharge. Indeed expressed every migrant today has unequivocally that he is going to accept all the obligations and all the duties. One Christian Reverend and church dignitary, while making a said "We statement the other day, asked the Christians whether they were likely to go back if all the sense

of security was assured to them, they said unequivocally 'We are never going back'." So, it has today dawned on the people of the world that no non-muslim is safe in Pakistan. Some of our friends are doubting the genuineness of the feelings of western powers. Still, we expect that, human nature being what it is, "e can attempt to lay bare the tragic happenings is all seriousness to them and try to make them share our feeling that these people, who are doming out of Pakistan today are not going back.

Yes, they come, in numbers-endless flow of human beings. It cannot possibly be counted just in terms of lakhs. The hon. Minister has made a statement that about 5,000 people are coming per day. One hon. Meniber has said that about 2 million people would come. I know Pakistan pretty Ten million people are there, million people have to come; otherwise they will get killed. Each of them is determined to come to India at any cost even crawling on his fours. It is not a question of counting terms of 2 millions, but it is a question of 10 millions of human beings, who have been kept there as so many hostages, whose life-blood to be squeezed out at any moment on any pretext. The other day, President Ayub Khan had made a statement seeking to equate the sufferings of the East Pakistan Hindus, Christians and Buddhists with the sufferings of the people who, according to him had been driven out of Assam, Tripura and West Bengal. If this is the attitude of the highest dignitary and the executive head of Pakistan, we must fully realise the situation. Here is a responsibility cast upon India for securing the rehabilitation of the millions now coming here for shelter.

The problem of rehabilitaion has been accepted as a problem of India, and it is really very heartening to know that all the States have come forth with offers of whatever help they could render.

[Shri P. R. Chakraverti]

So far as Dandakaranya is concerned, I had the occasion to visit it, and in the light of my visit, I have got some specific suggestions to make. A large number of families are being sent from West Bengal directly to the Mana camp and also some other camps in its neighbourhood. It is a tremendous job. One cannot sit here and merely criticise but one has to see with one's own eyes what arrangements are being made, the manner in which the authority have tried to solve the problem, instead of leaving those people in the lurch and uncared for. I am a displaced Pakistan. person myself from East and, therefore, I claim to know the people's feelings. I went through many villages in Dandakaranya and I found that indeed some difficulties were there. I would submit that those difficulties should be solved.

There is one misunderstanding so far as Dandakaranya is concerned. The nice pamphlets put out by the Ministry say that it is a place which is 32,000 square miles in area. That is not so. It is only a small area of land which has been allotted by the Government of Madhya Pradesh and the Government of Orissa. lands have now been reclaimed and some portion of the lands have been allotted to the displaced families, whose number up till now is less than 7,000 families. Out of the reclaimed lands, 25 per cent must go to the people of the area, namely, the Adivasis. It is really a happy augury to see how the Adivasis have accepted the people from my side. They are living together amicably. They have no grievance on that score. When I asked them, separately, individually, 'How do you feel about them?', I was really happy to learn what they said. They accepted them as their own people.

I have only to point out one or two things in this connection. When different areas are taken up, for resettlement of refugees, sometimes it has been found that the Adivasis are left within the reclaimed lands in villages

isolated from the rest. Some two or three villages of Adivasis are left over there and these people have to take their cattle, two or three miles, to reach the place where they have to cultivate. That was their difficulty. They say 'When all your machines are working round about the village, we are the people who find ourselves marooned within a small area encircled by large tracts of lands reclaimed by D.D.A. This factor has to be taken into consideration and it has to be ensured that their ways of life, their integrated society are not disturbed on the score of rehabilitating these Eas: Pakistan people there.

But the main question which terested me as a student of economics is this, that this agriculture-oriented rehabilitation is no solution to the problem. The original idea was that all the agriculturists would go over there. They will have lands allotted to the extent of 7 acres per family. They have come from areas, where the rainfall is annually between 200 and 250 inches. Here, they have been given land in areas where the rainfall is 50 inches, maximum 60 inches and the rainfall is there for a particular period, extending over only months. So, there must be better provision for irrigation facilities. That can only be possible if they could get wells dug up in their fields. Seven acres make 21 bighas and these must be irrigated. Then they have to have dairles, poultries and so on,

I saw there 1,000-acre farms. There are two such big farms, where there is mixed farming. Of course, if these farms also demonstrate how agricultural development can be made possible, people will take to it undoubtedly. At the same time, we must provision for industrial development there. Initiative has to be taken to set up some cottage industries and also small industrial units. There should be systematic planning. that way, we can develop some industries and integrate these people's form of living with that. If that is

done, they will ultimately find themselves in a position to settle in life.

So far as railway connections are concerned, I have a definite suggestion to make because I have seen the setup there. There is no railway line connecting Dandakaranya. Some lines are there on the perephery. My definite proposal is that there must be a railway line from Sambalpur Titlagarh, then Raigarh-Umarkot-Kondagaon-Jagdalpur-Bailadila. There should be a line linking Vizianagaram-Salur-Koraput-Borigumma; then another, Raipur-Dhamtari-Paralkot.

If these railway lines are constructed and if the prospects for establishing industries are also examined and pursued and definite schemes organised and put into execution, I am sure this rehabilitation question, though it is a very stupendous question, will not be so difficult to solve, specially with the sympathetic and compassionate treatment which is being meted out to the refugees from all over India from all the States. So it is up to the Ministry to proceed in that direction.

Our erstwhile colleague in the Congress, Shri Kamath, was showering encomiums on Shri Khanna. I would say this Ministry today is assuming an importance, irrespective of the question of the eastern frontier or western frontier, and an eminence, that can hardly be belittled. It is in the fitness of things that the Minister must have the rank of a Cabinet Minister who can run the show and have his say in the hierarchy of Government

Shri Hari Vishnu Kamath: He can be elevated to Cabinet rank.

Mr. Chairman: Shri C. K. Bhatta-charyya.

Shri C. K. Bhattacharya (Raiganj): Mr. Chairman....

Mr. Chairman: He may continue his speech on Monday.

17.30 hrs.

The Lok Sabha then adjourned till Eleven of the clock on Monday, April 6, 1964 Chaitra 17, 1886 (Saka).